## Permission for Irrational combination under State Drugs Authority

3510. SHRI CHANDRIKA PRASAD TRIPATHI: Will the Minister of HEAL-TH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that maximum number of irrational combinations of one or more drugs were allowed by State Drugs Authorities in Uttar Pradesh, Bihar and Gujurat; and
- (b) if so, the details of combinations allowed for manufacturing by these State Drugs Authorities?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) and (b) The State Drug Control Authorities are the licensing authorities for permitting manufacture of drugs in their States. The details of combinations licensed for manufacture are maintained only by the Licensing authorities of the States.

Government is not aware that maximum number of irrational combinations of one or more drugs were allowed in Uttar Pradesh, Bihar and Gujarat.

#### Diploma Course for Rural Doctors

3511. SHRI AJIT P K JOGI Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that there is shortage of qualified doctors in the remote rural areas of the country;
- (b) whether Government consider to reviving the three or four years diploma courses in medical education so that atleast the medical school trained doctors are available for such areas;
  - (c) it so, the details thereof:
- (d) it not, what other steps Government propose to take to ensure that at least all the sanctioned posts of doctors in rural and tribal areas are filled up and by when all these vacancies will be filled up; and

(e) if so, whether Government are aware that quacks in large numbers are practising in these areas and what steps have been contemplated to deal with the problem?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE). (a) according to the information received from the State Governments, only 3831 posts out of a total of 34801 sanctioned posts of Medical Officers in rural areas are vacant as in June, 1987.

- (b) and (c) Medical Council of India which is statutorily charged with the responsibility of maintaining uniform minimum standard of medical education in the country is strongly opposed to the introduction of any short-term course in medicine. The Government do not therefore propose to revive the diploma course in medical education.
- (d) and (e) To encourage medical doctors to work in rural areas, the Eighth Finance Commission, on the suggestion of Ministry of Health and Family Welfare, has provided special funds to the States for providing the following incentives to the doctors:—
  - (i) A rural allowance equal of 25 per cent of the basic pay subject to a maximum of Rs. 250/- p.m. for the medical officers serving in Primary Health Centres; and
  - (ii) House Rent Allowance at the rate of Rs. 150|- per month where residential accommodation is not provided. In addition, the Eighth Finance Commission has made a special provision of Rs 53 52 crores for construction of residential quarters for the medical doctors serving in rural areas. It is expected that all the vacant pasts of doctors in rural areas will be filled up as a result of these incentives. Medical care at the hands of qualified personnel will become available to all sections of population.

## Conversion of M.A. College of Technology, Bhopal into I I. T.

- 3512. SHRI AJIT P. K. JOGI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that none of the five I. I. Ts, established in the country is so located that the central part of the country is served by it;
- (b) whether Government are considering to establish any more I. I. Ts in the country to fill in this void; and
- (c) whether there is any proposal under Government's consideration to convert the M. A. college of Technology, Bhopal into an I I. T and if so, what are the details thereof, and if not, whether Government propose to examine the feasibility of converting it into an I. I. T and take necessary steps to locate one of the I.I.Ts. at Bhopal?

THE MINISTER OF STATE IN THE **DEPARTMENTS** OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOP-MENT (SHRIMATI KRISHNA SAHI): (a) to (c) Apart from the five Indian Institutes of Technology (IITs) already established at Kharagpur, Bombay, Madras, Kanpur and Delhi, one more IIT is proposed to be set up in Assam The I.I.Ts. are 'Institutes of National Importance' and cater to the needs of the country on an all-India basis and not on 1egional or State considerations. There is no proposal at present under Government's consideration to convert the Maulana Azad College of Technology, Bhopal into an I.IT, or to set up any more II Ts. in the country.

## Inclusion of Diseases in the National Health Programme

3513. SHRI RAJANI RANJAN SAHU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the answer to Unstarred Question 1201 given in the Rajya Sabha on the 18th November, 1987 and state:

- (a) whether it is a fact that other diseases have also been included other man the eight diseases already included in the National Health Programme
- (b) if so, the names of those diseases and the drugs required for the treatment of those diseases;
- (c) whether Government recommended lodine which is required for Goitte Programme to be covered under Price Control; and
  - (d) if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) and (b) Apart from the eight programmes the following three programmes and the drugs used have also been included in the list of National Health Programmes:—

- 1. STD Control Programme:—Anti-biotics
- 2. National Family Welfare Programme including Mother & Child Health:—Folic Acid, Ferrous Sulphate, Vitamin A'.
- 3. AIDS Control Programme:— There are, as of now, no specific drugs for treatment of AIDS.
- (c) and (d) Iodine in the form of Potassium Iodate is used under the Goitre Control Programme. Potassium Iodate is not a Pharmacopical drug and so is not included in the Drug Price Control Order.

#### Education to the Consumers on Drugs Interaction

- 3514 SHRI RAJNI RANJAN SAHUWill the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) what steps Government have taken to educate Doctors and Consumers at large regarding Drug Interaction;
- (b) what are the types of drug interaction which can be fatal; and

(c) whether there is a separate wing to monitor and take steps against such interactions and future plans about it?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE); (a) Medical students are taught the possible adverse interactions that may occur amongst certain types of drugs and not to prescribe them together Government insists such interactions to be given as cautionary measure in the package insert and other promotional literature of drugs.

- (b) The types of drug interactions that could be fatal are:—
  - (1) When they interact to increase or diminish the intended effect of one or both of the drugs.
  - (11) Interact in a manner to cause a new and unexpected reaction.
- (iii) Interact in a manner to cause additive toxicity of each drug
- (c) The Government has given a proposal in the 7th Five Year Plan to monitor adverse reaction to drugs at a national level At present there is no separate cell A plan for establishment of Adverse Monitoring Cell has been prepared and as and when financial concurrence is given the plan will be put into operation

## Drugs Needed under the National Health Programme

3515. SHRI CHANDRIKA PRASAD TRIPATHI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the answer to Unstarred Question 1203 given in the Rajya Sabha on the 18th November, 1987 and state:

(a) whether it is a fact that Mental Health Programme and Diabeties Control Programme, STD Control Programme, Child and Meternal Health Programme and Immunisation Programme are covered under National Health Programme; and

(b) if so, the reasons for non-identification of diags for these diseases?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) and (b) Mental Health Programme and Diabetes Control Programme have not been included in the National Health Programme which, however, cover the STD Conitol Programme. Mother and Child Health and the Universal Programme on Immunisation, Drugs identified for these three programme are as follows:

- (1) STD Control Programme; Diugs for STD are antibiotics which are also used for other infactions.
- (ii) National Family Welfare Programme including Mother and Child Health:

Drugs for Mother and Child Health are Folic Acid and Ferrous Sulphate which are used for a variety of conditions.

(iii) Universal Programme on Immunisation: For EPI Programme, DPI, DT, TT, BCG, Polio, Typhoid and Measles vaccines are used

#### Price Control of the Drugs required for the Trachoma Treatment

- 3516 SHRI CHANDRIKA PRASAD TRIPATHI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the answer to Unstarred Question 1113 given in the Raiya Sahha on the 18th November, 1987 and state.
- (a) whether it is a fact that Government have not included Oxytetracycline, Chloramphenicol, Gentamycin, Neomycin Framycetin for price control order under category I: and
- (b) if so, the reasons for not including these drugs in the above category for its price control when these are used to control Trachoma?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMI-LY WELFARE (KUMARI SAROJ KHA-PARDE): (a) and (b) These are Antibiotics used for control of Trachoma and for other infections Control of Trachoma is one aspect of the National Programme for Control of Blindness. The emphasis is on prevention of blindness by performing cataract operations. For these reasons, An itiotic Diugs for Trachoma Control have not been included in Category I of the Drug Price Control Order However. Gentamycin, Chloramphenicol and Tetracycline have been included in Category II of the Drug Price Control Order

## Drug<sub>S</sub> under the National Health Programme

3517 SHRI CHANDRIKA PRASAD TRIPATHI Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that Government have identified around 90 drugs for inclusion in category I of Drugs Price Control Order required for control of diseases under National Health Programme; and
- (b) if so, what are the names of those drugs and date when was the list of these drugs sent for inclusion under Price Control Order?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE). (a) and (b) The Government have identified the drugs for the following National Health Programmes:

- 1 TB
- 2 Leprosy
- 3 Blindness
  - 4 Oral Rehydration Therapy
  - 5 Goitre
  - 6. E P I
  - 7 Malaria
  - 8 Filaria

The list is enclosed as statement.

#### Statement

### LIST FOR INCLUSION IN CATEGORY SENT ON 31-7-1987

#### ESSENTIAL DRUGS FOR NATIONAL PROGRAMME

- I. National T.B. Programme
  - 1. Inj Streptomycin Sulphate
  - 2 [sonicotinic acid He] tablets
  - 3. Combinations containing-

Isonicotinic acid Hel -150 mg

Thiacetazone

\_\_75 mg

Combinations containing-

Isonicotinic acid Hcl —75 mg

Thicetapone —37.5 mg

- 5 Ethambutol tablets —800 mg
- 6 Sodium Pass granules
- 7. Pyrazihamide
- 8. Pıfampicin
- II Netional Leprosy Eradication Prog-
  - 1 Dapsone—100 mg and 50 mg tab-
  - 2 Clofazamine—100 mg and 50 mg capsules
  - 3 Rifampicin—300 mg and 150 mg capsules
- III Netional Trachoma Control Programme and National Programme for control of Blindness
  - 1 Tetracycline Hcl oinment—1 per cent
  - 2 Sodium Sulphacetamide Drops— 10 per cent to 20 per cent
  - 3 Pilocarpine Eye drops—1 per cent to 2 per cent
  - 4. Hydrocortisone drops and oinment—0 5 and 1 per cent
  - 5 [odoxouridin eye drops—0 1 per cent
  - 6 Timolol Maleate—0 25 per cent to 0.5 per cent
  - 7. Acetazolamide tablets-250 mgr

8 Atropin eye drops and oil ment---1 per cent

Written Answers

- 9 Homatropin eye drops—1 per cent and 2 per centt
- IV For Prevention of Dehydration under ORT

Oral Rehydration Salt

#### V. Goitie Programme

For Iodization of eible salt, Iodine in the form of Potassium Oodate is essential.

#### V E.P.I. Programme

For EPI Programme DPT, DT, TT; BCG, Polio, Typhoid and Measle, vaccines are used.

- VII National Malaria Eradication Programme
  - 1. Chloroquin
  - 2 Amodiaquin
  - 3 Quinine Inj.
  - 4 Combination of Pyrimethamine (25 mg)— Sulfametiypyrozine (500 mg)
  - Paracetamol.

#### VIII Filaria

Diethylcarbamazine.

# Interview for post of Joint Commissioner (Academic) in Kendriya Vidyalaya Sangathan

3518. DR R. K. PODDAR: Will the Minister of HUMAN RESOURCE DEVE-LOPMENT be pleased to state:

- (a) whether interview/selection for the post of Joint Commissioner (Academic) in Kendriya Vidyalaya Sangathan are being held shortly;
- (b) whether the vacant post is a promotion or selection post;
- (c) what are the academic/professional qualifications experience etc. required for the candidates thereto:

- (d) whether any representation for being considered as a candidate has been received from any departmental applicants; and
  - (e) if so, what are the details the cof?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRMATI KRISHNA SAHI): (a) to (c) A copy of the Recruitment Rules for the post of Joint Commissioner (Academic) in Kendriya Vidyalaya Sangathan giving the details regarding method of recruitment, qualification, experience. Ac, is annexed (See Appendix CXLIV Annexure No. 147)

The post will be filled up in accordance with the Recruitment Rules

(d) and (e) One of the Deputy Commissioners of Kendriya Vidyalaya Sangak than had submitted a representation requesting for amendment in the Recruitment Rules which has been considered and rejected and the concerned officer informed accordingly. Thereafter, the officer has submitted another representation requesting for reconsideration of the discision.

#### Drug from Guggul

3519. SHRI B SATYANARAYAN REDDY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether a new drug from Gargal, a plant which grows abundantly in Karnataka, Gujarat and Rajasthan has been developed by the scientist at the Central Drug Research Institute. Lucknow:
- (b) whether the technology transfer was done earlier by CIPLA which is now marketing the drug 'gugulip' for lowering the blood cholesterol level and traceby preventing a therosclerosis and heart attack, and
- (c) if so, what are the details of the tests, if any were conducted on the patients with the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FA-MILY WELFARE (KUMARI SAROJ KHAPARDE). (a) Yes, Sir.

- (b) The Central Drug Research Institute, Lucknow, transferred the Fechnology earlier to CIPLA, an Indian Pharmaceutical Company at Bombay.
- (c) Gugulipid has passed through the three phases of clinical trials successfully Phase III trials with gugulipid, 1580 mg day in divided doses, were conducted in six medical institutions. In 70—80 per cent patients gugulipid has showed average reduction of serum cholesterol (11 per cent) and triglycerides (16 per cent) compared to 10 per cent and 21 per cent respectively with the currently used drug clofibrate, Gugulipid was comparable to clofibrate in its hypolipiaemic effect. Gugulipid is devoid of side effects and clofibrate produced flu like syndrome.

#### Mughal paintings preserved abroad

3520. SHRI B. SATYANARAYAN REDDY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that eighty to ninety per cent of the Mughal paintings are not in India but preserved in various museums in Europe and America and whether the museums which should serve as laboratories for history students had been totally delinked from Indian Universities; and
  - (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE
DEPARTMENTS OF EDUCATION AND
CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRIMATI KRISHNA SAHI). (a) and
(b) No authentic information about exact
number of Mughal paintings outside India
is available Museums of standing in India
maintains good relations with the academic
would including Universities.

#### Licence fee/compensation charged from Cooperative Societies by Bombay Port Trust

3521 SHRI BHAGATRAM MAN-HAR: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether it is a fact that the Bombay Port Trust had taken a decision sometime in 1980-81 for charging nominal and reasonable licence fee compensation from the Cooperative Societies who have taken Bombay Port Trust lands/premises on lease;
- (b) if so, what are the details of the decision in this regard and to what extent this decision is being implemented;
- (c) whether it is also a fact that lease agreement of some of the societies in B in hay is to expire in 1991 and that these societies have requested for the renewal of the agreements on nominal licence fee/compensation; and
- (d) if so, what are the details in this regard and what steps are being taken to finalise the lease agreement with these societies?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) No. Sir.

- (b) Does not arise
- (c) No. Sir No lease granted in favour of Cooperative Societies is due to expire in 1991.
  - (d) Does not arise.

### Renewal of lease argreement with Minerva Premises Cooperative Society Ltd. by Bombay Port Trust

- 3522 SHR BIR BHADRA PRATAP SINGH: Will the Minister of SURFACE TRANSPORT be pleased to state:
- (a) whether it is a fact that some Members of Pailiament have written to Government for the renewal of lease agreement by the Bombay Port Trust with the Minerva Premises Cooperative Society Limited, Patel Sewree Division, Bombay for another 30 years;

- (b) whether it is a fact that in the above premises, small scale units are functioning earning foreign exchange for the country;
- (c) whether it is also a fact that the above society has agreed to the terms and conditions put forward by the Bombay Port Trust except the society has requested for the nominal licence fee to be charged, and
- (d) if so, what are the details in this regard and what steps are being taken to finalise the lease agreement with the society?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) A letter from a Member of Parliament has been received regarding the renewal of lease agreement by Bombay Port Trust with the Minerva Premises Cooperative Society Limited

- (b) There are a number of small scale industries on the premises but no information as to whether these are earning any foreign exchange, is available
- (c) The Society has requested for grant of a lease in their name on the terms and conditions determined by the Bombay Port Trust in respect of the premises occupied by them. There is 30 request from the Society for levy of nominal licence fee
- (d) The Minerva Premises Cooperative Society Limited are the sub-tenants of the registered lessees and hence the question of renewal of lease agreement with the said society does not arise A suit filed by Bombay Port Trust against the present registered is sees is pending in the Court

## Land acquired for I.I.T. near Vibar Lake in Bombay

3523 SHRI BIR BHADRA PRATAP SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Government had acquired some land in 1953 for the purpose of establishment of I I T near Vihar Lake, Bombay;
- (b) whether it is a fact that after acquisition of the land, no development has taken place on it:
- (c) whether it is also a fact that the above land belong to a freedom fighter and he has appealed to Government for the release of his land; and
- (d) if so, what steps are being taken by Government to hand over the land to him when it does not require the land and by when this is likely to be handed over to him?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HU-MAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI): (a) to (d) The land provided to the IIT Bombay for its establishment was made available by the Government of Maharashtra after acquiring it through its land acquisition process A portion of this land was given to the National Institute Training in Industrial Engineering for its establishment. However, a small part of the land belonging to one Shij Rajaram Trived; could not be handed over by the State Government as he had filed a Writ Petition in the Bombay High Court which was reportedly rejected However an appeal preferred by Shri Trivedi against the State Government is before the High Court and the case is sub-judice.

#### Selection Grade to Group 'D' Employees of National Gallery of Modern Art

3524. SHRI G SWAMY NAIK. Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to to the reply to Unstarred Question 247 given in the Rajya Sabha on the 25th February, 1987 and state:

- (a) whether in pursuance orders dated 22nd May, 1986 the benefit giving selection grade to Group employees with retrospective effect from 1st August, 1976, has since been allowed to the Gallery Attendants of the National Gallery of Modern Art, New Delhi:
- (b) if not, what are the therefor and what measures are being taken to implement these orders without further delay; and
- (c) what action is being taken against the officials responsible for non-implementation of these orders?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOP-MENT (SHRIMATI KRISHNA SA-HI): (a) Yes, Sir. All the eligible Group 'D' employees (including Gallery Attendants) of the National Gallery of Modern Art have been sanctioned Selection Grace with effect from 18.76.

(b) and (c) Do not arise.

#### Chhitauni-Bagha Railway Bridge

3525. SHRI VIRENDRA VERMA. Will the Minister of RAILWAYS be pleased to state.

(a) whether it is a fact that foundation stone of a railway bridge at Chhitauni-Bagha joining Eastern Uttar Pradesh and North Bihar was laid 1973 by the then on 22nd October Prime Minister Shrimati Indira Gandhi and it was declared that the work would be completed within five years;

- (b) if so, what are the reasons tor non-completion of the work even after 14 years of laying its foundation stone.
- (c) what is the total expenditure incurred so far on the work and what is the percentage of escalation in its cost due to delay in its completion;
- (d) what is the present position stating the progress made and by when the bridge is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) At the time of laying toundation stone, no completion schedule was committed.

(b) and (d) The Ministry of Irrigation had suggested in 1973 that Railways could take advantage of the Flood Control Point to be provided at Chhitauni for construction of a bridge across Gandak River The cost of the flood protection works was agreed to be shared by Ministry of Irrigation and Governments of U.P. and Bihar. The initial deposit was also made by them.

When the scheme was finalised and the cost updated in 1982, the Ministry of Irrigation did not agree to bear their increased share of cost, on the plea that it was no longer a priority flood control work. Government of Bihar asked for refund of their deposit and withdrew their participation. Response from Government of U.P. has not been forthcoming.

The Planning Commission while reviewing this project in view of the stand taken by the Ministry of Irrigation and State Governments, recommended its closure The work on the bridge has. therefore no: schedule for commenced. No time pletion can therefore be indicated.

(c) Expenditure incurred so far was only for rail link from Bagaha to Valmikinagar and it is Rs. 2.86 crores The escalation approximately. cost of the bridge from 1974 to 1982 when the cost was last updated was 427 per cent

#### Renovation of Temples at Bhubaneshwar

3526. SHRI V. NARAYANASAMY: Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to state.

- (a) whether it is a fact that out of thousand temples that once existed in Bhubaneshwar which is popularly called as Mandir Malini, a place garlanded by temples, only 300 of them survive today and others have been damaged because of the town coming up and the renovation work not being done in the temples:
- (b) whether it is a fact that the relics of Indian Culture and Architecture are perishing in the process, and
- (c) it so, what action Government have taken to renovate these temples?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOP-MENT (SHRIMATI KRISHNA HI): (a, and (b) Although Bhubaneshwar is known to be a city of temples the exact number of temples that once existed there have not been recorded in authentic terms with proper documentation. The most significant of the ancient temples in and around Bhubaneshwar numbering twenty-eight have been protected by the Central Government as monuments of National importance These are being properly conserved, depending on their needs, by the Archaeological Survey of India. It is the responsibility of the State Government to conserve and preserve monuments protected by them The question of preservation and upkeen of other mo-'numents has to be examined keeping in view their structural and artistic merits and their state of preservation by interested parties, local bodies and State authorities.

(c) Dues not arise.

#### Use of Hindi in Foreign Countries

3527 SHRI D B CHANDRE GOW-DA: Will the Minister of HUMAN RESOURCE DEVELOPMENT pleased to state to what extent the use of Hindi in the foreign countries is likely to be boosted during the remaining period of the current Five Year Plan?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOP-MENT (SHRIMATI KRISHNA SA-HI). At present, 50 scholarships to the students of different toreign countries for study in Hingi are awarded and the selected candidates are paid scholarships as also the air fare to come to India for learning of Hindi. Hindi teachers are appointed at Surinam, Guyana and Trinidad for teaching of Hindi. Two part-time Hindi teachers are working in Sri Lanka.

The project for production and publication of Hindi-All U.NO Language Dictionary is being implemented and under Cultural Exchange Programme, German-Hindi and Czech-Hindi dictionaries in addition to the Czech-Hindi, Hindi-Hungarian Hindi-Russian conversational guides are under preparation. Hindi version for UNESCO Courier is being brought out In addition, free Hindi books are sent to Indian missions abroad and other voluntary organisations engaged in the propagation of Hindi. These schemes will be vigorously implemented in the current Five Year Plan.

#### Lower Acceptance of Family Planning Norms by Certain Communities

3528. SHRI HARVENDRA HANSPAL Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state.

(a) whether according to a survey conducted by Government it has been revealed that the acceptance of the family planning norms among certain communities in the country is relatively much lower than the national level of acceptance.

- (b) if so, what is the reaction of Government thereto and full details thereof in this regard; and
- (c) whether Government propose to adopt a new strategy to bring the level of acceptance of FP norms at par with the national level?
- THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FA-MILY WELFARE (KUMARI SAROJ KFAPARDE): (a) Yes, Sir.
- (b) and (c) An All India survey on Family Planning practices conducted by Operations Research Group, Baroda in 1380 and 1981 covering 34831 couples as samples in the country showed that acceptance of modern methods of family planning among the Muslims was lower than the national le-According to the study 17.3 per cent of Muslims were reported to be practising any modern family planning method as against 28.1 per cent ine national level The Family Welfare programme in India is being promoted on voluntary basis in keeping with the democratic traditions of the country among all sections of the population The programme seeks to promote responsible parenthood, with norm-male, female or a two-child both-through independent choice of the family planning method best suiten to the acceptor. Efforts are made To enlist support to the programme, of coinion leaders from various walks of life, including the religious leadera through the press, inter-personorientation trainal communication. ing camps and involvement of voluntary organisations.

#### Accident involving DTC Bus

3529, SHRI J. P GOYAL Will the Minister of SURFACE TRANSPORT be pleased to state:

(c) whether it is a fact that a Delhi Transport Corporation bus scythed through four two-wheelers at the Ridge Road, Shanker Road Upper Delhi crossing on the morning of 93rd November, 1987, if so, the thereof:

- (b) the number of persons killed and injured in the said accident,
- (c) what was the cause of the said accident.
- (d) what action has been taken in the matter; and
- (e) what measures Government propose to take to put a check on accidents by DTC buses or buses plying under DTC?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANS-PORT (SHRI RAJESH PILOT): (a) to (c) On 23-11-1987, the driver of a DT.C. bus on route No 207 while negotiating a turn at roundabout of Shankar Road Uppe Ridge Road Jost control. The bus scythed through three stationary two wheeler Scoolers and one Motor Cycle, damaging the three two-wheeler scooters totally and the Motor Cycle partly Three persons died on the spot and one person succumbed to his injuries in the Hospital. Another lady sustained injuries and was also admitted in the Hospital.

- (d) The ariver has been challaned tor rash and negligent driving after investigation by the Police As for departmental action, the said driver has been placed under suspension
- (e) Measures taken by DTC on a continuing basis cover the training including refresher training of crew; enforcement of speed limits; provision of speed governors in city route buses; drivers with accidentincentives to free records and deployment of mobile equads to check crew behaviour.

#### Introduction of Uniform Syllabus

- 3530 SHRI JP GOYAI: Will the Minister of HUMAN RESOURCE DE-VELOPMENT be pleased to state
- (a) whether there is any proposal under Government's consideration to introduce the uniform syllabus schools and colleges throughout the country:

- (b) if so, what steps are proposed to be taken in this regard and by when this goal is likely to be achieved; and
- (c) if answer to the part (a) above be in the negative, what are the difficulties in introducing uniform syllabus of education throughout the country?

THE MINISTER OF STATE IN THE ofDEPARTMENTS EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOP-MENT (SHRIMATI KRISHNA SA-HI). (a) to (c) It is not the Government's policy that education in all schools and colleges in the country should be of a rigidly uniform nature. The National Policy on Education envisages a national system of education based on the principles embodied in the Constitution The national system implies that at the school stage all students have access to education of a comparable quality. This system will be based on a national curricular framework with a common core alongwith other components that are flex-In higher education, the policy envisages redesigning of courses and programmes, with increasing flexibility in the combination of courses. In technical education, the policy envisages maintenance of minimum standards. In this context Model curricula and syllabi are formulated by the All India Council for Technical Education for the information and guidance of the various Universities, institutions, State Governments etc. who are free to adopt, the same with whatever changes or modifications considered necessary to meet their local needs.

#### Societies running non-aided Public Schools

3531 SHRI M. A BABY: Will the Minister of HUMAN RESOURCE DE-VELOPMENT be pleased to refer to the reply to Unstarred Question 1816 given ir the Rajya Sabha on the 6th May 1/67 and state: (a) the names, addresses of the societies running non-aided recognised public Senior Secondary Schools in Union-Territory of Delhi, and

to Ouestions

(b) whether Government/Delhi Administration are having any administrative control over the management of such societies which are running such schools and it so, what are the details thereot, and if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI): (a) A statement is attached (See Appendix CXLIV, Annexure No 148].

(b) Delhi Administration has no administrative control over the management of such societies. However, the schools set up by such societies are required to be run by a Minaging Committee constituted as per the provisions of Delhi School Education Act and Rules 1973. It is the responsibility of the Managing Committee of the school to comply with the various provisions of the Act and the The Delhi Administration oversees the compliance.

## प्राथमिक बाल विद्यालय, मीलमपुर में मुविधाग्रों का ग्रमाव

3532 श्री मृतील कुमार पट्ट नायक: क्या मानव संसाधन विकास मत्री यह वताने की क्रया कोगे कि

- (क) क्या यह मच है क मील-म-पुर फेम-।।। शाहदरा दिल्ली में दिल्ली नगर निगम के प्राथमिक वाल विद्यालय के विद्यार्थी और अध्यापक दोनो वहा पर आवश्यक स्वास्थ्य-मुविधाओ तथा बिजली की आपूर्ति और पेयजल की कमी के कारण भागी कठिनाइयो ना सामना कर रहे है;
- (ख) यदि हा तो क्या सरकार वहां पर ये मुविधाए उपलब्ध कराने का विचार रखती है ;

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- (ग) क्या इस विद्यालय के प्रिसिपल ने उच्च ग्रधिकारियों से अनेक बार शिकायत की है परन्तु इन शिकायतो को निचले स्तर पर ही दबाया जा रहा है ;
- (घ) यदि हां. तो इन शिकायतो का ब्यौराक्या है :
- ্র (জ) यदि उपर्युक्त भाग (ग) का उत्तर 'न' हो तो क्या सरकार इस मामले की जाच कराने का विचार रखती है ताकि निकट भविष्य मे विद्यार्थियो को ये सुविधाएं प्रदान की जा सके ; ग्रौर
- (च) यदि हा तो इसका ब्यौरा क्या है थ्रौर यदि नही, तो इसके क्या कारण है<sup>?</sup>

मानव संसाधन विकास मंत्रालय में शिक्षा ग्रौर संस्कृति विभागों में राज्य मंत्री (श्रोमती कृष्णा साही) : (क) (च) सूचना एकव की जा रही है और इसे सभा-पटल पर रख दिया जाएगा ।

#### Isolation of AIDS virus by the Doctors of AlIMS

3533. SHR1 SURENDRA SINGH ▼[HAKUR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that AIDS virus had been isolated by doctors of All India Institute of Medical Sciences;
  - (b) if so, what are the details thereof;
- (c) whether facilities are available in India to isolate/diagnose the AIDS virus;
- (d) if so, what are the details of such institutions and facilities available therein; and
- (e) if reply to part (c) above be in negative, what steps have been taken by Government to identify cases of AlDS 1505 RS-7

affliction and control the spread of deadly disease at national and international level?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMAR) SAROJ KHA-PARDE): (a) to (e) The reference centre for AIDS at All India Institute of Medical Sciences has informed that HIV has been isolated from the Lymphocytes of 3 prostitutes from the vigilance home at Madras by co-cultivation method. The presence of the virus in the cells was confirmed by indirect immunoflouresence test and reverse transcriptase assay. Further characterisation is necessary to know exactly whether it is HIV-I or HIV-II of a new strain, Facilities diagnosis of AIDS infection and AIDS disease are available in the country. However, sophisticated facilities for characterisation of AIDS virus are presently not available, 36 surveillance centres been established all over counti v where serological tests for AIDS antibody by ELISA technique is available. In addition confirmatory Western facilities are available also in 4 referral centres namely NICD, Delhi, All India Institute of Medical Sciences, New Delhi, C.M.C., Vellore and NIV Pune Arrangements are being made to procure sophisticated equipments for some of the referral centres to undertake isolation of the virus and its detailed characterisation. Before such direct diagnostic methods become fully operational the National AIDS Control Programme is depending on diagnosis indirect AIDS infection through methods by detection of antibodies by ELISA test and confirmatory western Blot test which are usually recommended for screening of high risk persons.

#### Monitoring of expenditure of Pondicherry University

3534. SHRI ALADI ARUNA alias V. ARUNACHALAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Central Government refused to sanction further amounts in view of the lavish spending by the Central University, Pondicherry; and

(b) if so, what are the steps taken by the Central Government about monitoring of the spending of the said University?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI):
(a) No, Sir.

(b) Does not arise.

#### Funds deposited by Pondicherry University in Banks

3535, SHRI ALADI ARUNA alias V. ARUNACHALAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the funds provided by the Central Government for the Central University, Pondicherry, dur-

ing the last two years have been deposited in various banks; and

(b) if so, the banks where funds have been deposited indicating the nature of accounts, account Nos. and amount bankwise during the last two years?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI):
(a) Funds are provided to the Pondicherry Univertisy by the University Grants Commission and kept in Nationalised Banks for meeting its expenditure.

(b) According to the information furnished by the Pondicherry University, the amount deposited in various Nationalised Banks as or 1st December, 1987 is as under:—

						(Rs. in lakhs)
1.	State Bank of India Pondicherry					13 0
2.	Indian Bank, Pondicherry .					50 0
3,	Central Bank of India, Pondicherry					15 0
4.	Canara Bank, Pondicherry .					15 0
5,	Union Bank of India, Pondicherry				•	10.0
6.	United Commercial Bank, Pondiche	erry		•		5.0
7	Punjab National Bank, Pondicherry		,			5 0
8.	Syndicate Bank Pondicherry .					40 0
9,	Indian Overseas Bank, Pondicherry					40 0
10.	New Bank of India, Madras .					50 0

## Construction of building for Pondicherry University

3536. SHRI ALADI ARUNA alias V. ARUNACHALAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it 1s a fact that the Central University, Pondicherry is conducting

classes and running its offices in various rented buildings in Pondicherry;

- (b) if so, what are the buildings taken on rent by the Central University and what is the total amount of rent paids every month for each building; and
- (c) by when construction of the new University building is likely to be over in the University Campus and the faculties be shifted to the said place?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI):
(a) Yes, Sir.

- (b) Thirteen Buildings in Pondicherry have been taken on rent for accommodating three University offices, eight Departments and Schools, one Central Library and one students hostel; besides one building at Mahe and one at Karaikal. Total amount of rent paid every month, as approved by CPWD, is Rs. 86,781.
- (c) Anticipated date of completion of Administrative block and staff quarters is December, 1988. Library, School of Management and hostels are likely to be completed by June, 1989 as per CPWD commitment.

## Appointment of Staff by Pondicherry University

3537 SHRI ALADI ARUNA alias V. ARUNACHALAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the answer to Unstarred Question 1909 given in the Rajya Sabha on the 25th November. 1987 and state:

- (a) whether it is a fact that though Selection Committees were constituted for recruiting staffs on the academic and non-academic side in the Central University, Pondicherry, the rules of calling for names of the individuals through Employment Exchanges were not duly adhered to.
- (b) whether Scheduled Caste was not given representation while recruiting staffs in the Central University;
- (c) the persons involved in the complaint received by Government and its contents; and
- (d) the total amount spent so far on various schemes in the said University?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI):
(a) No. SII. According to the Pondicherry University appointments have been made by calling candidates from local employment exchange and through public advertisements

- (b) No, Sir.
- (c) One complaint has been received in respect of a selection made in the Department of Management. This is being looked into.
- (d) According to the information furnished by Pondicherry University, expenditure incurred on various schemes up to date is Rs. 389,94 lakbs.

## इलाहाबाद में सार्वजनिक टेलीफोन

3538. श्री सत्य प्रकाश मालवीय: क्या संचार मंत्री यह बताने की कृपा करेगे कि :

- (क) इलाहाबाद में कुल कितने सार्व-जनिक टेलीफोन है , ग्रीर
- (ख) क्या सरकार वहा पर सार्व-जिनक टेलीफोनों की सख्या मे वृद्धि करने का विचार रखती है ग्रौर यदि हा, तो इसका ब्यौरा क्या है ?

संचार मंत्रालय में राज्य मंत्री (श्री संतोष मोहन देव) : (क) इलाहावाद में सार्वजनिक टेलीफोनो की कुल सख्या 147 है।

(ख) जी हा । 4 (चार) ग्रौर लम्बी दूरी के मार्वजनिक टेलीफोन घर खोलने का प्रस्ताव है।

### महानगर टेलीफोन निगम लिमिटेड में वायरमैनों का नियमित किया जाना

3539. श्री शरद यादव : नया संचार मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि महानगर टेलीफोन निगम लिमिटेड में दैनिक वेतन पर कार्य कर रहे वायरमैंनो की सेवाग्रो को नियमित किया जा रहा है यदि हां, तो कब तक ;
- (ख) क्या इस परिवर्तन के परिणाम-स्वरूप उन्हे कम वेतन तथा कम सुविधाए मिलेंगी यदि हा, तो उसके क्या कारण है ;
- (ग) क्या यह भी सच है कि दैनिक वेतन पर कार्य कर रहे "कुशल श्रमिको" (स्किल्ड लंबर) को "प्रकुशल श्रमिको" (ग्रनस्किल्ड लेबर) के रूप मे नियमित किया जा रहा है , ग्रौर
- (घ) क्या सरकार ने इस बाबत मजदूर सघो मे व्याप्त असतोष पर विचार किया है तथा क्या सरकार को उनसे कोई माग-पत्र प्राप्त हुग्रा है यदि हा, तो उसका ब्यौरा क्या है ?

संचार मंत्रालय में राज्य मंत्री (श्री संतोष मोहन देव): (क) दैनिक मज-दूरी पर कार्य कर रहे वायरमैनों को उनके संवर्ग में खाली पद उपलब्ध होने पर भर्ती नियमो के ग्रनुसार नियमित कर दिया जाता है ।

## (खा) जी नही।

- (ग) जी नही । फिर भी कोई कुमल मजदूर ग्रुप ''डी'' (म्राक्शल संवर्ग) पर ग्रंपने को खपाना चोहें तो उसके मामले पर विचार किया जाता है।
- (घ) जी नहीं । सरकार को इस मामले में असतोष का कोई कारण नही दिखाई पडता।

#### Routes of Punjab Mail and Udyan Abha Express

3540. SHRI PAWAN KUMAR BAN-SAL: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that both Punjab Mail and Udyan Abha Express, cover the same route between Delhi and Bhatinda with a gap of about forty five minutes to one hour;
- (b) whether desirability of diverting one of these trains enroute on Jakhal-Dhuri-Bhatinda sections has been sidered; and
- (c) if so, what factors have contributed in denial of direct fast train to Delhi to the people of the above areas?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Yes, 'Sir. But these run between different destinations and serve separate streams of tra-

(b) and (c) Due to longer route and increased journey time, diversion as suggested will not be in the interest of long distance passengers Dhuri is, however, linked with Delhi by two pairs of express trains.

#### Caving in of Elephanta Caves

3541 SHRI PAWAN KUMAR BAN-SAL: Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that on two occasions some portions of Elephanta caves caved in recently;
- (b) if so, what is the nature and extent of damage; and
- (c) what steps have been taken to study the causes thereof and to prevent damage?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI): (a) and (b) A portion of the natural rock above the facade of unfinished cave No. 3 roughly measuring 7 00x0.50 to 1.00 x 0.50 m fell down on 12th September, 1987.

(c) Scientific and structural investigations have been carried out by different agencies and necessary conservation measures have been initiated.

#### Introduction of new trains

3542. SHRI PAWAN KUMAR BAN-SAL: Will the Minister of RAILWAYS be pleased to state:

- (a) what is the mechanism/procedure adopted for introduction of new trains on misting routes, and
- (b) what is the role of travelling-public in arriving at such decisions?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) and (b) Proposals regarding introduction of new trains, etc are formulated by the Zonal Railways in consultation with the Divisional/Zonal Railway Users' Consultative Committees which include public representatives and given final shape by the Inter-Railway Time Table Co-ordination Committee which meets twice every year.

### Use of languages in examination conducted by Railway Service Commissions

3543 SHRI PUTTAPAGA RADHA-KRISHNA: Will the Minister of RAIL-WAYS be pleased to state:

- (a) what are the languages in which the candidates, can write in the examinations conducted by the different Railway Service Commissions;
- (b) whether there are any special marks set apart for Hindi examinees; and

(c) whether there is any proposal to allow the candidates to write in the examinations in all the languages mentioned in the Constitution of India?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) The candidates have the option of using English or Hindi in the written test conducted by Railway Recruitment Boards (previously known as Railway Service Commissions) in all recruitment examinations.

- (b) No, Sir.
- (c) No, Sir.

#### Rajdhani Express for Southern Cities

3544. SHRI PUTTAPAGA RADHA-KRISHNA: Will the Minister of RAIL-WAYS be pleased to state.

- (a) whether there is any proposal to run the Rajdhani Express from New Delhi to any Southern City; and
- (b) whether there is any proposal to reduce the running time of A P Express?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) Reduction in the running time is not feasible for the present.

#### Amendment of Motor Vehicles Act, 1939

- 3545 SHRI PUTTAPAGA RADHA-KRISHNA: Will the Minister of SUR-FACE TRANSPORT be pleased to state:
- (a) whether there is any proposal to amend the Motor Vehicles Act, 1939; and

(b) if so, what are the amendments contemplated?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANS-PORT (SHRI RAJESH PILOT): and (b) With a view to replace the exist ing Motor Vehicles Act, 1939 with a new Act, the Motor Vehicles Bill, 1987 stands introduced in the Lok Sabha on 11th May, 1987 Some of the important features of the Bill include removal of multiplicity of permits for goods carliberalization of stage carriage permits of non-nationalized routes, simplification of procedures for grant renewal of permits, new system of registration marks for vehicles, stricter procedure for issuance of driving licences, including compulsory training before grant of driving licence in respect of transport vehicle vehicle inspection tests simpstrict fixing passenger lified method for fares the State Governments, enbv suring standardization of critical components of vehicles provisions aiming at road safety pollution control methods.

#### Price Control of the Maternal and Child Care Medicines

#### 3546. SHRI RAFIQUE ALAM:

#### SHRI RAJNI RANJAN SAHU-

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that Government have not recommended Folic Acid, Iron salts, Vitamin A, DPT Vaccine, DT Vaccine, TT Vaccine for price control under category I; and
- (b) if so, what are the reasons therefor and since when these drugs are being used under Maternal and Child Hea-Ith Programme?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMI-(KUMARI SAROJ LY V/ELFARE KHAPARDE): (a) and (b) DPT, DT and T'r Vaccines which are used under the Universal Programme on Immunization since inception have been recommended for price control under Category I. Folic Acid and Vitamin 'A' which are used under the National Family Welfare Programme covering Mother Child Health have been included in Category II of the Drug Price Control Order as they are used for other conditions also Ferrous Sulphate being used for other purposes besides mother and child health, has not been recommended price control.

#### Conversion of Sawai Madhopur-Jaipur Rail Line into Broad Gauge

- 3547. DR H. P SHARMA: the Minister of RAILWAYS he pleased to refer to the answer to Unstarred Question 514 given in the Rajya Sabha on the 11th November, 1987 and state:
- (a) what is the estimated cost of conversion of Sawai Madhopur-Jaipur rail line and the constraints in completing this project; and
- (b) whether Government propose to float a project tied loan specifically for the conversion of this section from metre to broad gauge?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) estimated cost of conversion of 131 km. Sawai Madhopur-Jaipur M.G. line into B.G is about Rs. 55 crores. The project could not be taken up due to acute constraint of resources for gauge conversion projects.

(b) No, Sir.

### पश्चिम रेलवे में अनसुचित जातियों/ म्रनसुचित जनजातियों/नेवहीनों तथा विकलांग द्यक्तियों को रोजगार

3548. श्री रामसिंह भाई पातलीयाभ्यई राठवा: क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) 1 जनवरी 1985 मे 1987 तक की दौरान पश्चिम रेलवे के विभिन्न डिवीजनो में चतुर्थं. तृतीय श्रेणी तथा ग्रधिकारी श्रेणी में कितने (i) श्रनुसूचित जातियो श्रीर श्रनुम्चित जातियो श्रीर श्रनुम्चित जनजातिया (ii) युद्ध में मारे गये व्यक्तियो की विधवाग्रो (iii) नेत्रहीनो श्रीर (iv) विकलागो  $\frac{1}{2}$  को रोजगार दिया गया;

- (ख) अन्य रिजातियो एवं वर्गी की तुलना में इन श्रेणियों का प्रतिशत कितना है ;
- (ग) इन श्रेणियोः, के व्यक्तियो की भर्ती को शासित करने वाले नियम क्या है;
- (घ) क्या सरकार को इस आशय की शिकायते प्राप्त हुई है कि उन्हें नियुक्त करने मे भेदभाव किया जा रहा है ब्रौर उन्हे उनके ब्रारक्षण के ब्रनुपात में रोजगार नहीं मिल रहा है; ब्रौर
- (ङ) यदि हा तो इस संबंध में सरकार ने क्या कार्यवाही की है ?

रेल मंत्रालय के राज्य मंत्री (श्री माधव राव सिंधिया): (क) से (ङ) पिश्चम रेलवे से मूचना इकट्टी की जा रही है और सभा पटल पर रखदी जायेगी।

#### Teaching of Drawing in Kendriya Vidyalayas

3549. PROF. C. LAKSHMANNA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that till recently, teaching of drawing was in vogue in Kendriya Vidyalayas;
  - (b) if so, upto which standard;
- (c) whether there has been any demand from any KVS Teachers Association for introduction of this subject as an elective at plus two stage and if so, the details thereof;

- (d) what are the reasons that the Sangathan has abolished its identity as a separate subject and merged it with socially useful productive work;
- (e) whether the Sangathan has received any representation against this step; and
- (f) if so, whether the said action of the Sangathan is being given a second thought?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI):
(a) and (b) Drawing in the form of Art was taught as a subject in Kendriya Vidyalayas till 1983 from class I to VIII. Since 1983 all the activities prescribed under Art are taught under SUPW from Class I to X.

- (c) Requests for introducing Drawing as an elective subject at the plus two stage have been received from time to time. However, request from any Kendriya Vidyalaya teacher's Association is not available on record of the Kendriya Vidyalaya Sangathan.
- (d) to (f) Kendriya Vidyalaya Sangathan is of the view that since activities prescribed under Art such as printing, collage making, toy and puppet making, clay work, sculpture etc are already covered under socially useful productive work (SUPW) There was no need to duplicate teaching by continuing it as a separate subject. This has also reduced the work-load of students.

#### Termination of booking agents

- 3550. PROF C LAKSHMANNA; Will the Minister of CIVIL AVIATION be pleased to state.
- (a) whether it is a fact that Indian Airlines has taken decision to discontinue with the appointment of booking agents;
  - (b) if so, the reasons therefor; and

(c) when were agents last appointed?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI JAGDISH TYTLER): (a) No, Sir.

- (b) Does not arise.
- (c) The last appointment of agent was made by Indian Airlines in October, 1987

## Creation of Posts of Sports Coaches in Kendriya Vidyalayas

3551 PROF C. LAKSHMANNA; Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the Board of Governors of the Kendriya Vidyalayas Sangathan held its meeting on 13th November, 1987;
- (b) whether it is also a fact that the Board has approved the proposal of creating some posts of sports coaches for Kendriya Vidyalayas; and
- (c) if so, what are the details thereof and justification thereof?

THE MINISTER OF STATE IN THE OF EDUCATION DEPARTMENTS AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOP-MENT (SHRIMATI KRISHNA SAHI): (a) to (c) A proposal for creation of posts of sports coaches was put up before the Board of Governors of the Kendriya Vidyalaya Sangathan in its meeting held on 13th November, 1987 The Board directed that a Committee be constituted to work out a comprehensive programme of development of sports in and the Kendriya Vidyalaya Sangathan, the aforesaid proposal be considered by the said committee.

#### Appointment of Booking Agencies

3552 SHRI RAMSINGBHAI PATA-LIYABHAI RATHVAKOLI: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that some travelling agents and agencies in various parts of Gujarat have been appointed for Vayudoot and other air services booking during the period 1st January, 1986 to 27th November, 1987,
  - (b) if so, the names thereof;
- (c) the terms and conditions on which they were appointed, and
- (d) the number of applications received during the period from 1st January, 1985 to 27th November, 1987 alongwith the number of applications accepted, rejected and kept pending and the number of agents likely to be appointed during the period from 1st January, 1988 to 31st December, 1988?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI JAGDISH TYTLER): (a) and (b) The details of the Handling-cum-Ticketing agents appointed by Vayudoot in Gujarat are as follows:—

Handling - cum - Ticketing Agent: M|s Prakash Travels, Rajkot

Ticketing Agents: (a) M|s. J.P. Travels, Veravel.

- (b) M|s Piyush Travels, Junagarh and Rajkot
- (c) The terms and conditions offered to the agents are:—
  - 1 Vayudoot will pay a commission of 3 per cent on the total sales turn-over less cancellation amounts.
  - 2 The commission shall apply both on passenger and cargo sales Statistical charges and cartage charges on airway bills shall not attract any commission.
- 3 Agency shall be entitled for two free passes on Vayudoot sectors per year.
- (d) Of the 9 applications received for appointment as agents only 3 were accepted. Appointment of more ageucies will entirely depend on the number of places to be airlinked in the State of Gujarat.

## Telephone connection in various towns of Gujarat

3553. SHRI RAMSINGHBHAI PATALIYABHAI RATHVAKOLI: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of applications received in Baroda, Surat, Valsad and Broach districts of Gujarat for telephone connections under OYT, non-OYT and other categories during the period from 1st January, 1987 to 31st October, 1987;
- (b) the total number of connections given in each category during the said period;
- (c) the number of connections which were given out of turn and as a special case during the said period:
- (d) the number of applications pending for telephone connections for the last three years in the above division; and
- (e) whether any more exchange is likely to be installed in the above districts?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SANTOSH MOHAN DEV): (a) to (e). The information is being collected and will be laid on the Table of the House.

3554. [Transferred to the 11th December, 1987]

#### Stadium at Fazilka

3555. SHRIMATI KAILASHPATI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether there is any proposal under consideration of the Punjab Government to construct a sports stadium with a capacity of 10,000 at Fazilka, which had once been a venue of the All India Closs Country Races;
- (b) whether it is a fact that land for the stadium had been allotted and an initial sum of Rs. 50,000 was also sanctioned for the purpose;
- (c) whether construction of the stadium is in progress and if so, what is

the present position thereof and if not, what are the reasons therefor; and

(d) by when construction of the stadium is likely to be completed?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P V. NARASIMHA RAO): (a) to (d). This Department does not seem to have received any proposal from the Punjab Government for financial assistance for construction of a stadium at Fazilka. However, the information has been called for from the State Government and would be laid on the Table in due course

### भारत में सोवियत संघ तथा जापान उत्सवों के लिये विस्तृत योजना

3556 श्री रशीद मसूद : क्या मानव संसाधन विकास मती यह बताने की कृपा करेगे कि :

- (क) क्या यह सच है कि भारत में सोवियत संघ ग्रौर जापान के उत्सवों के लिये एक वितृत योजना तैयार की गयी है;
- (ख) यदि हां तो उसका व्यृौरा क्या है ; ग्रौर
- ि(ग) इन दोनों उत्सवो पर कुल कितनी धनराशि खर्च होने की संभावना है ?

मानव संसाधन विकास मंत्रालय में शिक्षा ग्रोर संस्कृति विभागों में राज्य मंत्री (श्रीमती कृष्णा साही) : (क) जी हा. भारत में सोवियत सघ महोत्सव ग्रौर भारत मे जापान माह के लिये।

(ख) भारत में जापान माह ग्रक्तूबर, नवम्बर 1987 के दौरान ग्रायोजित किया गया था। भारत मे ग्रायोजित जापान माह के कार्यक्रमों मे प्रदर्शन कला कार्यक्रम, प्रदर्शनिया, संगोध्ठिया ग्रौर एक फिल्म महोत्सव शामिल थे।

भारत में सो वियत संघ महोत्सव का उद्घाटन 21 नवम्बर, 1987 को हुम्राथा ग्रौर यह एक वर्षतक चलेगा। भारत मे ग्रायोजित सोवियत सघ महो-त्मव में, दिल्ली, बम्बई, बंगलौर स्रौर कलकत्ता में इसके लिये विशेष उद्घाटन समा ोहों के ग्रलावा, प्रदर्शन प्रदर्शनिया, सेमिनार / सम्मेलन, विशिष्ट प्रकाणन कार्यक्रम ग्रादि कार्यकलाप भी शामिल होगे। 🎉 🚉

(ग) भारत मे जापान माह पर लगभग 75 लाख रु ग्रौर भारत मे सोवियत सघ महोत्सव पर लगभग 25 करोड रुपये का खर्च होने की संभावना है ।

## गया के स्मारकों ग्रीर पुरातत्व स्थलों का ग्रनुरक्षण

3557 श्रीमती सूर्यकांता जयवंतराव पाटील: क्या मानव संसाधन विकास मंत्री यह बताने की कृपा करेंगे कि : 🗗 🎏

- (क) गया स्मारकों के अनुरक्षण के संबंध में ग्रब तक क्या प्रगति हुई है ;
- 🔪 (ख) क्या बिहार सरकार ने गया के प्राचीन स्मारको, पुरातत्व स्थलों तथा ग्रवशेषो के ग्रन्रक्षण से संबंधित ग्रधिसूचना प्रकाशित की थी ।;
- (ग) क्या पटना उच्च न्यायालय के निर्णय के ग्रनुसार इन पर्वतो सम्पूर्ण क्षेत्र मे कहीं भी रोडी बनाने की मशीन नही लगाई जा सकेगी, चाहे ग्रन्य क्षेत्रों से भी पत्थर क्यों न लाय **जा**ये तथा उनके ग्रन्रक्षण के लिये सशस्त्र ग्रारक्षी बल तैनात किये जायेगे।
- (घ) क्या यह सच है कि इन तथ्यो के बावजूद भी सरकार रामशिला पर्वत मे स्रवैध खनन स्रौर स्रवैध रूप से मशीगों के प्रयोग को रोकने मे विफल रही है; ग्रौर

(ङ) यदि हां, तो मरकार क्या कार्यवाही करने का विचार रखती है तथा वर्तमान में इसकी क्या स्थिति है स्रौर रामशिला पर्वत के इस स्रारक्षित<sup>े</sup> क्षेत्र मे खनन कार्य मे इस्तेमाल होने वाले उपकरणो प्रादि को जब्त करने तथा ऐसे कृत्यो मे ग्रन्तर्गम्न व्यक्तियों को प्रकड़ने मे सरकार को क्या कठिनाइया पेश क्या रही है, ग्रीर यद नहीं, तो ऐसे कदम कब तक उठाये जाने की संभावन।

मानव संसाधन विकास मंत्रालय मे शिक्षा भ्रौर संस्कृति विभागों में राज्य मंत्री (श्रीमती कृष्णा साही): (क) में (इ) ये स्मारक केन्द्रीय सरक्षण के अबीन नहीं है। यह मामला राज्य सरकार से संबधित है।

## लोकनायक जयप्रकाश नारायण ग्रस्पताल में प्रशिक्षण प्राप्त कर रही नसीं की खान-पान व्यवस्था में ग्रनियमिततायें

3558. श्री रामनरेश कुशवाहा: श्री सुरज प्रसाद :

क्या स्वास्थ्य भ्रोर परिवार करूबण मंत्री यह बताने की कृपा करेगे कि.

- (क) क्या यह सच है कि लोक-नायक जयप्रकाण नारायण ग्रस्पताल के चिकित्सा स्रधीक्षक द्वारा प्रशिक्षण प्राप्त कर रही नर्सों के लिये भोजन बनाने हेतु सरकारी कर्मचारियो को खाना बनाने के लिये मजब्र किया जाता था ग्रौर इस प्रकार हजारो रुपये का विनियोग किया जाता था तथा घटिया किस्म का खाना दिया जाता था ग्रौर **यह** कि चार महीने पहले इन छात्राग्रो द्वारा विरोध किये जाने पर खान-पान की व्यवस्था का टेका दिया गया था, परन्तु ग्रब वह ठेका समाप्त किया 🛥 जा रहा है।
- (ख) क्या यह भी मच है कि इन छावास्रो द्वारा विरोध किये जाने पर यह चिकित्सा ग्रधीक्षक यह दे रहा है कि खान-पान सबधी प्रभार

उनकी छात्नवृत्ति से काट लिये जायेगे, चाहे वे खाना खाये या न खाये ग्रीर यह कि उनकी ग्रक्तूबर, 1987 माह क छात्रवृत्ति का भगतान भ नहीं किया गया है, ग्रीर

(ग) यदि हां, तो क्या सरकार इस विषय मे एक उच्च स्तरीय जाच करवाने तथा इन छात्राग्रो के हित मे इस चिकित्सा ग्रिधिकारी का किसी ग्रन्य स्थान को स्थानान्तरण करने का विचार रखती है ?

स्वास्थ्य ग्रौर परिवार कल्याण मंत्रालय में राज्य मंत्री (कुमारी सरोज खापर्डे) : (क) ग्रौर (ख) जी, नही

(ग) यह प्रश्न नहीं उठता ।

Recognition to All India Karate Do-Federation

3559. SHRI M. S. GURUPADA-SWAMY; SHRI GAYA CHAND BHUYAN:

Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to state:

- (a) whether recognition has been finally granted to the All India Karate Do-Federation, Bombay;
  - (b) if so, when; and
- (c) whether Government had provided adequate grant to this Federation?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT AND THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P. V. NARASIMHA RAO): (a) Yes, Sir.

- (b) June 15, 1987.
- (c) No grant has so far been released to this Federation as it has not yet organised any National Championship

No Tobacco Day Celebration on 7th April, 1987

3560 SHRI B SATYANARAYAN REDDY:

SHRI J. P. GOYAL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the attention of Government has been drawn to a news report published in the Hindustan Times dated 31d November, 1987 on "No tobacco day on April 7, 1987"; and
- (b) if so, the reasons therefor and the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHA-PARDE); (a) and (b) The Resolution adopted at the 40th World Health Assembly urged the Member States to celebrate 7 April, 1988 as a 'World No-Smoking day' to encourage people to desist from use of tobacco products on that day as a part of the continuing efforts to reduce the smoking pandemic

The Government will take appropriate measures to reduce use of tobacco products.

#### Westland helicopters

- 3561. SHRIMATI RENUKA CHOW-DHURY: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether Government's attention has been drawn to the news item appearing in the Times of India dated the 17th November, 1987 under the heading 'Westland helicopteis run into trouble':
  - (b) if so, the details thereof; and
- (c) whether Government propose to in quire into the matter and if not, the reason, thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI JAGDISH TYTLER): (a) Yes, Sir,

- (b) The snags experienced on the Westland helicopters so far are largely of the nature of normal teething problems experienced by any new aircraft inducted into service. The Westland helicopter is perfectly safe for flying and the Westland fleet of Pawan Hans has already logged more than 5000 hours of flying
- (c) No, Sir. The snags so far noticed on the Westland do not warrant an enquiry.

#### Violation of safety rules

#### 3562. SHRI SURESH KALMADI:

## SHRI DHARAM CHANDER PRASHANT:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government's attention has been drawn to the news item published in "The Indian Post", Bombay of November 10, 1987 that check certificates for Indian Airlines aircrafts are issued by the shift-chaige (Assistant Engineering Manager) without filling in the registration number of the aircraft or the flight number;
- (b) whether it is in conformity with the rules laid down for safety; and
- (c) if not, what action has been taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI JAGDISH TYTLER); (a) Yes, Sir.

(b) Indian Airlines is an approved organisation as per Aircraft Rules The aircraft maintenance/inspection schedules are duly completed and certificate by the appropriate licensed Engineers is given. As such the airline releasing any aircraft with-

out complying with the inspection requirements is not true.

(c) The matter reported in the press is under investigation.

### Transfer of Vice Principals in Kendriya Vidyalayas

## 3563. SHRI YALLA SESI BHUSHANA RAO:

#### SHRI ASHOK NATH VERMA:

Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Post Graduate Teachers of Kendriya Vidyalayas are posted out of their region in another language area when they are promoted as Vice-Principal;
- (b) whether any association of Kendriya Vidyalaya Teachers has objected to it; and
- (c) if so, on what grounds and what is Government's reaction thereto?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI): (a) The Board of Governors of the Kendriya Vidyalaya Sangathan in its meeting held in April, 1987 while approving the revised guidelines for transfers decided that Post Graduate Teachers and Vice-Principals on recruitment/promotion will be posted as far as possible outside the region in another language area for 5 years. After that they will be given a region of their choice subject to availability of vacancies.

(b) and (c) All India Kendriya Vidyalaya Teachers Association has raised objection to this new policy on the ground that the Association was not consulted before hand and that it is administratively unsound. However, there is no proposal to revise the decision in this regard.

#### Vocationalisation of Secondary Education

Written Answers

### 3564. SHRI V. NARAYANASAMY: SHRI B SATYANARAYAN REDDY:

Will the Minister of HUMAN RESO-URCE DEVELOPMENT be pleased to state:

- (a) whether Government are providing, aid for vocational courses at the plus 2 stage in selected schools in the country under the new scheme of vocationalisation of Secondary Education;
- .(b) whether Government have selected the schools for such vocational training; and
- (c) if so, what are the details thereof and the number of vocational training courses likely to be conducted and with what cost?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI): (a) The proposed Centrally-sponsored scheme of Vocationalisation of Secondary Education has not yet been finalised.

(b) and (c) Do not arise.

#### AIDS in children

3565 SHRI BHAGATRAM MAN-HAR. Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that AIDS have been found in children below the age of 15 years as has been reported in a section of the press; and
- (b) if so, what are the total number of such cases detected so far and what steps are being taken to prevent AIDS in the children?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHA-PARDE): (a) and (b) So far, only one child of 9 months old has been detected to sero positive for HIV infection. Gov-

ernment is taking appropriate measures to soreen risk high group through sero surveillance and reference centres established in various States of the country. Screening for HIV antibodies for high risk mothers and mothers with sexually transmitted diseases has also been suggested to the surveillance centres as a preventive measures agains, AIDS in children.

#### Enrolment of children in Delbi schools

3566 SHRI BHAGATRAM MAN-HAR: Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that quite 'a number of children in the Union Territory of Delhi are not enrolled in schools due to various financial reasons:
- (b) if so, what is the estimated number of such children who are not studying;
- (c) what steps are being taken by Government to ensure that all children of Delhi attend schools?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI):

(a) 10 (c) Information is being collected and will be laid on the Table of the Sabba

#### Grants to Naturopathy and Yoga Centres

3567 DR (SHRIMATI) SAROJINI MAHISHI; Will the Minister of HEA-LTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that the Central Council for Research in Yoga and Naturopathy was set up some years back to conduct research in Yoga and Naturopathy;
- (b) whether it is also a fact that the Council was providing financial aid to the Naturopathy institutions in various States

including a Naturopathy Institute in Janamu;

- (c) what are the reasons that the Central Council has suspended grant for the institutes including Barkat Ram Vidyavati Ghai institute in Jammu; with the result that the institutes depending on the central aid have been virtually closed and no reason has been given for suspension of grant; and
- (d) whether Government 18 going to reconsider and restart giving grant to the institutes?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE); (a) Yes, Sir. One of the objects of the CCRYN is to undertake research in the field of yoga and naturopathy.

#### (b) Yes, Sir.

- (c) The Central Council for Research in Yoga and Naturopathy (CCRYN) has been rendering financial assistance to various Yoga and Naturopathy Institutions for conducting research in Yoga and Nature Cure and to two colleges of Naturopathy for teaching The grant-in-aid for the research was sanctioned only for a limited period of three years to various Yoga and Naturopathy institutions, including Barkat Ram Vidyavati Ghai Institute The aforesaid institute in Jammu and Kashmir was a sanctioned grant for a research oriented scheme in Naturopathy entitled "Study of effect of Nature Cure treatment of respiratory system diseases excluding T B and Cancer and Gastrointestinal tract diseases including liver and gallblader" The scheme was initially sanctioned for three years The scheme commenced on 1-1-1984 and expired on 31-12-1984 Grant-in-aid was given for entire period of the tenure of the scheme.
- (d) Subject to availability of funds, the CCRYN is considering grant of financial assistance for extension of some of the existing schemes and also for some new schemes

बम्बई पत्तन पर भ्रमेरिका से भ्राये चावल से लवे जहाज को खाली न किया जाना

3568. श्री रशीद मसूद: क्या जल-भूतल परिवहन मन्नी यह बताने की कृपा करेंगे कि:

. ...

- (क) क्या यह सच है कि देश में सूखे से प्रभावित लोगों के लिये विश्व खाद्य कार्यक्रम के ग्रन्तर्गत ग्रमेरिका को भेजा गया चावल से लदा एक जहाज 2 नवम्बर, 1987 को बम्बई पत्तन पर पहुंच गया था; ग्रीर
- (ख) यदि हा, तो क्या यह भी सच है कि माल उतारने की समुचित व्यवस्था के ग्रभाव में चावल से लदा उक्त जहाज पत्तन पर खड़ा रहा ग्रौर यदि हा, तो इस सबध मे इस समय वास्तिवक स्थिति क्या है?

जल-भूतल परिवहन मंत्रालय के राज्य मंत्री (श्री राजेश पायलट): (क) जी, हा।

(ख) विश्व खाद्य कार्यक्रम के तहत उपहार में दिये गये 11,200 चावल से भरे बैग 2.11.87 को ह्य लाइकस जहाज से बम्बई पत्तन पहुचे र्थे। जहाज 12–11–1987 को वर्थ पर लगाया गया था और इमने 25-11-87 को अपना डिस्चार्ज पूरा किया। भारतीय पोटाश जिमिटेड ने, जो ट्राजिट शैंड से इस कार्गों के क्लियरेंस के लिये भारत सरकार को नामिनी है, बम्बई पत्तन के टाजिट ग्रैंड में कार्गीके क्लीयरेंस के लिये ग्रयना एवं फारवॉडिंग एजेट नामित किया है। क्लिथरिंग एवं फारवर्डिंग एजेट बम्बर्ड गोदी क्लियरिंग एव फारवर्डिंग श्रमिक (रोजगार का विनिधमन) स्कीम, 1983 के श्रमिको की महायता मे यह कार्य निर्वाध रूप से 16.11.87 तक करता रहा था। 16.11.87 की रात्रि शिपट में बम्बई खाद्यान्न हैडलिंग श्रमिक (रोजगार का विनियमन) स्कीम, 1975 सं सर्वाधित श्रमिकों ने क्लियरिंग एव फार-वींडग पुल के श्रीमको को काम पर लगाय जाने पर इस ब्राधार पर ब्रापत्ति की कि ट्रांजिट भौडों से खाद्यात्रों के क्लियरेंम की जिम्मेदारी खाद्यात्र हैडलिंग श्रमिक स्कीम के श्रमिकों की है और इसलिये क्लियरिंग एवं फारवंडिंग एजेंटी द्वारा ग्रन्थ मूल के श्रमिको को नही लगाया जा मेंबता। इस विवाद के फलस्वरूप 7,800 मीट्कि टन चावल बम्बई पत्तन न्यास के शैंडो में जमा हुग्रा पड़ा है ग्रीर क्लिबरेस की प्रतीक्षा में है। गतिरोध दूर करने के प्रयास किये जा रहे है, ताकि चावल का कन्साइ-नमेंट क्लियर किया जा सके।

## रेल गाड़ियों का रद्द किया जाना

3569. श्री रशीद मसूद : क्या रेल मली यह बताने की कृपा करेंगे कि:

- (क) पिछले छ भहीनो के दौरान दिल्ली में चलकर वम्बई, हाबडा, भद्रास, गुब्बहाटी ग्रौर गोरखपुर जाने बाली 'कोन-कौन मी प्रमुख रेल गाडियो को रद्द किया गया था तथा उन्हें किन-किन नारीखों को रद्द किया गया था;
  - (ख) क्या इसमें प्रभावित होने वाले यात्रियों को सुविधा के लिये तरकार द्वारा कोई वैकल्पिक व्यवस्था की गई थीं, सोर
- (ग) यदि हा, तो उसका ब्यौरा विकाहै?

रेल भंतालय के राज्य मंत्री (श्री माधव-राव सिंधिया): (क) में (ग) सूचना इकट्ठी की जा रहीं है ब्रीन सभा पटल पर ं रख दी जायेगी।

### Depicting of Indian culture and civilisation to attract tourism

- 3570. SHRI RASHEED MASOOD: Will the Minister of TOURISM be pleased to state:
- (a) whether it is a fact that Government have formulated a number of schemes to encourage tourism;
- (b) whether Government have formulated any scheme for the development of sites and places depicting Indian culture and civilization also under the said schemes;
  - (c) if so, what are the details thereof; and
- (d) if not, what are the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI JAGDISH TYTLER): (a) to (d) The Ministry of Tourism has formulated several schemes to encourage tourism to India. These include undertaking sustained publicity and marketing campaigns in the overseas markets, development of infrastructure at centres of tourist interest, promotion of domestic tourism, construction of Yatri Niwases to provide budget accommodation, provision of Yatrikas at pilgrim centres; development of beach resorts, improvement of facilities for Himalayan trekking and water sports, preservation of natural heritage areas, floodlighting of monuments, development of facilities along Buddhist circuits, improvement in the quality of surface transport, development of wildlife tourism and provision of wayside facilities

The Ministry of Tourism has a scheme for promotion of cultural tourism. Under this scheme, infrastructural facilities are created at culturally important centres monuments and at places of Buddhist importance

## Interview for the post of Principals of Kendriya Vidyalayas

3571 SHRI ASHOK NATH VERMA-DR. R K. PODDAR:

Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that some ineligible teachers had been called for interview recently held by Kendriya Vidhyalaya Sangithan in Delhi for the post of Principals of Kendriya Vidyalayas;
  - (b) if so, what are the details thereof;
- (c) whether these teachers were interviewed and paid travelling allowance for attending the interview;
  - (d) if so, what are the details thereof;
- (e) whether any eligible applicant was not called for interview; and
- (f) if so, what are the details thereof and reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI); (a) to (d) Of all the candidates who were called for interview, wo were found ineligible on rechecking of applications. They were informed telegraphically not to come for interview. However, they had come for the interview and stated that they had not received the telegram. They were accordingly paid the Travelling Allowance Two other candidates were found ineligible on the day of interview on scrutiny of their certificates. One of them being an outstation candidate was paid the Travelling Allowance.

- (e) No. Sir.
- (f) Does not arise

### Grievances of the Teachers of Kendriya Vidyalayas

- 3572. DR. BAPU KALDATE: Will, the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Government have received any open letter in August, 1987 from the All India Kendriya Vidyalaya Teachers Association;
- (b) if so, what are the details thereof; and
- (c) what action has been taken to redress their grievances?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HU-RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI); (a) to (c) A letter dated 6th August, 1987 from the General Secretary, All India Kendiiya Vidyalaya Teachers Association addressed to Prime Minister of India had been 1eceived alleging inter-alia physical assault on him on 15th July, 1987 by some members of another Association of Kendriya Vidyalaya Teachers. The General Secretary of All India Kendriva Vidyalaya Teachers Association had also lodged an FIR in the Vasant Viha, Police Station. The matter has since been investigated by the Police authorities who have informed that the allegations made in the complaint could not be established.

#### Transfer of teachers from North Eastern Region of Kendriya Vidyalaya Sangathan

3573 PROF C. LAKSHMANNA: SHRI ASHWANI KUMAR; SHRI ASHOK NATH VERMA:

Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to state:

- (a) whether  $n_l$  is a fact that there is a provision for transfer of teachers to a place of choice after their three years stay in North Eastern Region;
  - (b) if so, what are the details thereof;
- (c) the list of teachers so transferred during the current session alongwith their duration of stay in North Eastern Region;
- (d) the list of these teachers transferred this year from North-Eastern Region before completing three years alongwith the duration of their stay there; and
- (e) what are the reasons for transfer of the teachers referred to in part (d) above?

THE MINISTER OF STATE IN THE **EDUCATION** DEPARTMENTS OF AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOP-MENT (SHRIMATI KRISHNA SAHI): (a) to (e) This provision was discontinued consequent on the revision in transfer guidelines made by the Board of Governors of the Kendriy'a Vidyalaya Sangathan in April, 1987, wherein the Board abolished tenure as a basis for transfer to promote a sense of identification amongst teachers with tde Vidyalayas where they are working. Transfers have been effected during the current year as per these revised guidelines, and a total of 103 teachers were transferred from the North Eastern Region. While effecting these transfers, the period of stay was not taken as one of the crite:ia as per the revised guidelines

Written Answers

### Selection of teachers for Kendriya Vidyalaya in Moscow

3574. SHRI ASHOK NATH VERMA:
SHRI YALLA SESI
BHUSHANA RAO:
DR. BAPU KALDATE:
SHRI SHANKER SINH
VAGHELA:

Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to state:

- (a) the details of the different posts created for Kendriya Vidyalaya Moscow as also dates of creation,
- (b) the names of the appointees to these posts alongwith the dates of their selection;
- (c) the names of persons who were placed on different selection committees appointed for selecting teachers for Kendriya Vidyalaya Moscow:
- (d) whether these selection Committees have also selected teachers for other Kendriya Vidyalayas located outside India; and
- (e) If so, what are the details of the teachers selected by these Committees for 1505 RS—8.

other Kendriya Vidyalayas located outside India?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI): (a) and (b) A statement giving the details of the posts created for Kendriya Vidyalaya, Moscow, names of persons selected, date of selection etc. is given in Annexure. [See Appendix CXLIV, Annexure No. 149.]

- (c) Statement giving the composition of the Selection Committees for various categories of posts for Kendriya Vidyala-, ya, Moscow is enclosed (See below).
- (d) and (e) The Selection Committee has selected PGT (Chemistry) for Kendriya Vidyalaya, Kabul.

#### Statement

Composition of Selection Committee for various categories of teaching posts for Kendriya Vidyalaya, Moscow

- I. Principals and PGT (English)
  - 1 Shri T.N. Kaul, Ambassador of India to Moscow
  - 2. Smt. Krishna Sahi, Minister of State of Education and Culture.
  - 3. Shri Natwar Singh, Minister of State of External Affairs,
- II PGTs in Biology, H.I.di, Economics, Chemistry and PRTs
  - 1. Dr. R.C. Sharma, Commissioner, Kendriya Vidyalaya Sangathan.
  - Shri L.R Mal, Joint Commissioner (Administration), Kendriya Vidyalaya Sangathan
  - 3 Prof. M.S Kharpad, National Council for Educational Research and Training, New Delhi (could not attend meetings).
  - 4 Shii Vishnu Prakash Under Secretary, Ministry of External Affairs, New Delhi.

- III. PGTs in Mathematics, Physics and Geography
- I Dr. R.C. Sharma, Commissioner, Kendriya Vidyalaya Sangathan.
- 2. Shri L.R. Mal, Joint Commissioner (Administration) Kendriya Vidyalaya Sangathan.
- 3. Shri Vishnu Prakash, Under Secratary, Ministry of External Affairs, New Delhi.
- 4. Dr. N.K. Bajaj, Senior Lecturer in Physics, St. Stephen College, Delhi (atended on 25.9 1987 only)

#### IV. PGT (History)

- 1. Dr. R.C Sharma Commissioner, Kendriya Vidyalaya Sangathan.
- 2. Shri L.R. Mal, Joint Commissioner (Administration) Kendriya Vidyalaya Sangathan.
- 3. Dr. (Mrs) Sunita Pauri, Head of Department of History, Lady Sriram College, New Delhi (attended on 9.11.1987 only)
- 4. Shri Vishnu Prakash, Under Secretary. Ministry of External Affairs.

#### Withdrawing of facilities admissible of the associations under Kendriya Vidyalaya Sangathan

3575. SHRI YALLA SESI BHUSHA-NA RAO:

SHRI SAMAR MUKHERJEE:

Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the facilities of bringing three office-bearers of recognised associations of the Kendriya Vidyalaya Sangalnan on transfer to propriate Headquarters of administration, has of late, been withdrawn by the Kendriya Vidyalaya Sangathan:
- (b) whether Government Memorandum of the 8th April, 1969 associations, has since been withdrawn; and

(c) if so, what are the reasons for withdrawing the facilities?

THE MINISTER OF STATE IN THE DEPARTMENTS OF **EDUCATION** AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOP-MENT (SHRIMATI KRISHNA (a) to (c) The question of posting of Associations at Headoffice bearers of quarters of Associations was reviewed to bring it in line with the instructions issued by the Government according to which only one functionary 1e. Chief Executive or General Secretary could be posted at the Headquarters The recognised Associations have been notified of this position, although no consequential transfers have been effected.

#### Interview for teachers for Kendriya Vidyalaya, Moscow

3576 SHRI YALLA SESI BHUSHA-NA RAO:

PROF. C. LAKSHMANNA:

Will the Minister of HUMAN RE-SOURCE DEVELOPMENT he pleased to state:

- (a) the date when a Kendriya Vidyalaya was sanctioned and posts of teachers were created for Moscow:
- (b) the date when interviews for Principal and PGT (English) for KV Moscow were held:
- (c) the date when interviews for other posts of KV Moscow were held;
- (d) the list of selected teachers of different categories alongwith the dates they joined in Moscow;
- (e) the criteria according to which candidates were called for interviews for selection to different posts; and
- (f) the details of streams and standards opened and the number of students each of these standards sections?

THE MINISTER OF STATE IN THE DEPARTMENTS OF **EDUCATION** AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOP-MENT (SHRIMATI KRISHNA (a) The Kendriya Vidyalaya, 'at Moscow

was sanctioned in August, 1987. The school has been sanctioned the following staff:

taff:—	
Principa <sub>1</sub>	01
PGTs	09
$TGT_S$	02
PRTs	06
Music Teacher	01
SUPW Teacher	01
Librarian	01
UDC	01
LDC	01
Group 'D'	04

(Including Lab. attendent)

- (b) to (d) Statement giving the details regarding the dates of interview, names of those selected, date of posting etc is namexed. [See Appendix CXLIV, Annexure No 150.]
- (e) The following criteria were laid down by the Kendriya Vidyalaya Sangathan for the selection of staff for Kendriya Vidyalaya, Moscow:
  - (i) Seniority in the service of Kendriya Vidyalaya Sangathan in the cadie.
    - (ii) Good record of service.
  - (iii) Atleast 8 years service in the Kendriya Vidyalaya Sangathan in the grade; and
    - (iv) Atleast 3 years to retire.
- (f) Classes from I to IX and Class XI Science and Humanities stream are functioning in Kendriya Vidyalaya, Moscow during the year 1987-88. The number of students studying in these classes is as under:—

Classes	Strength
1	21
n	13
m	16
rv	11

Classes	Strength			
v	18			
VI	08			
VII	13			
VIII	11			
$\mathbb{I}\mathbf{X}$	14			
ХI	13 (Hun			
	6/Sc. 7)			
TOTAL	138			

Jaundice and Typhoid in Sheikh Sarai in South Delhi

### 3577. SHRI GURUDAS DAS GUPTA: SHRI RASHEED MASOOD:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state;

- (a) whether the aftention of the Government of India has been drawn to the news item published in the Times of India dated the 24th November, 1987 that polluted water caused spread of Jaundice epidemic and cases of typhoid in Sheikh Sarai in South Delhi and what adequate steps have been taken to check the diseases taking an epidemic form; and
- (b) what are the details of the cases and the number of persons affected and measures taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMI-LY WELFARE (KUMARI SAROJ (a) and (b) Yes, Sir. KHAPARDE): Government has seen the news item. Information was received on 11th November, 1987 that the water supply in Sheikh Sarai Self Financing, Phase I, 'C' Block, a colony developed by D.D.A. was found to have been contaminated leading cases of hepatitis (Jaundice) and typhoid The Engineers of Water Supply Undertaking of the M.C.D. and a team of doctors neaded by the Municipal Health Officer visited the colony to investigate the matter. Preliminary investigations revealed that the water and sewer lines laid by the DDA, were running close and parallel to each other with loose ferrules connection, resulting in probable suction of sewage into the water line.

A team from National Institute of Communicable Diseases, Delhi had also visited Sheikh Sarai to investigate the reported outbreak of viral hepatitis.

A total number of 68 cases of Hepatitis and 43 cases of typhoid were detected with no deaths. The following steps are being taken to attend to affected cases of Jaundice and typhoid:—

- 1. A mobile dispensary has been deputed daily from 13-11-87 which functions from 9 30 A M to 4 00 P M. The Medical Officer is not only giving treatment to the patients but also giving Gama-Globulin injections.
- Handbills have been distributed to all the houses for boiling the water before use.
- 3 Adequate number of Gama-Globulin injections have been provided and the injection, are being given to the contacts, pregnant ladie, and children below fourteen year, of age, which are considered to be vulnerable groups.
- 4. A reporting centre has been established in 'C' Block Sheikh Sarai so that people can report fresh cases of Hepatitis, Typhoid etc. so that immediate containment measures can be started in the affected house.
- 5 Typhoid injections have also been given to the affected cases.
  - 6 D.D A authorities are making efforts to remove the engineering defects in the water supply system.

#### Issue of complimentary passes for Festival of India

3578. SHRI J.P GOYAL:

SHRI DINKARRAO GOVIND-RAO PATIL:

Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Russian Circus was inaugurated in the Indira

Gandhi Indoor Stadium Delhi on the 26th November, 1987:

- (b) what is the seating capacity of the Indira Gandhi Indoor Stadium;
- (c) the number of tickets sold for the show of the circus on that day;
- (d) the number of complimentary passes issued by the Indian Council for Cultural Relations for the circus show that day;
- (e) the number of persons allowed entry into the stadium on one such complimentary pass;
- (f) whether several ticket holders could not get entry into the stadium and if so, what action has been taken against the concerned officials; and
- (g) what guidelines have been issued to the ICCR for issuing complimentary passes for various shows being organised under the Festival of USSR in India?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI) (a) Yes Sir.

- (b) The seating capacity of the North Plaza of the Indira Gandhi Stadium where the Soviet Circus is being held is 12,500.
- (c) The number of tickets sold for the Inaugural show on 26th November, 1987 is 4,500.
- (d) The exact number of complimentary passes issued for the Circus show on 26th November is not available, as the office of the Lt. Governor of Delhi was approached to arrange for 4.000 school children, to fill up the stadium as it was apprehended that the stadium may not be full
- (e) The number of persons allowed in to the Stadium on such complimentary passes varied for the reason given in (d) above
- (f) About 500 ticket holders were unable to gain access to the Stadium for the show on 26th November, 1987 because ticket sales had been unexpectedly

brisk that day. It was decided on the spot that their tickets would be honoured in the show on the next day, i.e. on 27th November, 1987, and this was done.

(g) No specific guidelines have been 18sued to the Indian Council for Cultural Relations for issuing passes. In accordance with past practice, passes are issued to various categories such as Ministers Memof Parliament, officials, artistes, directors of cultural organisations, public figures, school children etc. The number of passes varies, depending upon whether the show is by ticket or invitation and according to the size of the hall, etc. In shows which are by invitation only, the number of complimentary passes cover 100 per cent of the seating capacity of the hall. Where shows are ticketed, the number of complimentary passes for each show is accordingly limited.

#### Freight rates pushed up by S.C.L.

3579. SHRI DINKARRAO GOVIND-RAO PATIL: Will the Minister of SUR-FACE TRANSPORT be pleased to state:

- (a) whether Government's attention has been drawn to an allegation of Western Shippers Association according to which Shipping Corporation of India is pushing up freight rates without notice and discussions and that the only beneficiaries are foreign firms; and
- (b) if so, the steps Government are taking to check this trend?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) and (b) Attention of Ministry of Surface Transport has been drawn to the fact that mem-India-Pakistan-Bangladesh bers of the Conferences have, with the cooperation of some of the independent formulated a minimum freight rate agreement primarily with 'a view to stabilise the rates and also avoid inter se competition between the shipping lines which led to serious erosion of freight levels resulting in shipping lines suffering a loss in

operation in the India-UK/Continent Sector. The Shipping Corporation of India Ltd. being a member of the India-Pakistan-Bangladesh Conferences has no alternative to be a party to this minimum freight agreement. The minimum freight agreement group merely adjusted rates upward with a view to stabilise market rates and reduce losses. The above rate adjustment benefits all lines which are members of the MFA group including Indian national lines.

#### Telephone at the residence of Administrator, NDMC

3580. SHRI DINKARRAO GOVIND-RAO PATIL: Will the Minister of COM-MUNICATIONS be pleased to state:

- (a) whether it is a fact that a number of telephone connections have been installed at the official residence of the Administrator, NDMC at Court lane, Delhi;
- (b) whether it is also a fact that the telephone bill of a private telephone of the Administrator, NDMC is also being paid by the NDMC; and
- (c) the total amount paid by the NDMC in last two years on account of the telephone bill installed at the residence of the Administrator, NDMC?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SANTOSH MOHAN DEV): (a) Two telephone connections are working at the official residence of the Administrators, NDMC.

- (b) Yes, Sir. According to information obtained from NDMC, since a personal telephone connection is available at the residence of the Administration, NDMC, its charges are being re-imbursed by the NDMC in lieu of the provision of a second telephone connection to which the Administrator is entitled.
- (c) Total amount paid by the NDMC with effect from 1.10.85 to 1 10 87 is Rs. 10,450.00, according to information obtained from NDMC.

### Chairman of Indian Olympic Association

3581 SHRI DINKARRAO GOVIND-RAO PATIL: Will the Minister of HU-MAN RESOURCE DEVELOPMENT be pleased to s'ate.

- (a) whether a new Chairman of the Indian Olympic Association has been elected at a meeting in Trivandrum; and
- (b) if so, what is the name of the elected person?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P. V. NARASIMHA RAO): (a) and (b) According to information made available to Government, Shri B, S. Adityan has been elected as officiating President of the Indian Olympic Association at its Special General Meeting held in Trivand' m on 27.10. 1987.

## Persons benefited by Adult Education scheme

3582. DR. MOHD. HASHIM KID-WAI. Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to state:

- (a) the number of persons benefited by the Adult Education scheme in the country from January 1985 till September, 1987; and
- (b) what is the target fixed in this regard during the current financial year?

THE MINISTER OF STATE IN THE DEPARTMENTS • OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOP-MENT (SHRIMATI KRISHNA SAHI): persons number of (a) The rolled in the Adult Education Programme 1 1 1985 to 30 9 1987 2,84,20,248.

(b) A target of 89.23 lakhs persons have been fixed for 1987-88.

## रेलवे सुरक्षा ब्रायोग की रिपोर्ट

3583 श्रीमती रेणुका चौधरी : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह ज्ञच है कि रेलवे सुरक्षा ग्रायोग (1986-87) ने ग्रपनी 1986-87 की रिपोर्ट दे दी है,
- (ख) यदि हा, तो क्या यह भी सच है कि उक्त रिपोर्ट के ग्रनुसार ग्रिधकांश रेलवे दुर्घटनाग्रो का कारण रेलवे कर्मचारियों द्वारा गलती करना है : ग्रौर
- (ग) यदि हा, तो सरकार ने प्रशासः को चुस्त बनाने के लिये क्या क्या प्रभाव पन उठाये हैं, ताकि रेल दुर्घटनार्ये न हों?

रेल मंत्रालय के राज्य मंत्री (श्री माधव राव শিষ্টিया) :(क) ग्रीर (ख) जी हा ।

- ् (ग) रेलो के संचालन मे मानवीय-तत्व में सुधार करके संरक्षा बढ़ाने की दृष्टि से निम्नलिखित महत्वपूर्ण उपाय किये गये हैं:---
  - (i) पर्यवेक्षकों ग्रौर ग्रिधकारियों द्वारा रेल निरीक्षणों की गहन करना।
  - (ii) दुर्घटना प्रवण क्षेत्रों का निरीक्षण करने तथा गोधक उपाय सुझाने के लिये बहु-उद्देशीय दलो का गठन।
  - (iii) कर्मचारियों को परास्तर्भ देना विशेषकर ड्राइवरों, महायक अस्टेशन मास्टरों आदि को।
  - (iv) प्रशिक्षण कार्यकमो को पुन नया रूप देना तथा प्रश्न-चर्या पाठ्यकमों पर बल देना।

- (v) घोर लापरवाही के कारण होत वालो दुर्घटनाम्रो के लिये जिम्नेदार पाये जान वाले कर्मचारियो को निवारक दण्ड देना।
- (vi) कर्मचारियों के लिये गैंक-णिक अभियान चलाना तया सड़क उनयोगकर्ता के लिने प्रचार करना।
- (vii) मानवीय चूको की जवाबी-जाच के रूप में परिकृत प्रोद्योगिकी श्रानाना ।

#### Sale/purchase of women

3584. SHRI RAJNI RANJAN SAHU: Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to state:

- (a) whether Government's attention has been drawn to the alleged sale/purchase of women in the country; and
- (b) if so what are the details of the steps Government propose to take in this regard?

THE MINISTER OF HUMAN SOURCE DEVELOPMENT AND THE MINISTER OF HEALTH AND FAM-ILY WELFARE (SHRI P. V. NARA-SIMHA RAO) · (a) Yes, Sir.

(b) The Immoral Traffic (Prevention) Act, 1956 as amended in 1978 and 1986 is applicable to all the States and Union Territories. The Act prohibits among other things (i) living on the earnings of prostitution (ii) procuring, inducing or taking women or girls for the sake of prostitution and (iii) detaining of women or girl on premises where prostitution is carried on.

The Act also provides for the setting up of "Protective Homes" in which women and girls, who are

need of care and protection may be kept and where appropriate technically qualified persons, equipment and other facilities are provided. By the amendments made to this Act in 1978 and 1986, the penal provisions contained therein have been made more stringent and effective. It is for the State Governments and Union Territory Administrations to implement this Act meaningfully and effectively.

#### Telephone directory of Assam

3585. SHRIMATI BIJOYA CHAK-RAVARTY: Will the Minister of COMMUNICATIONS be pleased to state.

- (a) the reasons for inordinate lay in making the telephone directories in Assam up-to-date;
- (b) whether Government are aware of the fact that in many district towns in Assam telephone directories were printed way back in 1977 and have not been replaced in spite of the customers' demand, and
- (c) by when up-to-date directories will be provided in the districts and sub-divisional towns in Assam?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICA-TIONS (SHRI SANTOSH MOHAN DEV). (a) to (c) The information is being collected and will be laid on the Table of the House.

#### Issue of railway passes

3586. SHRI RAMSINGBHAI PAT-ALIYABHAI RATHVAKOLI. the Minister of RAILWAYS be pleased to state

- (a) whether railways have given free passes to some special categories of persons on Western Railway like freedom fighters, Poets, Social workers, Artists during 1st Januay, 1987 to 31st October, 1987;
  - (b) if so, the details thereof;

- (c) what are the criteria regarding issuing of such free passes to special categories of people other than railway employees; and
- (d) what is the number of such persons who are enjoying this facility of free passes under Western Railway at present?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) and (b) First Class All India Complimentary Card Passes (for which the expenses are borne by the Ministry of Home Affairs) have been issued in favour of freedom fighters drawing pension from the Central Revenues to travel with a spouse/companion in the same class valid for a period of one year from the date of issue No categories as such other than freedom fighters, have been issued Complimentary Card Passes during the period by Western Railway. 1515 Card Passes have been issued in favour of freedom fighters by Western Railway between 1st January, 1987 and 31st October, 1987.

- (c) Freedom Fighters who are drawing pension under the Swantantarta Sainik Samman Pension Scheme from Central Revenues were eligible for grant of First Class Complimentary Card Passes Valid for a period of one year from the date of issue under the Scheme finalised in consultation with the Union Ministry of Home Affairs.
- (d) 1515 freedom fighters who have been issued All India First Class Complimentary Card Passes under the scheme by the Western Railway, are availing the travel facility.

### Specification of locomotive required by Indian Railways

3587. DR. H. P. SHARMA: Will the Minister of RAILWAYS be pleased to state:

- (a) what are the specifications of the locomotive requirement of the Indian Railways for the next five years and how does it plan to meet these requirements:
- (b) what would be the share of the indigenous and foreign suppliers of these requirements: and
- (c) what are the comparative figures of cost/benefit ratio of the indigenous and imported locos.

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA (a) Specifications of electric and diesel locomotives required by Indian Railways during the next five years are enclosed as Statement-I and statement-II, respectively (See below).

Requirements of electric and diesel locomotives for the next five years will mainly be met by the Railways' locomotive manufacturing units at Chittaranjan and Varanasi. Procurement of electric locomotives from BHEL and some high horse power prototype electrical and diesel locomotives through import are also planned. Locomotive imports are planned for acquisition of improved technology and for subsequent manufacture in the country.

(b) Approximate number of locos proposed to be manufactured indigenously, and imported under the transfer of technology basis would be:

Indigenous—605 Electric & 850 diesel locomotives. Foreign suppliers—58 electric & 50 diesel locomotives.

(c) Imported electric and diesel locomotives are yet to be received. As such no comparison is possible.

#### Statement-I

Турэ						Horse Power	Maximum Sp	Maximum Speed		
			;	indige	novs	Elect	ric Lo	ocomotives		
Freight		•						3900	80 Kms pe	r hour
Passenger	•		•				•	3900	130 Kms pa	r hour
			Pr	ototyp	e In	portec	l Elec	tric Locomotives		
Freight		•						6000	100 Kms pc	r hour
Passeng 'r				. ,				6000	160 Kms p	r hour

## Statement-11

## BROAD GAUGE (DIESELS)

Турз	WDM2	WDM7	High Horse Power	WDS4D	WDS-6
Wheel arrangement	Co-Co	Co-Co	Not deci- ded	0-C-0	Co-Co
Engine	Alco-251-B 16 Cylinder made at DLW Var- anasi	Alco-251-B 12 Cylinder made at DLW Vara- nasi	decided	MaK 6M- 282 A(K) made at CLW Chitt- ranjan	Alco-251D- 6 Cylinder made at - DLW Vara nasi.
Power Rating (Standard condition)	2636 HP	1977 HP	Approx. 4000 HP	700 HP	1400° HP
Type of Transmission	Electric	Electric	Electric	Hydraulic	Electric
Builder of Transmission	BHEL/ Bhopal	BHEL/ Bhopal	Not yet decided	Voith KPC Pune.	BHEL/ Bhopal
Approximate total weight in working order	112·8 tonnes	96 tonnes	Not finanli- sed. Will be approxi- mately 115 to 125 ton- nes.	60 tomes	126 tonnes
Maximum tractive effort	30·4 tonnes	25.9 tonnes	Not yet decided	18·0 tonnes	34·0 tonnes

### METRE GAUGE (DIESELS)

Туре	YDM2	YDM4	YDM6
Wheel arrangement	В'-В'	Co-Co	Co-Co
Engine	Make 6M 282 A(K) made at CLW Chittaranjan	Alco 251-D 6 Cylinder made at DLW Vara 1151	Alon 251-B 12 Cylinder made et DL W Varanasi
Power Rating (Standard condition)	700 HP	1400 HP	1977 HP
Type of Transmission	Hydraulic	Electric	Electric
Builder of Transmission	Voith Kirloskar Pneumatics Pune.	BHEL/Bhopal	BHEL/Bhop il
Approximate Total weight in working order	48 tonnes	72 tonnes	87 tonnes
Maxim im Tractive Effort	14 4 tonnes	18 9 tomes	22 9 tonnes

### NARROW GAUGE (DIESELS)

Турэ	ZDM4A	ZDM5	NDM5
Wheel acrangements .	(762 mm gruge) 1B-Bl	(762 mm grug') B-B	(610 mm gauge) B-B
Engine	MaK 6M 282 A(K) mada at CLW, Chittaranjan,	KTA-1150L of Kirloskar Cummins Ltd., Pilne.	KTA-1150L of Kirloskar Cummin Ltd., Pune.
Power Rating at (Standard Condition)	700 <b>HP</b>	450 HP at site	450 HP at site
Type of Transmission .	Hydraulic	Hydraulic	Hydraulic
Builder of Transmission .	Voith Kirlosker Pneumatics Pune	Voith Suri & Nayar Bangalore	Voith Suri & Nayar Bangulore
Approximate Total weight in working order	38.5 tonnes	22 tonnes	22 tonnes
Maximum Tractive effort.	7.8 tonnes	6.5 tonnes	7·5 tonres

### National Highways in Karnataka

3588. SHRI VEERSHETTY MOG-LAPPA KUSHNOOR: Will the Minister of SURFACE TRANSPORT be pleased to refer to the answer to Unstarred Question 2691, given in the Rajya Sabha on 2nd December, 1987 and state

- (a) whether it is a fact that the existing length of national highways in Karnataka is considerably less than the corresponding length of National Highways in the neighbouring States of Karnataka i.e. Kerala and Tamilnadu; and
- (b) if so, what action is being taken by the Central Government in

order to bring Karnataka on par with Kerala and Tamilnadu in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) No, Sir

(b) Does not arise.

### D.T.C. Buses for Gurgaon

3589. SHRI H. HANUMANTHAPPA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether it is a fact that D.T.C. buses were not allowed to enter the Haryana Roadways Depot, Gurgaon

in the recent past and D.T.C. buses were stopped to ply on this route: and

(b) if so, the reasons therefor and whether the matter has since been settled?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PI-LOT): (a) Yes. Sir.

(b) The permits for operation these D.T.C. buses have since been got countersigned from the STA Harvana and normal operations been resumed.

### Import of electric locomotives to upgrade technology

3590. SHRI SURESH KALMADI: Will the Minister of RAILWAYS be pleased to state:

- (a) whether Government propose to import 40 electric locomotives 6,000 horse power each in order upgrade technology:
- (b) if so, details thereof indicating name of the country from which these are to be imported along with price at which these are to be impor-\_led;
  - (c) whether any negotiations BHEL with regard to production of such locos are in progress; and
    - (d) if so, the reasons for import?

THE MINISTER OF STATE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) (a) Yes, Sir.

- (b) Global tenders have been wited. Details of country of import and price will be available only after placement of order.
  - (c) No. Sir.
  - (d) Messrs Bharat Heavy Electricals Limited do not have the 3 phase induction motor drive technology.

### Callous attitude of the Doctors in North and South Avenues of CGHS Dispensaries

3591. SHRIMATI BIJOYA CHAK-RAVARTY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that medical facilities and attention by doctors at C.G.H.S. Dispensary at North Avenue and South Avenue, New Delhi are deterioriating due to their callous attitude towards the patients:
- (b) the number of doctors who are deployed in these dispensaries what are their names and since how long they are serving in one dispensary;
- (c) what is the tenure of a doctor at one dispensary and what criteria is followed in retaining a doctor for more period than required and
- (d) what steps Government propose to take to instill or inject enthusiasm and interest in the doctors at these dispensaries to serve the patients better?

THE MINISTER  $\mathbf{OF}$ STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI ROJ KHAPARDE) (a) No, Sir.

- (b) The information is enclosed Statement (See below).
- (c) A medical officer who has already completed 4 years or will completing 5 years within a month or so in a particular dispensary is transferred except in cases of administrative exigencies.
- (d) In service training is imparted to C.G.H.S doctors. In addition surprise inspections are also carried out by Senior officers from time to time to ensure that C.G.H.S. dispensaries are functioning smoothly.

#### Statement

The Details of Medical Officers with date of their posting in C.G.H.S. Dispensaries North Avenue and South Avenue

## NORTH AVENUE DISPENSARY (Allopathy)

SOUTH AVENUE DISPENSARY (Allopathy)

			(i mopuing)
S. No.	Name of the doctor	S. No	Name of the doctor
1 Dr. V.	K. Sinha 10/86	1	Dr. Amar Jeewan 10/86
2 Dr. (M	Irs.) Usha Chawla 9/84	2	Dr. Yogesh Sexena 4/83
3 Dr. (M	rs.) N,P.C. Puri 8 <sub>(</sub> 85	3	Dr. Arun Kumar 11/87
4 Dr. N.	K. Kashyap 10/86	4	Dr. Seema BalkrishanWasnik 6/87
5 Dr. Te	ja Ram 8/86	5	Dr. (Mrs.) Kumud 2/87
6 Dr. Mc	ohinder Rao 6/87	6	Dr. R. Opeh 4/86
7 Dr. Ale	ok Dixit 9/87	7	Dr. S. Raghuvan 7/86
		8	Dr. (Mrs.) P.S. Bias 7/86
NORTH A	AVENUE DISPENSARY (Ayurvedic)	SC	OUTH AVENUE DISPENSARY (Hemoeopathy)
1 Dr. (M	rs.) Basanta Jain 6/83	1	Dr. A.R. Das 1/85
2 Dr. Pra	abhakaran 1/84	2	Dr. (Mrs.) Sushma Verma 1/85

### Smoking among students

- @3591. SHRI RAMSINGBHAI PAT-ALIYABHAI RATHVAKOLI: Will the Minister of HEALTH AND FAMILY WELFRAE be pleased to state:
- (a) whether Government's attention has been drawn to increasing smoking among school and university students;
  - (b) if so, what are the details threof;
- (c) whether Government have since received some reports and recommendations of the survey conducted by some organisations and institutions;
- (d) if so, what are the details thereof and the action taken thereon;
- (e) what steps have been taken to prevent boys, girls and youths from taking to smoking; and
- (f) whether Government propose to ban smoking among students, Government employees, if so, what are the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHA-PARDE): (a) and (b) There are no

data available in regard to the increase of smoking among students.

- (c) and (d) The Indian Council of Medical Research have sponsored a study on factors related to initiation and maintenance of smoking behaviour among school children. The ICMR has undertaken initiated projects aimed at testing the efficacy of an anti-tobacco education programme.
- (e) and (f) The Government has taken the following steps to discourage smoking in general:
  - 1 Health education publicity on the hazards of smoking has been undertaken through mass media channels.
  - 2. The Cigarette manufacturers are required to display on every cigarette packet advertisement hoarding, the statutory warning 'Cigarette Smoking is injurious to Health'.
  - 3 It has also been decided that A I R. and Doordarshan would not accept any advertisement, which enecurege smoking.

Apart from the statutory warning on cigarette packets and advertisements some of the State Governments have promulgated laws prohibiting smoking in closed are as like cinemas, buses educational -n-stitutions and hospitals.

<sup>@</sup>Previously Unstarred Question 2935, transfered from the 4th December, 1987.

## एक छात्र की मृत्यु

- @@ 3591-ख. श्री सत्य प्रकाश मालवीय क्या स्वास्थ्य ग्रीर परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्या सरकार को, 9 सिनम्बर, 1987 को गगाराम ग्रस्पताल में एक छात्र (सुमतशाह) की मृत्यु हो जाने के संबंध में काई शिकायन प्राप्त हुई है, जिसमें कहा गया है कि उसकी मृत्यु सफदरजंग ग्रस्पताल में उसके उपचार में चिकित्सकों द्वारा की गई लापरवाही और उपेक्षा के कारण हुई; और
- (ख) यदि हां, तो उसका ज्यौरा क्या है ग्रौर क्या इस मामले की जांच की जा रही है ?

स्वास्थ्य ग्रौर परिवार कल्याण मंत्रालय में राज्य मंती (कुमारी सरोज खापडें): (क) ग्रौर (ख) श्री सुमन्त शाह वावला दुर्घटना-ग्रस्त हुए थे ग्रौर उन्हें 9 सितम्बर, 1987 के .0 वजे श्रपराह्न सफदरजग ग्रस्पताल में लाया गया था। व सफदरजंग ग्रस्पताल में लाया गया था। व सफदरजंग ग्रस्पताल में 9 मितम्बर, 1987 को 10.45 ग्रपराह्न तक रहे थे ग्रौर उनका इलाज किया गया था। लेकिन श्री सुमन्त शाह चावला के रिक्तेदारों ने रोगी को 23.00 वजे श्री गंगा राम ग्रस्पताल में स्थानान्तरित कर दिया। श्री गंगा राम ग्रस्पताल में इलाज के बावजूद श्री चावता की 10 मितम्बर, 7 1987 को 0755 वजे मृत्य हो गई।

### Impact of Crime Films on the Adolescents

- @@@3591-C. SHRI SURENDRA SINGH THAKUR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Government had recently conducted any survey or study regarding the impact of films displaying crime on the adolescents;
  - @ पूर्वतः म्रताराकित प्रश्त 3229, 8 दिसम्बर, 1987 से स्थानान्तरित ।
- @@@Previously Unstarred Question 3756, transferred from the 11th December, 1987.

- (b) if the reply to part (a) above be in the affirmative; what are the findings of such survey or study;
- (c) whether it has come to the notice of Government that among the adolescents are on the increase due to the impact of films displaying crimes;
- (d) if the reply to part (c) above be in the affirmative, what steps have been taken by Government to check the exhibition of crime films; and
- (e) what are the norms set by Government for clearance of crime films?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI). (a) An All India Survey on "Film Censors—Viewers Reaction" was conducted by the Indian Institute of Mass Communication at the instance of Central Board of Film Certification over the period 1971—87.

- (b) and (c) The majority of viewers of the country interviewed were of the view that crime as the main theme in some films has produced criminal tendencies among viewers.
- (d) and (e) Under the power given to the Central Government vide Section 5-B (2) of the Cinematograph Act, 1952, Central Government has issued guidelines setting out the principles for granting certificates to the films for public exhibition. As per guideline 1(a), the objective of film censorship is to ensure that the medium of film remains responsible and sensitive to the values and standards of society. As per the guidelines (2), the Board of Film Censors is to ensure that:
  - (i) anti social activities such as violence are not glorified or justified;
  - (ii) the modus operandi of criminals or other visuals or words likely to incite the commission of any offence are not depicted;

(iii) pointless or avoidable scenes of violence, cruelty and horror are not shown;

**S**tatement

- (111-a) scenes which have the effect of justifying or glorifying drinking are not shown;
- (1v) human sensibilites are not offended by vulgarity, obscenity and depravity etc.

The above guidelines are adequate to check the exhibition of crime films which are not responsible and sensitive to the values and standards of the society.

12-00 Noon

REFERENCE TO THE SIGNING OF INTERMEDIATE\_RANGE NU-CLEAR FORCES (INF) AGREEMENT BETWEEN PRESIDENT RONALD RE-AGAN OF THE U.S.A. AND GENERAL SECRETARY OF THE COM. MUNIST PARTY OF THE U.S.S.R. MR. MIKHAL GORBACHOV WASHINGTON ON DECEMBER 8. 1987

MR. CHAIRMAN. As the hon Members are grant, the United States and the Soviet Union have signed yesterday a treaty to eliminate medium range nuclear weapons from Europe. It is a historic agreement and we hail it as a major step towards achieving the goal of ridding the world of the meanace of nuclear holocaust, I hope Members will join me in extending to the President of the United Mr. Ronald Reagan, and the Soviet leader, Mr. Mikhail Gorbachov, our sincere and hearty felicitations taking such an important ana farreaching step in the interest of world peace. Truly this occasion matter of jubilation in as much as it is a stepping stone towards constructive relations between the two super powers and eventual nuclear disarmament. There is no aoubt that if such constructive efforts continue the world will be a better and a more peaceful place to live in. We acclaim this event of the signing of the treaty and join the rest of the mankind in urging upon the super powers not to rest content with this Treaty, but relentlessly pursue the final goal of achieving total disarmament and elimination of nuclear warheads. We trust, given goodwill and cooperation and conducive atmosphere, the goal will not be far away to be reached.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): Sir, Mr. Gorbachov's name should come before Mr. Reagan, because he is mainly responsible for the Treaty.

SHRI DIPEN GHOSH (West Bengal): Sir, the order has to be changed because the initiative was that of Mr. Gorbochov.

MR. CHAIRMAN: The reason why I named Reagan first was that the agreement was reached on the soil of the United States. So, con't have that argument now, please.

### STATEMENT BY MINISTER

Correcting the reply given in the Rajya Sabha on the 30th November, 1987 to Unstarred Question 2359, regarding Committee to look into the import of Anti-TB drug intermediates.

THE MINISTER  $\mathbf{OF}$ STATE DEPARTMENT OF CHEMI-THE CALS AND PETRO-CHEMICALS IN INDUSTRY THE MINISTRY OF (SHRI R. K. JAICHANDRA SINGH): Sir, I beg to lay on the Table a statement (in English and Hindi) correcting the reply given in the Rajya Sabha November, 1987, to Unon the 30th starred Question 2359, regarding Committee to look into the import of Anti-[Placed in TB drug intermediates See No. LT-5250 87]. Library.

SHRI N. E. BALARAM (Kerala): Sir, ouring this session this is the fifth time the Ministers are correcting their answers. So, when they are giving answers to the Members' ques-

tions, they are not taking the questions seriously. They are again and again coming and asking for permission to lay the correct version. This is the fifth time they are doing. I want a ruling from the Chairman

MR. CHAIRMAN: There is no ruling. I would only say, while answering the Government should be more careful. In this case they have tried to correct it as early as they could.

SHRI JAGESH DESAI (Maharashtra): My point is if correction is substantial, they should read the correction and then lay it.

MR CHAIRMAN: Yes, they should read the correction first and then lay. Now, Papers laid on the Table.

### PAPERS LAID ON THE TABLE

Report and Accounts (1986-87) of the Singhareni Collieries Company Limited, Khammam (Andhra Pradesh) and related papers

**ENERGY** THE MINISTER OF (SHRI VASANT SATHE). Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hind1) of the following papers:-

- (i) Sixty-Sixth Annual Report and Accounts of the Singhareni Collieries Company Limited. Khammam (Andhra Pradesh), tor the year 1986-87, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon
- (ii) Review by Government on the working of the Company.

[Placed in Library. See No LT-\_5207|87 for (i) and (ii)]

### Indian Telegraph (Fifth Amendment) Rules, 1987

THE MINISTER OF STATE THE MINISTRY OF COMMUNICA-(SHRI SANTOSH MOHAN TIONS DEV): Sir. I beg to lay on the Table

under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, a copy (in English and Hindi) of the Ministry of Communications (Department of Telecommunications), Notification G.S.R. No. 837(E), dated the 5th October, 1987, publishing the Indian Telegraph (Fifth Amendment) Rules 1987 [Placed in Library. See No. LT.-5208[87].

### Report and Accounts (1985-86) of the Pawan Hans Limited, New Delhi and related papers

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIA-TION AND THE MINISTER. STATE OF THE MINISTRY OF TOU-RISM (SHRI JAGDISH TYTLER): Sir, I beg to lay on the Table-

- I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 619A of the Companies Act, 1956:--
  - (1) Annual Report and Accounts of the Pawan Hans Limited, New Delhi, for the year 1985-86, together with the Auditors' Report on the Accounts and the Comments of the Comptroller Auditor General of India thereon.
  - (ii) Review by Government the working of the Company.

II Statement (in English Hindi) giving reasons for the delay in laying the papers mentioned at I

(i) above.

[Placed in Library See No. LT-5328/87 for I. and Π.]

### Railway Protection Force Rules, 1987

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): Sir. On behalf of MADHAVRAO SCINDIA, I beg to lay on the Table, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957, a copy (in English and Hindi) of the Ministry of Railways Notification G.S.R No. 951(E), dated the 3rd December, 1987, publishing the Railway Protection Rules, 1987 [Placed in Library. See No. LT-5263/87].

### Report and Accounts (1986-87) of the Cochin Shipyard Limited, Cochin and related papers

Papers laid

SHRI RAJESH PILOT: Sir, I also beg to lay on the Table a copy each in English and Hindi of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Fifteenth Annual Report and Accounts of the Cochin Shipyard Limited, Cochin, for the year 1986-87, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (ii) Review by Government on the working of the Company

[Placed in Library. See No LT-5265|87 for (i) and (ii)].

- I. Report and Accounts (1986-87) of the Madras Dock Labour Board, Madras and related papers
- II. Report and Accounts (1986-87) of the Kandla Dock Labour Board, Kandla and related papers
- III. Report and Accounts (1986-87) of the Cochin Dock Labour Board, Cochin and related papers

SHRI RAJESH PILOT. Sir, I also beg to lay a copy each (in English and Hindi) of the following papers:—

- I (a) Annual Report and Accounts of the Madras Dock Labour Board, Madras, for the year 1986-87, together with the Augit Report on the Accounts.
- (b) Review by Government on the working of the Madras Dock Labour Board.

[Placed in Library See No LT-5165/87 for (a) and (b)].

- II (a) Annual Report and Accounts of the Kandla Dock Labour Boaro, Kandla, for the year 1986-87, together with the Audit Report on the Accounts.
- (b) Review by Government on the working of the Kandla Dock Labour Board.

[Placed in Library See No LT-5269|87 for (a) and (b)].

- III (a) Twenty-fifth Annual Report and Accounts of the Cochin Dock La our Board, Cochin, for the year 1986-87, together with the Audit Report on the Accounts.
- (b) Review by Government on the working of the Cochin Dock Labour Board.

[Placed in Library. See No. LT-5268/87 for (a) and (b)].

- I. Report 1985-86) of the Aligarh Muslim University and related papers
- II. Accounts (1986-87) of the National Institute of Foundry and Forge Technology, Ranchi and related papers
- III. Notifications of the Rampur Raza Library Board, Rampur (U.P.)
- IV. Notifications of the Ministry of Human Resource Development (Department of Culture)

मानव संसाधन विकास मंत्रालय में शिक्षा ग्रौर संस्कृति विभागों में राज्य मंत्री (श्रीमती कृष्णा साही): श्रीमन्, में निम्न-लिखिन पत्र सभा पटल पर रखती हूं ——

- I (1) म्रलीगढ़ मुस्लिम विश्वविद्यालय म्रिधिनियम, 1920 की धारा 34 की उपधारा (3) के म्रधीन निम्निलिखत पत्नी की एक प्रति (ग्रंग्रेजी तथा हिन्दी मे) —
- (i) 1985-86 के वर्ष के लिए ग्रलीगढ़ मुस्लिम विश्वविद्यालय का वार्षिक प्रतिवेदन ।
- (ii) विश्वविद्यालय के कार्यकरण की सरकार द्वारा समीक्षा ।
- (2) उत्पर (1) (i) मे उल्लिखित पत्नो को सभा पटल पर रखने मे हुए विलम्ब्र्के के कारणों को दर्शाने वाला विवरण (ग्रंग्रेजी तथा हिन्दी मे) ।

[पुस्तकालय में रखी गई। (1) ग्रौर (2) के लिए **दाखिये सं**० एल० टी०-5277/ 87] II. 1986-87 के वर्ष के लिए नेशनल इन्स्टीटयूट ग्राफ फाउण्ड़ी एण्ड फोर्ज टेक्नो-लाजी राची के वार्षिक लेखाग्रो की एक प्रति(ग्रंग्रेजी तथा हिन्दी में) ग्रौर उस पर लेखापरीक्षा प्रतिवंदन। [पुस्तकालय ने रखी गई। देखिये सं एल विश्व टी --5276/87]

III. रामार रजा लाइब्रेरी अधिनियम, 1975 की धारा 28 की उपधारा (4) के अधीन रामपुर रजा पुस्तकालय बोर्ड, रामार (उत्तर प्रदेश) की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेजी तथा हिन्दी में:—

- (i) रामार रजा पुस्तकालय प्रशा-मन) विधिम, 1987 को प्रकाशित करने वाली अधिसूचना स एफ-8-4/प्रार ग्रार एल०/84 दिनांक 8 ग्रगस्त, 1987
- (ii) रामपुर रजा पुस्तकालय (बोर्ड की वैठके) नियम, 1987 को प्रकाशित करने वाली अधिसूचना सं एफ -8-4/श्रार $\circ$  श्रार एल /84, दिनांक 8 श्रगस्त, 1987

[पुस्तकालय मे रखी गई। (i) श्रौर (ii) के लिए देखिये सं एल टी -5275/87]

- (iv) एशियाटिक सोसायटी स्रधिनियम, 1984 की धारा 15 की उपधारा (3) के स्रधीन मानव संसाधन विकास म्वालय संस्कृति 'वभाग की नम्नलिखित स्रधि-मूचनाम्रो की एक-एक प्रति (ग्रग्नेजी तथा हिन्दी मे) .-
- (i) ए शयाटिक सोसायटी म्रधि-नियम, 1984 के लागू होने की तारीख 3 नवम्बर, 1987 को निर्धारित करने वाली सार्का निर्धार 888 (म्र), दिनांक 3 नवम्बर, 1987
- (ii) एशियाटिक सोसायटी नियम,
   ▶1987 को प्रकाशित करने वाली सा० का० नि सं० 889 (अ), दिनांक 3 नवम्बर,
   1987

[पुस्तकालय में रखी गई। (i) श्रौर (ii) के लिए देखिये सं एल टी $\sim$  -5275 $^{\prime}$  %7]

Report and Accounts (1986-87) of the Central Social Welfare Board New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB): Sir, on behalf of SHRIMATI MARGARET ALVA I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

- (1) Annual Report and Accounts of the Central Social Welfare Board, New Delhi, for the year 1986-87, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Board.

[Placed in Library. See No. LT—5300]87 for (i) and (ii)]

- I. Report and Accounts (1986-87) of the Telecommunications Consultants India Limited, New Delhi and related papers
- II. Report and Accounts (1986-87) of the Hindustan Teleprinters Limited, Madras and related papers
- III. Report and Accounts (1986-87) of the Indian Telephone Industries Limited, Bangalore and related papers

SHRI SANTOSH MOHAN DEV. Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

- I (a) Ninth Annual Report and Accounts of the Tele-communications Consultants India Limited New Delhi, for the year 1986-87, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the Company

[Placed in Library See No LT-5229|87 for (a) and (b)]

- II. (a) Twenty-sixth Annual Report and Accounts of the Hindustan Tele printers Limited, Madras, for the year 1986-87, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon
- (b) Review by Government on the working of the Company.

[Placed in Library. See No. LT-5227/87 for (a) and (b)]

- III. (a) Thuty-seventh Annual Report and Accounts of the Indian Telephone Industries I mited. Bangalore, for the year 1986-87, together with the Auditost' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the Company.

[Placed in Library, See No. LT—5228|87 for (a) and (b)]

# Indian Telegraph (Fourth Amendment) Rules, 1987

SHRI SANTOSH MOHAN DEV: Sii, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Communications (Department of Telecommunications), Notification G. S. R. No. 719(E), dated the 18th August, 1987 publishing the Indian Telegraph (Fourth Amendment) Rules, 1987 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Pleaced in Library See No. LT—5226|87].

- I. Report and Accounts (1986-87) of the Hospital Services Consultancy Corporation (India) Limited, New Delhi and related papers
- II. Report and Accounts (1986-87) of the Hindustan Latex Limited, Trivendrum and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): Sir, I lay on the Table a copy each (in

English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

- I (a) Fourth Annual Report and Accounts of the Hospital Services Consultancy Corporation (India) Limited, New Delhi, for the year 1986-87, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-5304|87 for (a) and (b)]

- II. (a) Twenty-first Annual Report and Accounts of the Hindustan Latex Limited, Trivandrum, for the year 1986-87, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon
- (b) Review by Government on the working of the Company

[Placed in Library  $Se_e$  No. LT— 5305/87 for (a) and (b)]

- I. Report (1986) and Accounts (1986-87) of the Cencer Institute, Madras and related papers
- II. Audited Accounts (1985-86) of the National Institute of Mental Health and Neuro Sciences, Bangalore and related prepers

KUMARI SAROJ KHAPARDE Sir I also beg to lay a copy each (in English and Hindi) of the following papers:—

- I (a) Annual Report of the Cancer Institute, Madias, for the year 1986.
- (b) Annual Accounts of the Cancer Institute, Madras, for the year 1986-87 and the Auditors' Report thereon.
- (c) Review by Government on the working of the Institute.

[Placed in Library. See No. LT—5309] 87 for (a), (b) and (c)]

- II. (a) Audited Annual Accounts of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1985-86.
- (b) Review by Government of the Audited Annual Accounts of the Institute.
- (c) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library  $Se_e$  No. LT—5307/87 for (a), (b) and (c)]

# Notifications of the Ministry of Health and Family Welfare

KUMARI SAROJ KHAPARDE: Sir, I also beg to lay a copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare, under sub-section 2 of section 23 of the Prevention of Food Adulteration Act, 1954:—

- (i) G.S.R. No. 852(E), dated the 13th June, 1986, publishing the Prevention of Food Adulteration (Third Amendment) Rules, 1986.
- (ii) G.S.R. No. 1149(E), dated the 15th October, 1986, publishing corrigendum to Government notification G.S.R. No. 852(E), dated the 13th June, 1986.

[Placed in Library  $Se_e$  No. LT—5170/87 for (i) and (ii)]

Report and Accounts (1986-87) of the North Eastern Electric Power Corporation Limited, Shillong and related papers

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHATGI): I lay on the Table under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

(i) Annual Report and Accounts of the North Eeastern Electric Power Corporation Limited, Shillong, for the year 1986-87, together with the Auditors' Report on the Accounts and the comments

- of the Comptroller and Auditor General of India thereon.
- (11) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-5230|87 for (1) and (ii)]

# REPORT OF THE JOINT COMMITTEE ON OFFICES OF PROFIT

श्रो सोहन लाल धूमिया (उत्तर प्रदेश) श्रीमन मैं लाभ के पदों सम्बन्धी संयक्त म<sup>[मिति</sup> के छठ प्रतिवेदन की एक प्रति (अग्रेजी तथा हिन्दी मे) सभा पटल पर रखत हूं।

## REPORT OF THE COMMITTEE ON GOVERNMENT ASSURANCES

SHRI ALADI ARUNA alias V. ARUNACHALAM (Tamil Nadu): Sir, I present the Thirty-second Report (in English and Hindi) of the Committee on Government Assurances.

### STATEMENT BY PRIME MINISTER

RE: Agreement on elimination of land based intermediate nuclear missiles singned between General Secretary Gorbachov and President Regan

MR CHAIRMAN: Now, I call upon the Prime Minister to make a statement.

SHRI SATYA PRAKASH MALAVIYA (Uttar Uradesh): On what subject? We must know the subject.

MR. CHAIRMAN: On the subject which I have spoken.

SHRI SATYA PRAKASH MALA-VIYA: We must know the subject

MR. CHAIRMAN: This is regarding agreement signed between General Secretary Gorbachov and President Reagan on elimination of land based intermediate nuclear missiles in Washington.

SHRI SATYA PRAKASH MALAVIYA: The House should have been informed.

THE PRIME MINISTER (SHRI RAJIV GANDHI): Mr. Chairman, Sir, the agreement on elimination of land based intermediate nuclear missiles concluded yesterday between General Secretary Gorbachov and President Reagan represents a truly momentous development. It is true that it envisages the elimination of only around 3 per cent of the combined nuclear arsenal of the U.S. and the U.S.S.R But its historic significance is that it is the world's first nuclear arms reduction agreement. It is also the first time that the United States and the U.S.S R. have agreed to completely eliminate an entire category of nuclear weapons. This agreement has vividly demonstrated that, given the necessary political will, technical problems, such as verification, can be overcome. This agreement is not and should not be considered as more than a beginning, a historic beginning, but vital beginning still beginning. The surviva1 of humanity depends on the nuclear weapon powers travelling all the way down this road to the complete elimination of nuclear weapons. The world be really safe only when, as Delhi **dec**laration puts it, "the balance of terror" gives way to comprehensive international security.

We will put a much more comprehensive statement to the House when we have more details about the agreement later. Thank you, Sir.

MR. CHAIRMAN: Now special mentions.

श्री सत्य प्रकाश मालवीय: श्रीमन्, ग्रापने मुझे ग्रनमति प्रदान की है। कल दूरदर्शन में यह प्रसारित किया गया था...

भी सभापित : ग्रभी ग्रापका नम्बर ग्राता है । नम्बर से ग्रायेगा ।

श्री राम श्रवधेश सिंह (विहार) : मैं प्रधान मंत्री हारा ध्यक्त किये गये स्टेटमेंट का स्वागत करता हूं श्रीर . . .

श्री सभापति पूरा हाउस स्वागत कर रहा है। स्राप पूरे हाउस की तरफ से कह रहे हैं, ठीक है । ्रे **श्री पर्वंतनेनि उपेन्द्र** (ग्राध्न प्रदेश) : पहली बार स्वागत कर रहे है करने दीजिए । ट्रै

भी राम ग्रवधेश सिंह : मैं आपसे यह कहना चाहता हूं कि तमाम दल के लोगों को इस पर विचार व्यक्त करने के लिए फुछ समय दिया जाये, दो दो मिनट सबका समय दिया जाये, ताकि इस स्टेटमेट के समर्थन में वे ग्रपने विचार व्यक्त करें।

SHRI RAJIV GANDHI: Sir, I would request the Chair that instead of having a discussion on such a small and basic statement, we may wait till later in the Session when we will put a comprehensive statement before the House on the substantive aspects of the treaty and then we can have a proper discussion on those aspects.

MR. CHAIRMAN: The whole House has welcomed it.

श्री राम श्रवधेश मिह : मान्यवर, स्वागत करने के लिए तो हम लोगों को खुली छूट होनी चाहिए । स्वागत तो किया जाना चाहिए । हर पार्टी के सदस्य दो मिनट इम संसद में बोलें, तो हर्ज क्या है ?

्र<sup>हि</sup>श्री सभापति : उसका सब<sup>्र</sup>ने स्वागत कर दिय। है ।

[THE DEPUTY CHAIRMAN in the Chair]

### SPECIAL MENTIONS

Reported functioning of a large number of schools in West Bengal without students

श्रीमती सूर्यंका न्ता जय वंतर व प'टील कि (महाराष्ट्र) उपसभापित महोदया, मैं श्रापके माध्यम से भारत मरकार श्रीर सदन का ध्यान एक महत्वपूर्ण विषय की श्रीर श्राकित करना चाहती हं। यह पिष्चम बंगाल के हाई स्कूलों के बारे में है। यह उस राज्य की बात है कि जहां हर चौथा विधायक पेशे से खुद ग्रध्यापक है। महोदया, पश्चिम बंगाल में दस हजार प्राइवेट स्कूल चलते है। उन दस हजार प्राइवेट स्कूलों मे मे चार हजार स्कूलों मे कोई भी छात्र पढ़ते नहीं हैं। बगैर छात्रों के यह स्कूल विशिष्ट उद्देश्य से चलाये जा रहे हैं। यह बात कलकत्ता नगर निगम की जीती हुई पार्षद चेयरमैन, मेयर श्रौर इस कौसिल की सदस्या जो बनी है, श्रीमती श्रचंना भटटाचार्य, इन्होंने खुद इंडिया टुडे (20 नवम्बर) से बात करते हुए कही है ... (व्यवधान)

श्रीमती कनक मुखर्जी (पश्चिमी बंगाल): कहां से भेजा है ? यह क्या है ? . . . (व्यवधान)

यह क्या बोल रही हैं ? (व्यवधान)

श्रीमती सूर्यकांता जयवंतराव पाटील : शिक्षा के क्षेत्र में इस प्रकार का भ्रःटाचार इस तरह की ग्रानियमितता इस देश के...

श्रीमती कनक मुखर्जी यह क्या बोल, ! रही है ?

श्रीमती सूर्यकांता जयवंतराव पाटील:
पैसे से बहुत बड़ा खिलवाड़ है । जो
प्रपने ग्रापको नियमों से चलने वाला
बताने वाला राज्य ग्रगर इस तरह से
चलता है—में ग्रपने विचारों को सदन के
सम्मुख पेश कर रही हूं, जिसमे किसी
को भी कोई ग्राक्षेप की जरूरत
नहीं है । महोदया, मुझे सरकार से यह
पूछना जरूरी हो गया है कि जो इस
मुक्त पत्र ने लिखा है, इस साप्ताहिक में
लिखा है, जो ग्रापके माध्यम से में पूछना
चाह रही हूं...(व्यवधान)

SHRI GURUDAS DAS GUPTA (West Bengal): Madam, which paper she is referring to? She is just narrating a cook and bull story.

श्रीमती सूर्यकांता जयवंतराव पाटील:
यह स्कूल ऐसे हैं, जहां एक स्कूल के उपर
तेरह हजार रुपये से ज्यादा माहवार खर्च
होता है । राज्य सरकार को कौनसा
ऐसा श्रधिकार प्राप्त है कि जो राज्य में
सो करोड़ रुपये का इस तरह का भ्रष्टाचा र खुलेग्राम हो रहा है ?

ऐसे चार हजार र्स्कूल हैं, जो बिना छान्नो के चल रहे है। क्या सरकार इसके लिए कोई व्यवस्था नहीं दे सकती है? यह गबन 1978 में जब... (व्यव-धान)

श्रीमती कनक मुखर्जी: उनका नाम क्या है ?

श्रीमती सूर्यकांता जयवंतराव पाटील: जब माध्यमिक शिक्षा पश्चिमी बंगाल सरकार ने सब के लिए मुक्त कर दी थी, तब से अनेक जूनियर हाई स्कूल छात्नों के बिना चल रहे हैं। इन सबके बावजूद कोई भी कदम नही उठाया जाता है।

श्रापके माध्यम से मैं सरकार से प्रार्थना करती हूं कि राज्य सरकार क्यों इन बेकार स्कूलो पर ग्रंदाजन सौ करोड़ रुपये बरबाद कर रही है ? ग्रंवाम का पैसा इस तरह से ग्रंपने स्वार्थ के लिए खर्च करने का ग्रंधिकार किसी सरकार को प्राप्त नहीं हो सकता है।

दूसरी बात में ग्रापके माध्यम से य. पूछना चाहती हूं कि वेस्ट बंगाल के जिला स्कूल बोर्ड्स के चुनाव पिछले दस सालों से नही हुए हैं, जो बोर्ड निजी तौर पर चलाये जाने वाले स्कूलो को मान्यता देते है, वह तुरन्त करवाने का प्रबन्ध किया जाए। राज्य सरकार ग्रगर यह जान-बूझकर चुनाव नही कर रही है, टाल रही है तो केन्द्र सरकार इसमे मध्यस्थता करे उन्हें सूचना दे, ग्रादेश दे ग्रौर इस तरह का जो खुलेग्राम सौ करोड़ रुपये का भ्रष्टाचार चल रहा है उस पर पाबंदी लगाए।

SHRI NIRMAL CHATTERJEE (West Bengal): Madam Deputy Chairman, her knowlodge is phenomenal about election and empty schools. We can invite her to join one of the schools which is running empty. She might learn a lot about West Bengal there.

### Mass rally by major organisations at the Boat Club, New Delhi

MUKHERJEE SHRIMATI KANAK (West Bengal): Madam, today. 9th December 1987, is a historic day. From all over the country, from the Himalayas to Kanyakumari, millions of people have assembled in Delhi. Thousands of jathas have assembled here. People from all walks of lifeworkers, peasants, youth, students and women-have assembled here to record their severe protest against the total failure of the Congress-I Central Government run under Rajiv Gandhi and to demand the resignation of the Government and mid-Rajiy Gandhi firm steps against separatism demands are drought other thirteen and flood relief, check of price rise. minimum wages and land reforms, remunerative prices for peasants' produce, jobs and education for all, opening of the closed mills and factories, against the weaker end of atrocities sections and women, equal rights women, democratic trade union rights. steps against separatism firm communalism electoral reforms, res-Centre-State relations, tructuring curbing of corruption in high places. The main demands are the resignation of the Central Government under Rajıv Gandhiji and a mid-term poll. Madam, now, I record my protest failure of the Govagainst the total ernment. The Government has failed to protect the interests of each section of the people of our country, the interests of the working classes, interests of peasants, the interest of youth and the interests of students and above all the interests of women. you know the Govern-Madam failed to proment has miserably tect the honour and rights of women in India. We see, even today, when we are marching towards the 21st century, sati taking place in Rajasthan. It is a national shame It is a shame to the whole world. I associate my voice with the millions of people who have come to assemble here in Delhi to record their protest against the total failure of the Government and to demand the resignation of this worthless Government and a midterm poll. Thank you, Madam.

SHRI N. E BALARAM (Kerala): MadamDeputy Chairman, 1 thought today the Prime Minister would sit here for some more time. But unfortunately, he is not here. He should have read in the press that a huge demonstration is going on in Delhi today. They have already reached the Boat Club, Lakhs and Lakhs of people have come from different parts of the country to register their protest against the anti-peoples policies pursued by this Government, I remember, on 15th August, when Prime Minister was speaking he made a declaration, he pave a promise that he would take immediate steps to curb the price rise, he would take immediate steps to give relief to the people who are suffering from drought. He made a series of promises on 15th August Now, the gebates in the House itself have revealed that the Government is not able to control the price rise. The Government is not able to take any step. About 200 mills have been closed so far when you have started the new textile policy. According to my understanding, about two lake workers are on the street. All these burning problems are there. But the Government could not and did not take any step to remedy the situation. The people are in an angry mood now. They have come in large numbers to register their protest here. In facing all these problems, the Government has miserably failed. The demand raised by the people have already explained by Comrade Kanak Mukherjee a few minutes back. All of them are demands not partisan demands, demands of the workkers, demands of the peasants, demands of the teachers, demands of women, demands of different sections of this country, demands of the States demand of the Country. And one of the most important demands is that this Government should 269

resign since it has miserably failed to control or take measures against the communal forces raising their head inside the country. Even in States like U.P. Rajasthan, Gujarat, we see that the situation is getting from bad to worse, not improving at all. In spite of it, the Prime Minister did not care to take any steps. Such is the situation today. I do not want to about restructuring anything Centre-State relationship that also has become an acute problem. The people outside are demanding that the only solution is resignation by this Government and seeking of a fresh mandate from the people. That is the only way to save the country and to save the common man. The support which the Prime Minister had in the past is no longer there. He has completely lost that support. In early 1985 when the Prime Minister was given that mandate, everybody thought he would do something for the country. Everybody thought an effective Prime Minister has come Things will improve. But now what is the fate of the country? I am asking What is the fate of the country now? About 25 mills are closed in Madras Can you open a single mill? About one lakh workers rre on the streets. Can you do anything for them? Lakhs and lakhs of peasants are demanding remunerative prices; they are agitating they are gheraoing the officers, in various parts of the you going to do country, What are for them? What can you do for them? What steps have you taken? Inside the Congress Party itself there are people who want a change in the policies of the Government. But the Government refuses to make any change. That is why the people today are demanding that unless this Government resigns and fresh elections take place, no single problem can be solved in the country. That is the fate of this country I request everybody who loves the country should demand fresh election.

SHRI P. N. SUKUL (Uttar Pradesh): Madam....

श्री चत्रानन मिश्र (बिहार): यह मेरा भी अनुभव है खुद जाकर देखिए उसके बाद भाषण दीजिए ।

श्री पश्चाति नाथ सुकूल : नहीं नहीं में उनको देख के आया है।

As regards the demands of workers, of the peasants, not only I but all Members on this side also associate themselves but...

SHRI DIPEN GHOSH (West Bengal). As long as you are there, these aemands cannot be met.

SHRI NIRMAL CHATTERJEE (West Bengal): Is your Government capable of meeting these demands? No You must change your policies.

SHRI P. N. SUKUL: I have myself the slongans of the processionists. They were saying "Raiiv Gandhi "Zindabad" . . .

SHRI DIPEN GHOSH: You go to the First Aid Centre and get your ears examined.

एक माननीय सदस्य ऐसा कोई नारा नही था.. (व्यवधान)...

SHRI PARVATHANENI UPEN-DRA (Andhra Pracesh): They are so incapable of distinguishing between 'zindabad ana 'murdabad'. (Interruption)

THE DEPUTY CHAIRMAN. Nothink will go on record. (Interruptions) Yes. Mr. Narayanasamy.

SHRI V NARAYANASAMY (Pondicherry): They have pasted nine chartered demands I have gone through the demands about price rise, unemployment, etc. They wanted Rajiv Gandhi to solve these problems. They did say Rajiv Ganahi should resign. Is it not contradictory? (Interruptions) They are raising these demands... (Interruptions) . . .

THE DEPUTY CHAIRMAN: Nothing will go on record......(Interruptions)....Now, only Special Mentions. Sardar Jagjit Singh Aurora............(Interruptions)...Nothing will go on record. Only those who want to associate themselves with the Special Mention will be allowed.

PROF. C. LAKSHMANNA (Anohra Pradesh): Madam, I have given my name and I should be allowed....(Interruptions)...

SHRI PARVATHANENI UPENDRA: He has given his name Madam.

PROF. C. LAKSHMANNA: Madam, I would like to associate myself with the Special Mention made by Shrimati Kanak Mukherjee and others.

### [MR. CHAIRMAN in the Chair.]

I would like to endorse the views expressed by them and whatever demands have been put forward by them, on behalf of myself and my party.

श्रो शरद यादव (उत्तर प्रदेश) : सभापित जी जो माग की जा रही है उसके साथ मैं भी अपनी पार्टी को सम्बद्ध करता हू।

SHRI NIRMAL CHATTERJEE: When more or less a similar Special Mention is made, Sir, we should indicate to the House and the people at large that we fully support it. Unless we are allowed to do so, what is the purpose of our being here? A similar Special Mention Mr Gurupacaswamy is giving.

MR. CHAIRMAN. You have talked to me and I have expressed my views to Mr Dipen Ghosh and others and I have given the chance to one Member

SHRI NIRMAL CHATTERJEE: Every Member should be allowed. Now, Mr. Gurupadaswamy has given one, I know.

MR. CHAIRMAN: Will you kinoly take your seat? From the Akali Party, Mr. Aurora associate himself. Now, the Janata Party has to do Yes, Mr. Gurupadaswamy.

SHRI M. S. GURUPADASWAMY (Karnataka): I have not associated myself as yet.

MR. CHAIRMAN: Just in one sentence, please.

SHRI M. S. GURUPADASWAMY: I tuliy associate myself with all the demands made by the demonstrators.

SHRI PARVATHANENI UPENDRA-Including the demand that the Government should resign.

SHRI MURASOLI MARAN (Tamil Nadu): I fully and entirely associate myself with the demands made by Mrs. Kanak Mukherjee. My heart goes out to the people who are marching on the streets today.

श्री सत्य प्रकाश मालवीय (उत्तर प्र प्रदेश): : सभापति महोदय, श्रीमती कनक मुखर्जी के प्रस्ताव से में श्रपने श्रापको सम्बद्ध करता हूं । उनकी जो मांगें हैं, उनसे हम सहमत है ।

श्री राम श्रवधेश सिंह (विहार): मैं भी इनकी मागो से जुडते हुए सरकार से माग करता हूं कि वित्त मंत्री या गृह मंत्री को रैली के बीच में जाकर उनकी बातों। को सुनना चाहिए।

श्री लाल कृष्ण श्राडवाणी (मध्य प्रदेश) : सभापति जी, मेरी निश्चित राय है ग्रीर वह ग्रभी से नही इस जनवरी मास से है कि इस सरकार को जो जना-देश मिला था, वह समाप्त हो गया है ग्रीर इस सरकार को इस्तीफा देकर फिर से चुनाव कराने चाहिए।

MR CHAIRMAN: Yes, Mr. Aurora.

SARDAR JAGJIT SINGH AURO-RA (Punjab). Before I start my Special Mention, I would like to associate myself with the demands of the Members.

MR. CHAIRMAN: You make your Special Mention now

Reported House Arrest of acting Akal Takht Chief, Prof. Darshan Singh

SARDAR JAGJIT SINGH AURORA (Punjab): Mr. Chairman, Sir, I wish to draw the attention of this august House to the reprehensible action of the Punjab Government to place Prof. Darshan Singh under house arrest to prevent his peace march to Delhi on the 4th December, 1987.

I also wish to appeal against the objectionable steps taken by the Central Government to prevent a peaceful dharna at the Boat Club here on 5th December to voice the demands of the Sikh community in collaboration with the other religious leaders and communities. The demands are for punishing the guilty of the November, 1984 carnage, release of the innocent detenus incarcerated in the Joahpur jail since June, 1984 for over 3-1/2 yrs. rehabilitation of those army men who had acted under religious emotional stress in June, 1984 and, lastly, for stopping the killing of innocent persons in fake encounters in Punjab.

Sir, all these demands are based on human rights and the dharna would have been absolutely peaceful, non-political and within the law of the land. [The Deputy Chairman in the Chair]. It has the support of all right thinking people, political parties and many of the religious and social organisations. Religious leaders from Hardwar were going to join the 'dharna' with Prof Darshan Singh.

This effort would have achieved by persuasion what the Government, in spite of its tremendous suppressive efforts, has failed to achieve in the last 18 months. In fact, these misguided nethods have proved counter-productive and have increased anguish and bitterness amongst the people. On the other hand, this peaceful Satyagraha would have more successfully isolated the extremists in the Punjab and enabled the moderates to come forward their influence and re-establish

amongst the public It would have also brought both the communities together, as religious leaders from both the communities would have sat together and persuaded the people to develop mutual understanding and regard.

Lastly, is it fair and equitable when protest rallies and demonstrations from all other communities and parties are freely permitted at the Boat Club, this laudable effort by Prof. Darshan Singh has been brutally thwarted? cannot help wondering why even constructive steps to improve the present aeplorable situation in the Punjab are being forcibly prevented. Could it be that Government wants to keep the Punjab pot boiling till the next election for an electoral advantage? I hope not. The recent aebacle in Haryana State elections should be a les-

I once again appeal to the members of the House to raise their voice against the repressive and undemocratic measures being adopted by the Government to smother the voice of a minority fighting for human rights by peaceful means.

Thank you.

SHRI V. GOPALSAMY (Tamil Nadu): I fully associate with the sentiments of Mr. Aurora.

SHRI NIRMAL CHATTERJEE (West Bengal): I also associate myself with this.

SHRI PARVATHANENTI UPEN-DRA (Andhra Pradesh): I fully associate myself with the feelings expressea by Mr. Aurora.

Reported Murder of a person belonging to a Backward Class in Bihar.

श्री कैलाश पित मिश्र (बिहार):
महोदया, बिहार में दानापुर एक छोटा
सा शहर है। वहां एक छोटा
सा गरीब परिवार नित्यानन्ट
प्रसाद का सड़क पर बैठ कर पान ग्राँर

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चाय की दुकान चलाता था । बगल मे ही थाना है। पुलिस ग्रा कर मुफ्त में चाय पिया करती थी। फिर मागी घुस । उसने घुम देने से इन्कार किय।। तो उसे दो दिन पहले धमकी मिली कि तुम्हारे परिवार को वर्बाद कर दिया जायेगा। अजय कुमार नाम का 15 वर्ष का उसका एक लड़का, जो एक छोटो सी फैक्ट्री मे काम करता था और 8 रुपये रोज कमाता मबेरे सबेरे 7 बजे उसे पुलिस ने पकड़ कर खीचता शुरू किया ग्रीन घर के सामने म मिरते मार्ते थाने में ले गये। से घर, घर से थाना । तीन बार घर में थाना ग्रीर थाने में घर उसको मारते मारते लाये लेगये ग्रांर साढे चार वजे पुलिस ने उसको थाने में जान से मार दिया। जब शहर के लोगो को पता चल। ग्रांर लाश मागने के लिय अर्थाये तो पुलिस ने लाठी चार्ज करके लोगों को लाश देने में मना किया श्रीर भग। दिया। बात श्रीर बढ़ गयी श्रीर दूसरे दिन 14 ग्रगस्त को जब भीड थाने पर न्याय मागने के लिये इकड्ठा हुई तो भीड़ पर लाठी चली, फिर गोली चली। फिर एक दूसरा स्रालोक राय नाम का 20 वर्ष का जवान मारा गया। फिर जब बात बढ़ी, जिल। ग्रधिकारी आये तो उन्होंने कार्यवाही करने का श्राभ्वासन दिया। मख्य मत्री घोषणा की कि दोनों मरे हुए बालकों के परिवारों को दस, दस हजार रुपये का अनुदान दिया जायेगा। थोडे दिन वाद जब अतुष्यत लेने के लिये लोग गये तो 5000 हपया देकर बाकी के लिये इन्कार कर दिया गया । **ग्रब** हर दिन पूर्लस नित्यानन्द के घर पर जा रही है कि तुम अपना बयान बदलो नहीं तो भुमहारा दूसरा छोटा वच्चा मारा जायगा। परिवार बर्बाद कर दिया जायेगा। महोदया, वह गरीब म्रादमी चार दिनों से दिल्ली में दर दर की ठोकर खा रहा है, रो रहा है । जब सामने पड़ता है तो रोल शुरू कर देता है। उस अब चिन्ता यनी हुई है कि उसके प्राण की

रक्षा कैसे होगी और उसके परिवार की रक्षा कैसे होगी।

महोदया, पूरी घटना की जाच पी॰ यु सी एलं ने की है। मै उसके लम्ब बतान्त में नहीं जाना चाहता, केवल उसके चार वाक्य पढ कर स्नाता हं। मैं केवल उसकी चार मख्य पंक्तिया पढ़ कर सुनाना चाहता है। पी० यु०सी एल० की टीम ने 20 गवाहीं मे गवाहिया ली । उस टीम के लगमग सभा गवाही ने बताया कि प्रतिम ने नित्या-नन्द के बेटे अजय कुमार को घुमा घमा कर इतना मारा कि वह पानी तंक को तरस गया, लेकिन पुलिस नें उसको पानी नहीं दिया । लोगो ने जब उसको पानी देना चाहा तो प्रालिस ने उसको भी रोक दिया।

महोदया, ऐमं जघत्य अपराध और ऐसी घटना जिसमें पुलिस के बारे में पी०यू०सी एल० ने इतनी लम्बी रिपोर्ट, दी है, बिहार सरकार उस पर कार्यवाही नहीं कर रही है और सरकार पुलिस के समर्थन और रक्षा में चल रही है। दुर्भाग्य है कि मुख्य मंत्री भी चल रहे है। एक भी कार्यवाही पुलिस पर नहीं हुई, एक भी निलम्बत नहीं हुआ और एक भी जेल नहीं गया। अब अपनी इ्यूटी पर बरकरार हैं। गवाहों को जाकर धमकियां दे रहे हैं। निल्यानन्द के परिवार को लगातार धमकियां दी जा रही है कि उसकें परिवार की हत्या कर दी जायेगी।

इसलिये, मैं कन्द्रीय सरकार से आग्रह चाहूंग। कि पटना शहर के पास यह दानापुर है, वहां की इस घटना से प्रभावित लोगों के परिवारों को तुरन्त अनुदान दिया जाय और जिसने भी ऐसा पाप किया है, उनके खिलाफ सरकार सख्त कदम उठाये।

Change of Timing of Parliamentary Bulletin (in Hindi) by Doordarshan

श्री सत्य प्रकाश मालग्रीय: (उत्तर प्रदेश) मालगीय उपसमानित महोदया, संसद की समीक्षा के सबध में मेरा यह विशेष उल्लेख है। ग्रभी तक संसद समाचार 12 वजे रात से पौने एक बजे तक दी जाता है, उसका समय बदल दिया जाये। इसी प्रकार ससद समीक्षा जो 7.30 से 7.40 तक ग्राती थीं उसका समय बदला जा रहा है। मैने फल स्वय 7.41 पर यह घोषणा सुनी दूरदर्शन पर कि ग्राज की तारीख में ये साढ़े सात बजे के बजाय 11 बजे रात की सुनाई जायेगी।

Special

महोदया, संसद समाचार का म्राशय यह है कि उसको देश की जनता सुन सके, उसको जानकारी हो क हमारे जन प्रतिनिधि वहा क्या करते हैं भ्रौर किन-केन विषयों पर विचार-विमर्श होता है। ग्रभी पीछे 4 दसम्बर, को प्रश्न संख्या 402 था, जिसमें श्री पी० एन सुकुल ने सवाल उठाया । के भ्रभेजी के समाचारों को भी राष्ट्रीय प्रसारण में सम्मलित किया जाये। उस समय चैयर-मैन साहब भी थे भ्रौर उन्होंने खुद भ्रपनी राय दी थी कि—

"Members of Parliament want that proceedings should go on the National Hook-up."

तो मेरा नवेदन है कि इस समय में परेवर्तन किया जाये। उसको 7.40 पर पहले जैसे सुनाया जाता था, उसको 11 वजे रात को मुनाया जायेगा तो उसको सुनने के लेथे कौन जागता रहेगा? माननीय संसदीय कार्य मंत्री श्री जैंकब जी यहां उपस्थित है। मैं चाहूंगा कि जब सारे संसद सदस्यों की इच्छा है तो ग्राप उसको बदल क्यों नहीं देते?

मानतीय उपसमापित महोदया, मैं आपकी भी सहायता चाहता हू। आप उस विषय मे आदेश देने के लिये सक्षम हैं। जब माननीय सभापित जी ने स्वयं अपनी राय व्यक्त की है तो यहां ससदीय कार्य मंत्री जी उपस्थित है, वे भी इस बारे में सूचना और प्रसारण मंत्री को कहें कि जैमे पहले साढ सात बजे संसद समीका आती थी, वैसे ही आनी चाहिये और जो संग्रेजी में समाचार रात को आता है, उसको भी साढ़े साठ और

साढ़े ग्राठ बजे के वीच में सम्मिलित किया जाये।

श्री बोरेन्द्र वर्मा (उत्तर प्रदेश) महोदया, मैं इसका समर्थन करता हूं श्रीर मुझे विश्वास है कि माननीय सभापति महोदया भी इसका समर्थन करना चाहेगी।

PROF. C LAKSHMANNA (Andhra Pradesh). The shifting of news from 7.30 P. M. to 11.00 P.M. is not justified. The people want to know what is happening in Parliament. Therefore, they should immediately change the timing in such a way that the people in the country can know what is happening in Parliament. I associate myself with the sentiments expressed by Mr. Malaviya.

SHRI M. S GURUPADASWAMY (Karnataka): Let us know the reasons why this was changed at all. For what reasons? There is no reason at all for changing the timings

श्री कल्पनाथ राय : उपसमापित महोदया, संसद मे क्या होता है, इसको पूरे हिन्दुस्तान के लोग साढे मात बजे के सामाचर के माध्यम से सुनते रहे हैं श्रीर जो संसद सदस्य है, वे भी चाहने है कि हम जो बात वोलते हैं, वह देश की जनता जाने चहती है कि हमने उनके लिये क्या श्रावाज उठाई।

साढ़े सात बजे का टाइम था, वही रहना चाहिये ग्रौर जो ग्यारह बजे का टाइम किया गया है यह विल्कुल जन विरोधी कदम है। इस की किसी भी कदम पर नहीं रखा जाना चाहिये। जो हमारे इन्फारमेशन मिनिस्टर है वह पूर्ववत इस ग्रादेश को जारी करे ग्रौर इस माध्यम से संमदीय समाचार सारी भारत की जनता की पहचाये।

श्री पशुपतिनाथ सुकुल (उत्तर प्रदेश): मैने यह सवाल उठाया था। क्वेश्चन ग्रावर मे मैंने मदन का ध्यान इसी बात पर खीवा था कि न्यूज-

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[स्शासि गांथ सुकूल]

Special

इन-पालिय।मेन्ट का ग्राल इण्डिया रिले होना चाहिये । नेशनल प्रेयाम - म्रन्तर्गत इसको किया जाना चाहिये । चैयरमैन साहब ने डायरेक्शन दी थी । इन्फरमेशन मिनिस्टर को, ि पूरे सदन का यह मत है कि इस को नेशनल प्रोग्राम में लाया जाये, ताकि पूरा देश इसको जान सके। मै जानना चाहता हु तब यह कैसे हो गया?

THE DEPUTY CHAIRMAN: Minister of Parliamentary Affairs may please convey the sentiments of House to the concerned Minister.

श्रोरःम चन्द्र विकल (उत्तर प्रदेश) यह बात सही है कि कारण जरूर जाना जाये । गुरुपदस्वामी जी ने सवाल उठाया कि कारण पहले जाना जाये। ऐसे षडयन्त्र देश मे ग्रनेक हो रहे है। मैं एक षडयन्त्र को बता देता है कि सदन की कार्यवाही जनता तक न पहुंचाने के लिये क्या किया जा रहा है....

उपसभापति : ग्रभी मत उठाइये ।

श्री राम चन्द्र विकल: सारा सदन इससे सहमत है। ग्रविलम्ब ग्राज ही इस पर पूर्ववत ग्रमल होना चाहिये। मंत्री जी को सदन में बुलाया जाये। (व्यवभान)

उपसभापति : भ्रत्र हो गया । बैठ जाइये ।

श्रीमती वीणा वर्मा (मध्य प्रदेश) : मैं भी ग्रपने को इससे सम्बद्ध हुं।

उपसभापति : पुरी तरह से सारा सदन सहमत है।

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Madam, Deputy Chairman, while associating myself with what my friend, Malviyaji has said, I have to say something to clear the misunderstanding. The 7.30

Hindi news bulletin that was being broadcast as Parliamnet news not being broadcast on the national network. It was not even being broadcast on both the channels of Doordarshan. It was only broadcast on one channel and in the other channel at 7.30 there was news. So, the question is, as the Chairman has also airected the Minister, and the Minister had earlier given the assurance, that this Parliament news shall be broadcast in Hindi and English also that it shall be broadcast throughout the country. The question now is that this timing has been shifted is not a question of timing alone. That timing of 7.30 was confined to Delhi only and there was no programme of Parliament News for the entire country. Now the Minister has come out with the thing that he will broadcast it on the National Network from today, but he has slated it at a time, which is absolutely a bad time. should be in English after the English news and in Hindi after the Hindi news Otherwise there will be no use. There is no use of putting in on one channel of Delhi only. It should for the entire country and at a suitable time.

उपसभापति : ठी 🗆 है, श्रशी भाषण तो इस पर नहीं होना चाहिए।

SHRI ALADI ARUNA alias V. AR-UNACHALAM (Tamil Nadu): Macam Deputy Chairman , this matter has been raised in the Lok Sabha also. That is why I would like to submit to you that we are not against the national languages. But no purpose will be served. We are not against the languages but the content of the news will be broadcast or telecast better if it is done in regional languages. Then alone, what is going on in Parliament will reach the general public. If in the non-Hindi areas the programme ment News is broadcast or telecast in Hindi, which is unknown to us, no purpose will be served by it. That is why I say that whatever is going on in Parliament should be shown in regional languages. That is very important. Are

particular about the language or the content of news, that I want to know. News is more important than the language. If you are very particular to know what is going on in the House, it should be telecast or broadcast only in the regional languages. I have no objection if it is telecast in Hindi language in Hindi-speaking areas. (1:11) uptions)

AN HON, MEMBER: Why are you opposing? You are having it in English after English late night news.

श्री राम ग्रवधेश सिंह (बिहार) : जो विचार धिकल जी ने रखे है माढे सात धजे के स्थान पर 11 करने के पीछे कोई भारी षडयंत्र है मुझे भी लगता है कि ब्यू ोत्रेसी की वहत भारी साजिश है । दो साजिश सकती है। यह एक साजिश हो सकती है कि जनता को 11 बजे सूनने को न मिले, , जनता राजकाज के ामो से कट जाय, म्रलग हो जाय । दूसरा कःरण यह हो सकता है कि इस सरकार को स्रोर से साजिश हो कि जो ग्रालोचना होती है, सरकार की सदन मे जो ग्रालोचना होती है, वह जनता तक न पहचे । उसको काट-कर ग्रलग कर दिया जाय । दोनों में से कोई एक चीज हो सकती है। ग्रगर ग्राप यह मानते है कि सरकार की साजिश नही है, ब्युरीकेसी की साजिश है तो जिन लोगो ने बिना सरकार की राय से इसको बदला है, उनको क्या सरकार सख्त सजा देगी ? मैं उनके खिलाफ सख्त सजा की माग करता हु । कोई भी मशीनरी को मनमाने ढंग से नही चला सकता है। जनता को प्रशासन से काटने का काम कोई प्रशासक करता है तो यह बर्दाश्त के बाहर है । भ्रगर यह सरकार ऐसा नही करेगी तो इसका ग्रर्थ यही है कि यह इस सरकार की साजिश है, इनके कहने पर यह समय बदला गया है।

श्री लाल एष्ण स्नाडवाणी (मध्य प्रदेश): महोदया, मैं समझता हू कि सारा सदन इस बात में एक मत है कि जो परिवर्तन की घोषणा कल हुई है उसको वदल कर पूर्ववत स्थिति लाई जाय ।

लेकिन महत्व की बात यह है कि संस समीक्षा पर पहले भी चर्चा हुई है। उ स् चर्चा को सुनने के बाद चाहे शानक हो, चाहे मंत्री हों, चाहे वहां के अधिकारी हों, उनसे हम यह अपेक्षा करते है कि वे इसमें अगर किसी प्रकार का परिवर्तन करें तो न से कम सलाह तो करें। हमारी एक संसदीय सलाहकार समिति है । उससे इस बारे में सलाह करनी चाहिए। पहले के समय को बदल र संसद् समीक्षा के लिए जो 11 बजे का समय रखा गया है उस पर इतनी प्रतिकिया हुई है। यह स्वाभाविक है कि इस पर दोनो सदनों के सदस्यों ने नाराजगी ग्रौर असंतोष प्रकट किया है। यहां तक कि वहां के सदन में ग्रध्यक्ष को निर्देश सा देना पड़ा मंत्री को कि वे उसको पूर्ववन लाये। मैं समझता हूं कि इस नदन की राय भी वही है। संसद् समीक्षा के प्रसारण के संबंध मे ग्रौर संसद् की कार्यवाही संबंध में इस प्रकार का कोई होता है तो कम से कम ससदीय मलाह-कार समिति से सलाह करके तो चाहिए ।

श्री प्रमोद महाजन (महाराष्ट्र): उपसभापित महादया, यह साढ़े 11 बजे के लगभग हिन्दी समीक्षा और अंग्रेजी समीक्षा संसद् की देना, यह नहीं देने के बराबर है . . . . (व्यवधान)

उपसभापित: मैने उनको एलाऊ किया है। He is a member of the Consultative Committee. He wants to say something. He has some information.

श्री प्रमोद महाजन : लेकिन मैं इससे सहमत नहीं हूं कि यह समद् समीक्षा साढे 7 बजे हो श्रौर माढे 7 बजे इस लये न हो कि जो विभिन्न महानगर है, जिनके अपने दूर-दर्शन केन्द्र है, वहा 7.20 से 7.30 तक उनके प्रादेशिक समाचार होते हैं। उसके बाद उनके अपने कार्यकाम शुरू हो जाते है। इसलिये यह जो साढे 7.30 वजे की हिन्दी समीक्षा होती थी, उसके बारे मे भले ही आप

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श्री प्रमोद महाज ]

यह कहें कि यह नेशनल नेटवर्क पर स्राती थी. लेकिन वस्त-स्थिति यह है कि यह कही चैनल-2 पर चली जाती थी ग्रौर बाकी जगह नही पहंचती थी। बम्बर्ड मे तो साढे 7 बजे यह कभी मिलती नहीं 'थी । इसलिये संसदीय समिति मे सुझाव इस प्रकार का स्राया था कि 8.40 पर सायं ममाचार होने संपहले 8.30 से 8.40 तक हिन्दी समीक्षा हो ग्रौर श्रग्रेजी न्यूज जो 9.30 मे 9.50 तक होते हैं, उसके बाद 9.50 से 10.00 बजे तक ग्रग्रेजी समीक्षा हो, इस प्रकार की व्यवस्था की जाये तो शहरी और ग्रामीण इलाकों में सभी लोगो को हिन्दी तथा अग्रेजी में संसद समीक्षा देखने का ग्रवसर मिल सकता है। लेकिन दुर्भाग्य यह है कि सूचना ग्रौर प्रसारण मत्रालय के ब्रधि-कारियो ने इसको ग्रलग करके साढे 11 बजे इसका समय रखा, यह गलत है। इसको समाचारो के पहले ग्रौर न्यूज के बाद देना चाहिये।

श्री मीर्जा इशांद बेग (गुजरात) : यह बिल्कुल सही सुझाव है। मै सम्पूर्ण रूप से इसका समर्थन करता हूं।

श्रीमती बीणा वर्मा (मध्य प्रदेश): उपसभापति महोदया, मै सूचना प्रसारण मंत्रालय की समद सदस्यो कंसलटेटिव कमेटी की सदस्या हू। मै महाजन जी से यही कहना चाहती हं कि परिवर्तन हम्रा थ । तो यही प्रस्ताव था कि संसद समीक्षा का समय बदला जाये। लेकिन समय बदलने का मतलब यह तो नहीं था कि ससद समीक्षा बिल्कुल हिन्दी मे सुनाई ही न जाय या श्रंग्रेजी में न सुनाई जाये । महोदया, बार-बार जनता की तरफ से मांग उठती है कि पालियामेन्ट की कार्यवाही विजन से दिखाई जाये। एक तरफ तो यह माग है और दूसरी तरफ यह कहां की नीति है कि उसका समय बदल कर बिल्कल श्राधी रात का समय उसके लिये रखा जाये। ग्रतः मैं महाजन जी ने जो कहा है, उतका समर्थन करते हुए समय के बारे मे जो

उन्होंने अपनी राय दी है, उसी के अनुसार संसद समीक्षा आनी चाहिये, कह कर मैं अपनी बात समाप्त करती ह।

V. GOPALSAMY Nadu), Madam Deputy Chairman, up till now, Parliament News was being telecast-in Hindi-at 7,30 p.m and that in English after 11 30 p.m. We have been repeatedly demanding that Parliament News in English should be 7.30 and 830 p.m. telecast between If it is to put on the national hookup, it should be telecast as well as braodcast in all the regional languages, as Mr. Aruna demanded. We are very particular that the telecast and the broadcast should be before 8.30 p.m. because the non-Hindi-speaking people are deprived of the facility which the Hindi-speaking people are enjoying. Therefore, the Government should consider this demand. (Interruptions)

THE DEPUTY CHAIRMAN. I have asked the Minister of Parliamentary Affairs to convey the sentiments of the House to the Minister concerned.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB) I accept the proposal, to be conveyed. (Interruptions)

SHRI ALADI ARUNA alias VA ARUNACHALAM: That will be done by the Press also.

THE ADMINISTRATIVE TRIBUNALS (AMENDMENT) BILL, 1987—Conta.

THE DEPUTY CHAIRMAN: We now take up further discussion on the Administrative Tribunals (Amendment) Bill, 1987. Shri Kadharsha

SHRI M KADHARSHA (Tamil Nadu): Madam Deputy Chairman, this is a very simple Bill seeking to amend certain provisions in the original Act of 1985. In 1985, the Government was in a mad rush to push through this

Bill. At that time, Members from this side including our party suggested that the Bill was brought in haste and that it should be sent to a Select Committee. Had the Government listened to the valued opinion of the Opposition at that time, they would not have had to cut a sorry figure in . the case of the Supreme Court judgement.

Madam, the Administrative Tribunals Bill was passed in January, 1985. But Government took a lot of time to appoint the Chairman of the Administrative Tribunal. He was appointed only in October, 1985. If they needed so much time, when they took so much time to appoint Chairman, what was the necessity for the undue hurry to push through the Bill. Even after the Chairman was appointed, the Benches were not set up. They were set up only in November, 1985. Within four months, Government came before the House with an amendment Bill. If I remember correctly, even this amendment Bill was brought forward to re-Ordinance promulgated earlier by the President. Now, approximately after one year, Government have again come before the House with another amendment Bill in view of the Supreme Court judgement. This clearly shows that the Government brought forward the original legislation in a haphazard and hasty manner

As far as this Bill which is now before us is concerned, there are only three or four small amendments. Even in this Bill, there are some lacunae. I would like to invite the attention of the Minister to section 21 of the original Act. This limits the right of a Government servant to appeal before Tribunal. The period of appeal is one year after the orders are passed by and competent authority months if no orders are passed by the competent authority I would like to point out to the hon. Minister that in the Supreme Court case between G.P. Dowel and Chief Secretary of U.P., his case was taken up after 12 years, after the cause of action was noted.

Now a government servant can file an appeal three years after the formation of the Administrative Madam, there is no justification to prescribe the time-limit as this will not help government servants in getting justice If justice is not given to a government servant in the Tribunal. the only remedy for him is to go to the Supreme Court. It is not possible for all government employees to all the way to Delhi to file an appeal against the verdict. Many of them will not be able to afford the expenses and even if a case is taken up in the Supreme Court, there is also the possibility that it will be prolonged for period of more than 10-12 years. So, I would suggest to the Government that administrative adalats should be constituted in every state capital so they will process the grievances of the government employees forward them.

Madam, the Supreme court has now given an important judgment and the striking feature of the judgment that the appointment and promotion of the chairman, vice-chairman and members of the Administrative bunals should not be vested with Government because there is every possibility of their being biased and prejudiced the from Government side. Secondly. the Tribunals lose their independent character That is why the Supreme Court has given this judgment. It is held that no secretary will be eligible for appointment as chairman of the Central Administrative Tribunal as this office is considered, for all practical purposes. equivalent to the office of the Justice of a High Court. The Tribunals will be a real and effective substitute of High Courts but the Govhas to make some amendments because now there are two members in the Bench, one from judiciary and the other from administrative side If one member absent or if one member is not appointed or if he is on leave, no case [Shri M. Kadharsha]

will be considered by the Tribunal and it will again take so much time to get the grievances redressed.

Secondly, Madam, the reasons why these disputes arise do not subscribe to the issuance of orders by Government Secretaries. These disputes arise between the Government and the government servants. Of late, Government has become the biggest litigant in the country. According to the statistics there are more than 65000 cases in the High Courts and Supreme Court and 55 per cent of the cases are of the civil writes concerned with the disputes between the Government and the Government servants.

Though appointment of the Tribunal is a welcome measure, the Government has to pay more attention. This Tribunal is expected to bring speedy justice, but, Madam, there is shortage of staff. Even in Delhi, two 1 00 P.M. posts were vacant and since there were vacancies, funds allotted to the Administrative Tribunnal had to be surrendered. The shortage of staff should be removed. Now the Chairman has no powers to appoint officers. They have to depend purely on the deputationists and all those who work on daily wages. would like to appeal to the Government that they should come forward with new rules for recruitment.

श्री सत्य प्रकाश मालवीय प्रदेश) : माननीय उससभापति महोदय*ः*, यह जो एडनिमिनिस्ट्रेटिव दिब्युनल विल है, यह 1985 में ग्रधिनियम के रू**प** मे पारित हम्रा था। जैसा कि उद्देश्य ग्रौर कारणों में बतलाया गया है, सर्वोच्च न्यायालय ने कोई निर्णय लिया जिसके फलस्वरूप यह संशोधन यहां पर नाना है यह रहा 1 वहत छोटा सा विधेयक है, लेकिन मुझे कुछ सुझाव देने है। एक तो सैक्सन 6 का जो प्रिंसिपल है, उसमे जो योग्यता रखी गयी है, उसमें यह कहा गया है: The following clause shall be substituted, namely: "(a) is, or has been or is qualified to be, a Judge of a High Court मिद्धान रूप में मैं इस बात से सहसत नहीं ह कि कोई भी व्यक्ति जो उच्च न्यायालय मे हाईकोर्ट के जज पर काम कर रहा है। उमकी नियुक्ति किसी दिब्युनल मे की जाये। इसके लिये मेरा कारण यह है कि उन्च न्यायालय में ऐसे ही बहुत से पद रिक्त पड़े हुए हैं। 🖣 केवल इलाहाबाद हाईकोर्ट मे इस वक्त करीब कर्राब ऐसे एक लाख मामले पिछत्रे पाच वर्ष से वहां पर विचाराधीन है। यह भी यहां पर बतलाया गया है कि कीब-करीब 60 हाईकोर्ट के जजेज के पद भरे नहो गये है। इसके म्रलावा यदि को**ई** व्यक्ति हाईकोर्ट का जज है उसकी प्रोन्नित सुप्रीम कोर्ट के जज पर हो, या दूसरे किसी हाईकोर्ट के बीफ जिस्टस पर हो तो यह बात समझ मे आरती लंकिन सिद्धात रूप मे इस तरह के सिटिंग जन को टिब्यनल का मैम्बर बनाने पर मुझे ग्रापत्ति है, मेरा पूरा विश्वास है कि सरकार या मंत्री जी इस ग्रो**र** ध्यान देगे ।

इसमे इस बात की व्यवस्था की गयी है जैसा कि स्टेटमेट ग्राफ ग्राब्जेक्टिब्स एण्ड रीजन्स मे कहा गया है .

"The Chairman, Vice-Chairman and other Members of the Administrative Tribunal are being made eligible for re-appointment for a second term of office."

सात साल **बाद** 1964-65 मे जो कर्म चारी भरती हुए थे, उन्हें जूनियर बन<sup>ा</sup> दिया गया ।

तो आखिर ग्रब यह लोग श्रदालत मे तो जा नही मकते, समद के कर्मचारी है, राज्य सभा के कर्मचारी है, ग्रदालत में नही जा सकते है ग्रौर ग्रगर वह समझते है कि हमारे साथ न्याय नही हुग्रः है. तो उनके लिए भी इसी प्रकार का कोई फोरम बन जाए, इसी प्रकार की कोई व्यवस्था की जार तो हमारे ख्याल में उन्हें संतोष भी होगा ग्रौर जब कर्मचारियो मे मंतोष होगा ग्रौर उनको इस वात की ग्राशा होगी कि हमारे साथ न्याय होगा, तो निश्चित तौर में उनका ग्रसतोष दूर होगा।

तो इसलिं मेरा यह भी सुझाव है और इस ब्रोर भी में श्रापको ध्यान ब्राक्षित करता हूं । पूर्व में नैने जो सुझाव दिया था कि सिटिंग जजेज का रखा जां ब्रौर उन लोगो की पुन. नियुक्ति न की जां इस ब्रोर ध्यान दिया जाना चाहि । जो माठ हाई कोर्ट जजेज के पद वैसे ही रिक्त हैं, हाई कोर्ट जजेज की प्रगर श्राप नियुक्ति किर्गा, तो फिर बहा स्थान खाली होगे ब्रौर जो मामले उनके ब्रागे विचार।धीन है, उनकी मख्या बढ़ती जाएगी । इसलि । इस ब्रोर ध्यान देने की क्रपा करिए ।

इसलिए मैं इन्ही शब्दों के साथ इस संशोधन विधेयक पर ग्रपनी राय समाप्त करता हु।

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Madam Deputy Chairman, I rise to support the Bill. However, there are certain areas on which I want to make certain observations.

The honourable Minister has stated in the Statement of Objects and Reasons that "The Supreme Court, while disposing of the writ petitions, made certain directions for amending the Administrative Tribunals Act." But

तो मेरा निवेदन यह है कि एक मरतबा इस पद पर किसी की नियक्ति हो जाये उसके वेतन को बढा दियाँ जाये, भत्तों को बढ़ा दिया जाये ठीक है लेकिन एक मरतबा इस ट्रिच्यूनल का मेम्बर बन जाये या चेयरमैन ग्रथंवा वाइस चेयरमैन हो जाये तो उसके कार्यकाल को नही बढ़ाना चाहिए क्योंकि इस देश में बहुत से योग्य व्यक्ति है न्यायविद है जो योग्यता रखते है, भ्रत उनकी नियुक्ति करिये लेकिन पाच साल का किसी का कार्यकाल पूरा हो जाने के बाद अगर उसकी पुन नियक्ति करिएगा तो भै समझता ह कि वह व्यक्ति न अपने पद के साथ न्याय कर सकेगा न, जो काम उसको दे उसके साथ न्याय करेगा ।

इसके प्रितिरिक्त अभी तक यह जो अधिनियम था यह निवली अदालत के कर्मचारिया या अधिकारियो पर लागू नहीं होता था, लेकिन आपने इसके बारे में व्यवस्था कर दी हे और इस बात का मै स्वागत करना हूं। लेकिन इसी तरीके से इसमे ्क बात का प्रात्धान यह भी है:

"The provisions of this Act shall not apply to—

any person appointed to the secretariat staff of either House of Parliament or to the secretariat staff of the State Legislature or a House thereof, or in the case of Union Territory having a legislature, of that legislature."

एडमिनिस्ट्रेटिव ट्रिब्यूनल एक्ट जो ग्राप् सशोधित करने जा रहे है यह जो ससद के विधान सभाग्रो के या विधान परिषद के, कर्मचारी है उन पर लागू नहीं होता है । इनके साथ भी ग्रन्याय होता है कल ही माननीय सुकुल जी ने इस ग्रोर स्थान ग्राकपित किया है । राज्य सभा के जो कर्मचारी है उनके मामले की ग्रोर ध्यान ग्राकपित किया था । उन्होंने कहा कि बार बार सभापित जी को पत्न लिखे ग! सुझाव दिये गये लेकिन इसके बावजूद भी सन् 1958 मे जिन कर्मचारियो की भर्ती हुई थी, उन कर्मचारियो को छह- Shri Ghulam Rasool Matto.

what directions have been given is not stated here, I would like to ask him if all the directions given by the Supreme Court have been incorpated in the amending Bill so that we will not have to come back again for amending certain other provisions to incorporate certain other directions that the Supreme Court has given.

The second point I would like to ask the houourable Minister is with regard to the constitution of the Tribunals. Here, Chairman, Vice-Chairman or other Member of an Administrative Tribunal are being made eligible tor re appointment for a second term of office I think this provision should not have been there, but if it should be there, it should have been accompanied by a Constitutional amendment, Under article 148 (4) of the Constitution, the Comptioller and Auditor-General cannot seek re-employment after his term is over Similarly, cording to article 319. Members well as Chairman of the Public Service Commission cannot be re-employed in other organisations. So that a Tribunal may not be a stepping stone tor others to seek further gubernatorail and other posts, I think a provision should be made that after retirement they will not be eligible for appointment to any other post,

Now, under section 14(2) of the original Act the Government is empowered to bring the employees of public sector undertakings under the purview of this Act. This is being done because obviously, as the honourable Minister has stated in his opening remarks, not enough Benches are created. In the absence of enough Benches, I am afraid, we will be accumulating a large number of cases. I would like the honourable Minister to tell us in the course of his reply as to what his plans are during the next one or two years, say, by 1989, in which places he wants the Tribunals to be set up, so that we would know how soon the grievances could be redressed and, as in the case of the Courts and the Supreme Court the

cases do not get accumulated because otherwise it will be non-productive and the very purpose for which these Tribunals are constituted will be deteated—if there is stockpiling of cases and top priority is not given to them.

Lastly. Madam, I would like to know from the honourable Minister if any provision has been made for setting up a Tribunal in Jammu and Kashmir, though it is concerned with Central employees only

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL. PUBLIC GRIEVANCES. AND PEN-SIONS AND THE MINISTER OF IN THE STATE MINISTRY OF HOME AFFAIRS (SHRI P. CHI-DAMBARAM). Madam Deputy Chairman, I am grateful to the hon Members for the broad support that they have extended to this Amendment Bill, and I am also grateful to them for the suggestions made by them during the course of the debate.

Madam Deputy Chairman, let me assure the House that the review petition was heard by the Supreme Court on more than one occasion. The Attorney-General of India for the Government of India, and the amendments that are now being made are pursuant to the suggestions and directions given by the hon. Supreme Court after considering the submissions of the Attorney-General of India. We think that with these amendments we would have made this Act comprehansive and put this Act beyond any further challenge in any court. We think that we have carried out every suggestion made by the hon Judges of the Supreme Court, and we have also implemented the directions given by them in their judgment in what is now known as the Sampat Kumaran case We have also consulted the Attorney-General of India who has given us his opinion that these amendments would fulfil the submission made before the Supreme Court.

Some questions were raised by hon. Members during the course of the aebate. Hon. Member, Mr. Dipen Ghosh said that Government still goes on apeals against the CAT orders. But he also conceded that we had advised the Ministries and Departments that normally they should accept the orders of the Central Auministrative Tribunal. But there may be a case where a question of principle is involved, interprelation of a rule is involved or interpretation of a section is involved. In such cases, in my humble view, the wholesome approach would be to implement the judgement in the case of the person who has secured the judgement and to file an appeal on the principle so that the principle can be settled. Particularly, if it involves a Group 'C' or Group 'D' employee, by implementing the judgement, the Government would have provided satisfaction to the Group 'C' or the Group 'D employee, and by going in appeal on the question of principle, the principle can always be settled by a higher court. I am sure, the Ministries and Departments do not go in appeal frivolously and they do so only after taking legal advice. But the word of caution uttered by the hon. Member, Mr. Dipen Ghosh, is well taken. I personally believe that unless it is a very important issue, and a very important question is involved, normally Government should accept the orders of the Central Administrative Tribunal.

Mr. Sukul wanted to know about the provisions for appeal. He said, we should provide for an appeal to the High Court I am afraid, there is a These Tribunals misunderstanging. are to replace the High Courts. We cannot provide an appeal to the High Court. An appeal can lie only to the Supreme Court I told him when he was speaking that there was a provision under section 24 for an interm order and that an interim order would include both an injunction and a stay In many cases the Tribunal has granted an injuction and has granted a stav

He wanted to know whether there was a time-limit for disposal of cases. while there is no specific time limit. I would only invite attention to section 22 subsection (2) read with rule 14.

sub-rule (2). The Act provides that the cases shall be heard and disposed of expeditiously, and the Rules provide that as far as possible the cases should be heard and disposed of within a period of six months from the date of taking the case on file.

As far as disposals are concerned, may I point out That the Tribunal Benches have been disposing of many more cases than one would have expected the Kigh Courts to aispose of because the High Courts have been burdened with a large number of cases of other Ends. For example. principal Bench and four Benches were set up on the 1st of November, 1985. Now we have set up so far 14 Benches. In this period of two years they have disposed 20,872 cases, which is—something which anyone who is acquainted with law will know-is a very good track record And we hope to be able improve on this track record once we fill the vacancies and once we set up more Benches in more places.

There was some comment about excluded employees All I can say. Madam, is that the three branches of the State are very zealous in protecting their own rights. The judiciary does not want its employees to come under the purview of the Tribunal. Parliament and the Legislatures do not want their employees to come the purview of the Tribunal I can make a law only for the executive branch of the Government. share the sentiments of the hon. Members. I have to respect the views of the judicial branch of the State as well as the.

SHRI GHULAM RASOOL MATTO: Not only respect, but also give your price of advice.

SHRI P. CHIDAMBARAM .as well as the legislative branch of the State. Perhaps a time will come after two years or three years or four years when the judicial branch and the legislative branch will revise their views and say, yes, our employees also can

### Shri P. Chidambaram

go to the Tribunal I can only hope for that day. I cannot possibly advise the judicial branch or the legislative branch.

There was some comment about the age limit. It is not enusual. In the High Court the age of superannuation is 62, in the Supreme Court the age of superannuation is 65 We have proviced the age of superannuation of 62 for the Member and age of superannuation of 65 for the Vice Chairman and the Chairman As the hon. Member, Mr. Nirmal Chatterjee observed, a Member can become a Vice Chairman or Chairman and in order to provide for this advancement of the Mem-Vice-Chairman or Chairman, ber as we have deliberately kept the age superannuation as 62 for a Member and 65 for Vice Chairman or Chairman. This provision has been upheld by the Supreme Court.

A number of Members mentioned about the public sector employees. It is true that we have not yet notified public sector corporations under the Act. There is power under Section 14(2). The only reason why we have not notified so far 18 because we ao not have enough benches and we do not have enough Members for the benches. As I said in my opening remarks for the last six months the process has been interrupted because of pending litigation Now that the litigation is over and this Bill is being passed in Parliament, hopefully by the end of the session, we hope to appoint more Members, fill the vacancies and constitute more benches. Once we do that, then we can progressively bring in the public sector employees under the scope of the Act.

Mr. Matto, finally, referred to the need to prohibit Members from taking up another employment. Apparently, he did not see Section 11. Section 11 of the Act does prohibit employment of a member in any other capacity **Section 1**1 provides for prohibition of

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employment under the Central Government or State Government of any Member The only place where he can be re-employed is in the same tribunal in the same capacity for a second term of five years.

Madam, I hope I have covered all the questions raised by the hon. Members. I am grateful for their support.

THE DEPUTY CHAIRMAN The question is.

'That the Bill further to amend the Administrative Tribunals Act, 1985, be taken into consideration.'

The motion was adopted,

THE DEPUTY CHAIRMAN: We shall now take up clause-by clause consideration of the Bill.

Clauses 2 to 6 were added to the Bill,

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P. CHIDAMBARAM: I move:

"That the Bill be passeq."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: Now we take up the next item on the agenda.

THE COMPTROLLER AND AUDITOR GENERAL'S (DUTIES, POWERS AND CONDITIONS OF SERVICE) (AMENDMENT) BILL, 1987

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI). I beg to move

"That the Bill further to amend the Comptroller and Auditor Generals (Duties, Powers and Conditions of Service) Act, 1971, as passed by the Lok Sabha, be taken into consideration."

Presently the maximum pension of the Comptroller and Auditor General of India is limited to Rs. 20,400 per annum. As the hon. House is aware our Constitution has assigned an important role to the Office of the Comptroller and Auditor General There is a parity of Status between the Comptroller and Auditor General of and the Supreme Court judges in many respects. The status of the Office of the Comptroller and Auditor General is unique in our federal setup, he, being a common functionary for both the Union and the States. Further, after demitting office C&AG is debarred from holding any further office under the Government of India or of any State. This restriction is not applicable to judges of the Supreme Court In view of the foregoing. it is proposed to provide pensionary benefits to C & A.G. as admissible judge of the Supreme Court ₹to a from time to time The maximum pension admissible to a Judge of the Supreme Court is presently Rs. 54000 annum which incidentally is also the maximum civil pension after the implementation of recommendations of the Fourth Pay Commission.

Presently, Madam, the other conditions of the C&AG are the same as applicable to a Secretary to the Government of India. He, therefore, does not have the perquisites which have been extended, from time to time, to a Judge of the Supreme Court The Bill seeks to extend to C&AG other conditions of service except tenure and leave as are admissible to a judge of the Supreme Court

The Bill also made some incident provisions to improve the pensions drawn by the persons already retired from the C&AG.

Madam, considering the Constitutional importance of the office of the C&AG and the need to maintain his dignity, I am sure, that the provisions of the Bill will receive support from all the sections of the House.

Madam, I move the Bill.

The question was proposed.

SHRI NIRMAL CHATTERJEE (West Bengal): Madam Deputy Chairman, there is a beckoning from the Boat Club, Therefore, I leave it there although there could be some points. There could be no opposition to the Bill as such, But incidentally I want to make a reference to some of the problems associated with the functioning of the C&AG. One problem which is mentioned in the various papers is also that the functions of the C&AG have been extended enaudit and ormously. It is true that accounts have been separated but that is only partial. It is true for the States. The Centre but not for the continues to be burdened C&AG with the accounting work in the States This is one kind of problem that C & AG office requires to be strengthened much more than what it is today. There is a frequent talk of having surplus employment in different departments of the Government; perhaps, this is a department where there is not only a surplus but there is a deficit. The strength of the C & AG office, therefore, could be strengthened with some pruning or some transfer from some other departments

Madam, the importantly, problem which is quite often seen is that C&AG reports are quite backdated and in the public Acounts Committee when we ask which particular official was responsible for a particular failure, quite often we are told that that person has retired. This is a very common thing in the discussion in the Public Accounts Committee This indicates that functioning has to be such that more up-to-date reports are available wherethe person concerned has not really retired. That is another area where the Government and the Parliament need to attend to.

### Powers and Conditions of Service) (Amdt.) Bill, 1987

### [Shri Nîrmal Chatterjee]

One of the problems, let me be candid, is despite the fact that Indian auditing practice is recognised as a model in many countries of the world, so much so that even China sent its people to understand what auditing means from our C&AG, even then the scope for improvement is there Primarily our C&AG function modelled on the British pattern which also is changing Within our own country the C&AG functioning is also changing in a very correct direction in the sense that while previously it was looked into only whether or not some money has been misspentwhether or not the totals are all right today the functioning is turning towards performance audit and today in some of the Western countries also they are switching over to performance audit, whether or not this programme itself was validly adopted in the context of our ning priorities giver But this is done only marginally. It is yet to be the regular feature of the CAG's activity. In order that it is possible for the CAG to turn his attention Because after all, our economy is from Britain in the sense that we public sector have a large area of activity even in the economic field and therefore the performance audit whether or not this project when it was adopted was justified in being and not only adopted that after being adopted what the failings were, this kind of attention it is desirable that the CAG is enabled to pay but in order to do all this a vital necessity is that we review the functioning of the CAG's office for so many reasons, for all the difficulties which have to eliminated, for its be associations with the States There is a desire that instead of burdening the CAG with State audit, can't we have similar setup, independent of the CAG for State accounts or State auditing? In that case, the quality of auditing also "not over and the quality of audit

would also improve if the employees in the CAG establishment not only include the people in the audit service but also specialists because as we have discovered in the Public Accounts Committee meetings and anybody who reads the CAG's report will discover, many technical questions arise like the questions in defence.

It is true that our audit people are very capable. I have no doubt their capabilities. They are one of the most capable people in employment at the Centre. But even some specialist knowledge is absolutely needed and therefore this CAG department should be assocified with many specialists in various fields in order that the quality of assessment is technically also foolproof Now one of the problems I pose before others including the statement of the ruling party is that one of the wrong things that we do with CAG office is this. We say it is an independent agency as much as the judges in the Supreme Court are. employees in the Supreme Court are not transferred to Governoffices. Unfortunately, what happens? I can give my experience in the course of last year. Somebody who was in the CAG's office auditing defence, briefing us on direct and indirect taxes as to the mistake of the Government, when actually the time of hearing came, we discovered that he had been transferred to that very department itself so that the advice he was giving to us, he had now to defend and go against that advice. Now this promotional opportunity provided to CAG's staff in the Government department is a constraint on the independent functioning of the CAG's office I pay tribute to them that despite that, they funcion well. But all the same this constraint should be removed and promotional opportunities should be more strongly built in within the organization. Now I mention a final thing. The CAG's office is technically defined as only CAG's office and not all the auditors are included in that and only the expenditure of CAG's office is not scru-Parliament, One by the CAG's office is not scrutinisable by the Parliament, One report says, it is Rs. 25 million or Rs. 2.5 crores. While all the auditors salaries and all other things can be inquired into by the Parliament and that is more than ten times that of CAG's office bill, a commentator has mentioned that a funny situation arises that a driver in CAG's office, hs pay-scale etc. cannot be questioned in Parliament while that of auditors posted in different States, can be questioned. These kinds of anomalies are there. I am in a hurry also. Otherwise I could have elaborated this.

Comptroller & Auditor

General's (Duties,

THE DEPUTY CHAIRMAN. Probably, you are hungry. Now it is time for lunch.

CHATTERJEE: SHRI NIRMAL There is a lot of material and a lot of publication on the functioning of CAG's office. What therefore, I would request the Finance Minister to consider is whether or not, with the assistance of the C&AG, a review of the of the function, working. can be made. All these problems are there. The Government has not responded. Ten-year old criticisms have not been responded to by the Government. What can be done on these? I request that a Parliamentary Committee instituted to understand and modify the line in which the Government move and the line in which the C& AG functions Thank you, Madam.

THE DEPUTY CHAIRMAN: Now the House stands adjourned and will meet again at 230 P.M.

> The House then adjourned for lunch at thirty-one minutes past one of the clock

The House reassembled, after lunch at thirty two minutes past two of the clock, the Vice-Chairman (Shri Jagesh Desai) in the Chair.

SHRI V. RAMANATHAN (Tamil Nadu): Mr. Vice-Chairman, thank you for giving me an opportunity to say a few words on the Comptroller and Auditor General's Amendment Bill. This is an independent body like the Supreme Court. Its duties are in the Constitution. stated in the Objects and Reasons and there is parity of status between the Comptroller and Auditor General and a Supreme Court judge. It is true that the office of Comptroller and Auditor General is unique in our federal set up, being a common functionary for both the Centre and the States He looks into the financial management both of the Centre and of the States, the loopholes and deficiencies He scrutinizes the financial management and gives his report to the Government. By that the Public Accounts Committee is also enabled to see how the financial management is carried on by the Government, what the defects and deficiencies are and how they can be rectified. But I want to submit one thing, that this body must indeed be an independent body. Presently the Comptroller and Auditor General is appointed from among the executive offices, mostly from among the senior IAS officers. The officials must have served the very same executive which appoints him, for a number of years, and just a little before the time of his retirement he is appointed as Comptroller Auditor General. As a result there are chances of that IAS officer already having some biased opinion, some fixed no tions and he is very likely to have definite views which he had held when in the executive Therefore, my submission is there are other technical. ly experienced people also available or (side as for example in the Indian Audit and Accounts Service there are people qualified in the Indian Audit and Accounts Service They are all technically experienced people We can choose from among people belongin~ to the Indian Audit and Service. This service also starts at a

### [Shri V. Ramanathan]

particular level like the IAS and it stops at a particular level. Then, Sir, there are senior chartered accountant selection may be done also and the people who are from among these qualified and who are technically well-versed in the subject. When the President has to appoint a Judge in the Supreme Court, people who are Judges in the High Courts or people advocates having a. who are senior standing of a certain number of years in the High Courts or Supreme Court are considered for appointment. Like that, why can't people who are having experience as chartered accountants, people who are having experience, vast experience in the field of considered for apaccountancy, be pointment? Why can't people who are having a lot of experience in the auditing field be considered for appointment? We are trying to put this post in some respects, on par with the post of a Judge in the Supreme judicial appoint-Court. For making ments in the Supreme Court, we are considering people having experience .1 the High Court Bench or in the Bar. Similarly, why can't we consider taking people for appointment to this post from among these categories that I have mentioned?

The CAG goes deep into matters and and investigates selects some cases them and probes into them and then gives his report and that report becomes the basis for the proceedings of Committee I the Public Accounts would like to ask why the Pub-Committee Accounts given an opportunity to neminate persons, to suggest a panel of names, and why a name from that panel cannot be suggested for appoint-The public Accounts consists of representatives from different parties which are participating in the proceedings of the public Accounts Committee They are, therefore, in a position to give concrete information and they can know about persons. Therefore, they can suggest names for a panel and from that panel of names, the Comptroller and Auditor-General can be appointed

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With regard to the functions also. Sir, I have to say one thing. There is a feeling that all the Government departments are not fully co-operating with the Comptroller and Auditor-General in furnishing the required information to him and they are delaying things. Because of this, the CAG is not able to get sufficient information and he also says that he is not able to prepare a proper report for information. The want of adequate Government must take note of this and take proper steps in this regard I want to submit one more thing. The CAG gives a report and only a very cases are taken up by the Public Ac-Committee, All the findings. counts are not being followed up. I would like to know whether there is any separate unit to take follow-up action on the reports of the Public Acounts Committee? I feel that there must be a separate unit or organization to go into the details of the findings of the Public Accounts Committee Only then the purpose of the whole exercise will be served and these being financial, matters, we can keep a proper watch on them Therefore, I feel that this is a very important thing which needs to be considered.

So far as this post is concerned, it is a post which is really equivalent to the post of a Supreme Court Judge and, therefore, he should be given the status of a Supreme Court Judge which is very important.

With these suggestions, Sir, I support this Bill.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): Mr. Sesi Bhushana Rao.

SHRI YALLA SESI BHUSHANA RAO (Andhra Pradesh): Mr. Vice-Chairman, Sir, there is no difficulty in supporting this Bill

Sir, this amending Bill enables the Government to give some of the benefits to the Supreme Court Judges to the Comptroller and Auditor-General also. It is an institution created by the Constitution. It is an independent body to look after the finances of the country, of the Centre and States, So not only pensionary benefits and other benefits but they should also be given more powers to run efficiently the finances of the States and the Centre I feel so. Sir, there are so many reports coming from the Auditor-General. We are not able to know what actions are taken actually on the remarks or the audit paras. That is not shown to us, whether any action has been taken on the audit paras. I reuest the hon Minister to clarify this. It is also seen that departments are not co-operating when they are asked for files. It is also necessary for the Auditor-General to get files to function effectively. Though there may be some instructions by the Government to give all the files. yet they only give some explanation and no action is taken in this regard Or by the time action is taken the officers who mis-manage the economy go out of jobs. So for speedy justice, speedy action is necessary.

Last year, so many reports were submitted by the Public Accounts Committee But due attention is not paid to them That aspect has also to be considered.

With these remarks, I welcome this Bill.

श्री श्रश्विती कुमार (विहार)
माननीय उपमभाध्यक्ष महोदय. नियंवक
महालेखापरीक्षक की सेवा गर्तो के बारे
में जो यह बिल लाया गया है यह वाछनीय है, उचित है श्रीर में इतना हो कहूगा

कि इसे बहुत देर में लाया गया है । इसे बहुत पहले लाया जाना चाहिए था । इस बिल का मैं स्वागत करता हू ।

महोदय, इस भ्रवसर पर मै दो-चार बातो की ग्रोर ध्यान ग्राकृष्ट करना चाहता हुं। जैसा कि ग्रभी हमारे मिलो ने कहा कि यह एक स्वतन्न संस्था है ग्रौर राज्य, केन्द्र तथा पब्लिक सेक्टर पर यह नियत्नण रखता है, उसके सारे लेखे-जोखे देखता है **भ्रौर इन जगहो पर क्या गड़बड़ हो** रही है, कहां क्या वृटिया है संसद के सामने लाकर उजागर करता है। परन्तु इस सस्था को जितने ऋधिकार चाहिएं मुझे लगता है कि उतने ग्रधिकार प्राप्त नहीं है। मेरे मित्रो ने ग्रभी कहा कि बहत सारे कागजात जो ये मांगते है वे दिये नही जाते है । *नै* जानना चाहता हं कि क्या सरकार इस तरह की व्यवस्था करने पर विचार करेगी कि जब तक वे स्राफिशियल सीकेट में न स्राये या बडे उच्च-स्तर पर ऐसा तय न किया जाय तब तक नियंत्रक महालेखापरीक्षक **ग्रगर कोई भी कागजात मागे नो वे** उसके सामने रखे जाए । इतना ही नहीं मेरी जानकारी है कि पी ए सी० के सामने बहुत सारी बाते आई है क उनको पेपर नही दिये जाते है । साथ ही ये जो अपनी सस्तुतिया करते है, जो आडिट एतराज होते है उनके ऊपर वर्षो तक श्रमल नही होता है। इतने समय तक जन व्यक्ति की जिम्मेदारी होती है के ऊपर ग्राडिट एतराज होता गडबड करने वाला व्यक्ति होता है वह या तो किसी भ्रन्य डिपार्टमेट मे चला जाता है या फिर रिटायर होकर चला जाता **है** । मेरा सूझाव होगा ग्रापके माध्यम से वित्त मत्री जी को कि ग्रगर हम ग्रपने यहा की लेखा पद्धति को ठीक करना चाहते है तो **जो** म्राडिट पेराज म्राते है **नियंत्रक** महालेखापरीक्षक के द्वारा उनका उत्तर एक निश्चित समय के ग्रन्दर चाहिये यानी उत्तर देने की ग्रवधि कालबद्ध की जानी चाहिये कि एक नाल, छ. महीने

### [श्री श्रीवित्ती कुमार]

तीन महीने के ग्रन्दर जो भी निश्चित हो। उसके ग्रन्दर उत्तर ग्रा जाना चाहिये । उसके ऊपर कार्यवाही ग्रारम्भ हो जानी चाहिये नहीं तो उसका कोई महत्व ही नही रह जाना है।

नै एक बात स्रापसे यह भी कहना चाहता ह कि हमारे सविधान मे जो इसको स्थान दिया गया है वह बहुत ही महत्वपूर्ण है परन्तु मुझे ऐसा लगता है, मेरी धारण। यह है कि स्रभी हमारी एग्जीक्युटिव ने उसको स्थान नही दिया है। अभी पिछले दिनो का उदाहरण है उसकी चर्चा ग्राई कि हमने नेशनल ब्यूरो स्राफ स्वीडन को बोफर्स की जान-कारी प्राप्त करने के लिए कहा । यह दायित्व हम ग्रपन निः तक महालेखा-परीक्षक को क्यो नही दे सकते थे यह भी उसके सम-समान पद है ? इसका भी वही दायित्व है । हम एक विदेश के नागरिक के पास जा सकते है लेकिन स्वदेश के ग्रधिकारी से वह काम करने के लिए क्यो नहीं कह सकते ? जहां तक मेरी जानकारी है मैं इसका स्पप्टीकरण माननीय मत्नी जी से चाहूगा कि हमारे नियन्त्रक महालेखापरीक्षक ने इस सबंध में फाइल्ज मागी है ग्रौर पत्र लिखे है श्रौर यह सारा घोटाला क्यो हुआ हमको जानक⊦री दी जःए । परन्तू जहा तक मेरी जानकारी है यह दुर्भाग्य का विषय है कि हमारी सरकार ने ग्रपनी तरफ से इस उच्चनम पदाधिकारी तथा विभाग को विण्वास मे न लेकर यह सारी बाते वहा रखने का कहा है । यह दुर्भाग्य की बात है। मैं इस बात स्पष्टीकरण चाहूंगा कि इस प्रकार से क्यो नहीं होने दिया गया, यह उचित होता । कम से कम वह देश का एक व्यक्ति है, वह देशभिक्ति के **कारण उ**सको जल्दी करता । श्रब वह इसको कितने दिन मे करेगा, नहीं करेगा यह हमारे हाथ से बाहर की चीज है। म्राज हम विदेशी के हाथ मे जाते है फेक्सरफेवस पर एक विदेशी एजेसी के द्वारा जांच कराई गई परन्तू जब हमारे घर में एक ऐसा उत्तरदायी व्यक्ति बैठा हो तो उसको यह जाच कार्य क्यो नही दिया गया, उसको यह जिस्मेदारी क्यो नही दो गई? यह मेरा प्रक्त माननीय मत्री जी से है। भ्राज सबसे बड़ा वित्तीय केन्द्र हमारे वैक्स हो गये है ग्रौर वह भी राष्ट्रीयकृत वैक्स हो गये है जिनमें स्टेट वैक याफ इडिया का बहुत महत्वपूर्ण स्थान है । जहा तक मेरी जानकारी है स्टेट बैक में हर वर्ष आडिए नहीं होता है। रेडम सैम्पलिग होता हे ग्रौर हर ब्राच में तीन साल के बाद प्राडिट होना है .। यह सबसे बड़ी जितीन सम्या है प्रोर लाखो-करोडो रूपये देती है उसका ग्रगर ब्राडिट नहीं होता है, इस प्रकार को जानकारी पी ए० सी और अपन्य अपे-टियो की रपोर्ट्स मे ब्राई है कि स्टेट बैक मे अर्वो-खरबो रुखा प्रतरिकमाइल्ड पड़ा हुम्रा है । राप्ट्रीयकृत बैको मे एटीज टैली नही होती । यह दुर्भाग का विषय है कि अभी तक हमारी मरकार के जिल मतालय ने बैको के अन्दर प्रा भ्राडिट करने का अधिकार नियवक महालेखा-परीक्षक को नही दिया है। यह दुर्भाग्य-पूर्ण है । इस सम्बन्ध में नै यह निवेदन करना चाहता ह कि यह ग्रधिकार इस संस्था को मिलन। चाहिये ग्रोर बैंक जो हमारे राष्ट्र के मबसे बडे फाइनेशियल इस्टीट्यूशस है उनका यदि ग्राडिट नहीं होगा ग्रौर जिस प्रकार से हम लोन देते है वह लोन ठीक दिया गया या नही दिया गया, वसुल हुम्रा या नही हुम्रा, क्या घोटाला हुया इसकी जानकारी कैसे प्राप्त हो । ग्रापका जो इटरनन ग्राहेडट है वह भी ठीक नहीं है। एक एक ब्राच में ऋरवो-खरबो रूपये की ट्राजिक्शन होती है एक साल में ग्रौर तीन साल के बाद, यदि सैम्पल ब्राडिट हो तो यह अन्यन्त घातक चीज है। देश की दृष्टि से, देश की श्चर्यवस्था की दृष्टि में । है इसकी भर्त्सना करता हूं क्रोर में यह बाहूगा कि वित्त मन्नी जी इस ब्रोर ध्यान दे।

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branches of the banks are audited by Chartered Accountants.

SHRI ASHWANI KUMAR: It is internal audit, as per my information. I have got the records. Bank audi tors are appointed for internal audit. The sample survey is conducted after three years I would like to have this information.

दूसरा जो सबसे वडा ग्रौर पूर्ण ढाचा हमारी ग्रर्थ-व्यवस्था का है वह है सार्वजनिक क्षेत्र ग्रौर इस क्षेत्र में हमने 50000 करोड रुपये से प्रधिक की सम्पत्ति लगा दी है । यह सार्वजनिक क्षेत्र के उद्योग घाटे मे चल रहे है ग्रौर उनका नियन्त्रण देखना इसके हाथ मे है । परन्त् जहा तक मेरी जानकारी है सार्वजनिक मस्थाएं जितनी है उनमें से मैं ग्रापको एक कोल इण्डिया का उदाहरण देना चाहगा कि वहा पर सारी छानबीन करने के बाद यह रिपोर्ट भ्राई है जो समद के मभा पटल पर रखी गई है कि वहा पर भ्रकाउटिंग की व्यवस्था नहीं है ग्रौर जो व्यवस्था है वह भी पूरी तरह ने ठीक से लागू नहीं होती है। इतना ही नही कोल इंडिया में सैंकड़ों उदाहरण प्रकार के रिपोर्ट में प्रस्तुत कि एकाउटेट, एकाउंट रखने वाले जो **मा**इन पर चाहिए, एरिया पर चाहिए वहां पर नहीं है. एरिया में नहीं है. कम्पनी के हेडक्वार्टर मे बी० सी० सी० एल के हेडक्वार्टर में, सी० मी० एल० के हेडक्वार्टर मे 8 श्रेणियो के एकाउटेंट बैठे हुए है, फाइनेशियल एडवाइजर्स के नीचे मारा केन्द्रीभूत किया गया है लेकिन जहा रखने चाहिए वहा नही है ग्रोर प्रकार की रिपोर्ट हमारे कम्पट्रोलर ग्रौर म्राडीटर जनरल ने कई बार दी है पर सरकार ध्यान नहीं दे रही है. पब्लिक सेवटर्स ध्यान नही दे रहे है तो क्या ८ सरकार ऐसा कोई प्रावधान करेगी कि जो इनकी सस्तुतिया त्राती है वे कार्यान्वित हो, स**दन** के पटल पर **रख**ी आये । ये क्यो नही कार्यान्वित होती है, कारण बताया जाये ग्रौर एक समयबद्ध काल के ग्रन्दर इनको कार्यान्वित होना चाहिए।

उपसभाध्यक्ष महोदय, इनके ब्रधिकारी को बात करने हुए इनकी मेवा शर्तों की भी बात ग्रापने की। यह तो केवल ग्रापने कम्पटोलर एण्ड ग्राडीटर जनरल शर्तो की बान की लेकिन जि**स** प्रकार से हमने सुप्रीम कोर्टग्रौर हाइकोट मे एक कैडर दिया है, उनके प्रोमोशन कन्फर्मेशन ग्रौर रिक्रूटयेट के वनाये है क्या इस त**रह इनका रखा** ज।बंगायः भरकार के अन्दर से केन्द्र से जब असको चाहा ट्रासफर कर दियाः वहां पहचा दिया कभी किसी ग्राई० ए० ग्रफनर को भेज दिया *माल* दो माल या तीन माल के लिए फिर वापम बुला लिया । यह गलन बात है । इस प्रकार से डेप्टेशन पर जो जाते है उनको इस सम्था से कोई लगाव नही होता है, वे समयबद्ध ग्राते है कि मझे भेज दिया गया है ग्रौर दो या तीन माल मझे काटने है । उनका वहा पर कोई कमिट-मेट नहीं होता है । अगर कोई आई १ए० एस<sup>,</sup> ग्राफिनर वहा जाना च*ाहता* है, उसकी इस प्रकार की योग्यता है, रुचि है तो एक बार उसके **जाने के ब**ाद **उस**को पता रहे कि मेरी आखिर तक सर्विस इसी मे रहेगी, अगर मैंने अच्छा काम किया तो मेरी यही पर संस्तुति होगी, मुझे प्रोन्नति मिलेगी परन्तु फिर से वहाँ वाषम जाने का प्रश्न नहीं है क्योकि यह एक बडा टेक्निकल काम है, वडा यान्निक काम है। ग्राज हम जानते है कि जितनी परीक्षाए है उनमे से चार्टर्ड एकाउटेंट्स की परीक्षा बहुत कठिन होती है, 8-10 12 परसेट का साल मे रिजल्ट होता है । ग्रन इतनी जो ार्वजनिक चीजे है इनमें से पास करके लोग वहा जाने चाहिए ग्रगर हल्के भाव से भेजे जायेगे तो वे वहा काम ःही कर सकेगे श्राज ग्रयने ध्यान मे यह वात श्रा रही है कि मब जगह खर्चे बहुत सारे गलत हो रहे है, इरेग्यूलेरिटीज हो रही है और सार्वजनिक क्षेत्र में इस प्रकार की बाते ध्यान मे प्राई है कि जो एकाउट भी बराने है कई बार उस एकाउट बन्स्ने की पद्धित के ग्रन्दर इतना दोप रहता ह कि हजारो लाखों के घपले एकाउट बनाने

## [श्री अश्वनी कुमार]

में कर दिये जाते है। डिप्रीशियेशन कितना देना है, कितना नही देना है. कितना स्टाक रखना है, कितना नही रखना है. इनके कुछ नियम है लेकिन इन नियमो को ताक पर रख दिया जाता है इसलिए मैं चाहूगा कि इसके म्रन्दर योग्य व्यक्ति ग्राये, इसके ग्रन्दर योग्यता प्राप्त चार्टर्ड एकाउटेट्स ग्रीर प्रकार के एकाउंटेट्स ग्रायें ग्रीर उनको इस प्रकार से रिकटमेट कन्फरमेशन ग्रौर प्रोमोशन मिले कि उनको लगे कि हमारा जीवन है जिसमे रहकर हम ग्रच्छा कार्य करेंगे तो कुछ सफलता कर सकेंगे।

श्रापके माध्यम से मेरे ये सुझाव है, वित्त मंत्री जी इनके ऊपर विचार करे ग्रौर इस सस्था को सशक्त बनाये जिसमे कि देश के म्रन्दर होने वाली गडबडियो को रोकने में इनका भरपूर सहयोग मिल सके।

श्री शरद यादव (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, मैं इस विधेयक का मिद्धातत, समर्थन करते हुए इतना ही निर्वेदन करना चाहता हूं कि इस सस्थाका लगातार हम लोगो ने भ्रवमूल्यन किया है। स्रापको याद होगा कि एक वडा जीप स्कैंण्डल हुआ था ग्रौर ग्राडीटर जनरल के द्वारा ही उसको पकड़ने का काम हुग्रा था, जब श्रीमती इन्दिरा गाधी इम देश के ग्रन्दर प्रधान मंत्री थी । उसके बाद उा ग्रादिमियो को जिन्होने इसकी खोजबीन की थी पनिश किया गया ग्रौर लगातार इस चीज का ग्रवमुल्यन किया गया । इसलिये इसमे जो सेवा शर्ते ग्रौर तमाम तरह की चीजे रखी है वे तभी है, जब हमारी नियत साफ हो । स्राप जानते हैं कि देश भर मे जो हमारी सार्वजनिक सम्पत्ति है, उसको ठीक ग्रौर दुरुस्त जगह खर्च किया जाये, इसकी जाच ग्रौर रखवालो के लिये इस संस्था को रखने का इसको सक्षम करने का ग्रापने मन बनाया है।

उपसभाध्यक्ष जी, ग्राप इस बात की विशेषकर जानते है कि देश में जो मार्व-जिनक सम्पत्ति है, उसकी लूट का इतना बड़ा काम द्वीतया के किसी मुल्क में नहीं होता है, जितना हमारे देश में होता है। हमने कई तरह के चैकपोस्ट तथा चैक्स ग्रौर बेलेंसेज बना करके रखे है, लेकिन वह कहीं कामगर श्रौर काम के लायक नहीं बन रहे है। इन जगहों पर बिठलाने वाले लोग जो है, वह बाकायदा बहुत परखे हुए ग्रौर ऐसे लोग जो ईमानदार ग्रौर सार्वजनिक जीवन मे—मै कहता हू कि सक्षम लोगो की नहीं, प्रश्विनी कुमार जी जो कह रहे थे, सक्षमता तो ग्राही जाती है, लेकिन जितनी जरूरत इस पद पर विठलाने वाले लोगो की ईमानदारी की ग्रौर इनटेग्निटी की है, ऐसे लोगों को स्थापिन करना चाहिये ग्रौर बेहतर सर्विस ग्रौर बेहतर सेवाग्रो के ग्रन्तर्गत ऐसी नही कि रिटायर्ड लोगो को इस पर बिठलाने का काम करे।

यदि स्रान्न जो स्रादमी रिटायर्ड हो रिया है, जिसकी मर्विस चली गयी है, उसको इन पदों पर बिठलाने का काम करेंगे, तो मरकार जो चाहेगी, जो उनकी इच्छा होगी, उस तरह मे काम करेंगे ग्रौर काम होगा । यह जो ऊंचे पदों पर बैठे हुए लोग है, यदि वह बदनीयन हए, तो उनके अनुसार वह काम करेंगे।

मेरा निवेदन है कि ग्राज देश के सार्वजनिक सम्पत्ति की जितनी बडी लूट हो रही है, यदि इम सस्था को हम मजबूत करें, तो उस लूट को बवाने का काम हो सकता है, यस लूट पर रोक लगाने का काम हो सकता है। मै यह नही कहता कि पूरी तरह समाप्त 🕏 हो जोयेगी, पर रोक लेगाने का काम हो सकता है । यह जो जाच चलती है, वह वर्षों चलती है यानी इसमे भी समयबद्ध सीमा--इस बिल के अन्दर जो कमी है, इसमें समयबद्ध सीमा लानी चाहिये, यानी कि हम जो ग्राडिट करें<sub>गे.</sub>

Powers And Conditions of Service) (Amdi.) Bill, 1987

जो तमाम तरह के खर्चे है, उनका इन्तजाम करेगे, उसमें समय निर्धारित करना
चाहिये ग्रौर समय निर्धारण के माथ,
यानी इसको सक्षम बनाना चाहिये ग्रौर
जो लोग सार्वजनिक जीवन मे या जिनकी
सर्विम कण्डीणंस बहुत ईमानदारी ग्रौर
सच्चाई की है, ऐसे लोगो को इन पदों
पर रख कर के इस बात को मजबूती
से लाना चाहिये।

इन्ही शब्दों के साथ मैं ग्रापनी बात समाप्त करता हूं।

श्री सत्य पकाश मालवाय (उत्तर प्रदेश) माननीय उपसभाध्यक्ष जी, नियलक-महालेखा परीक्षक अधिनियम जो है, यह सर्वप्रथम पहले 1953 तक था और उसके बाद एक दसरा अधिनियम हुआ, अधिनियम सख्य 56. 97 ा गोर 15-12-1971 को वह लागू हुआ और जब वह लागू हुआ, तो उसके पहले 1953 का जो अधिनियम था, उसको खत्म कर दिया गया।

दसमे जो तथोधन किये जा रह है, उनका तो ने स्वागत करता हू, लेकिन इसमे इस बात का प्रावधान किया गया है क्योंकि जो नियंत्रक महालेखापरीक्षक है, इनका प्रधिकार सविधान के अन्तर्गत है। सविधान का अनुच्छेद 148 जो है, उसके अन्तर्गत इनकी नियुक्ति होती है और उसमे इस बात का प्रावधान है कि नियन्त्रक महालेखापरीक्षक पद मुक्त उसी प्रकार से किये जायेगे जिस प्रकार से सर्वोच्च न्यायालय के मुख्य न्यायाधीण यद मुक्त किये जायेगे, लेकिन नियुक्ति के सर्वध मे प्रावधा नहीं है।

10.5-

लेते है—नियत्नक-महालेखापरीक्षक जि प्रकार में सर्वोच्च न्यायालय के मुख्य न्यायाधीश शपथ लेते हैं या सर्वोच्च न्यायालय के न्यायाधीश शपथ लेते है ग्रौर पद-मुक्त करने का भी ग्रापने वहीं प्रावधान रखा है।

तो मै यह निवेदन करना चाहता हूं कि जब यह इतना वडा पद है ग्रौर संविधान से इनको ग्रधिकार प्राप्त है, सविधान के ग्रन्तगंत यह पद निर्मित किया गया है, तो इसमें नियुक्ति के संबंध में भी कुछ इन तरीके की रोक होनी वाहिये जिमसे कि जो इनारी कार्य-कारी है, या जो हमारी सरकार है, उसका बहुत ज्यादा नियवण इनकी नियुक्ति मे नही होना चाहिये।

दूपरो वात मै यह भी जातना चाहना कि इसमे इस बात का प्रावधान नो है कि जब वह अपने कार्यमे मुक्त हो जायेंगे या अवकाश प्राप्त कर लेंगे, तो किसी भो केन्द्र सरकार या राज्य सरकार के भी किसी पद पर कार्य नहीं कर मकेगे- इसी तरीके का प्रावधान लोक सघ सेवा श्रायोग. ∃नियन पब्लिक सर्विम कमीशन जो है,-वहा के ग्रध्यक्ष तथा वहा के सदस्यो के लिये भी है, लेकिन इस नरीके का प्राव-धान जो हमारा मुख्य चुनाव ग्रायुक्त है, उसके लिये यह प्रावधान नही है क्योंकि जब मुख्य चुनाव ग्रायुक्त ग्रपने पदभार मे मुक्त होते है तो इसी देश का उदाहरण है कि कही पर उनको राज्यपाल बना दिया जाता है।

तो मेरा सुझाव है कि सरकार को इस बात की ग्रोर ध्यान देना चाहिये कि मुख्य चुनाव ग्रायोग जो है वह एक स्वतन्त्र ग्रौर तिष्पक्ष सस्था है ग्रौर बहुत ज्यादा नियवण उसके ऊपर कार्यकारी का नहीं होना चाहिये। तो जिस प्रकार का प्रावधान सविधान के ग्रन्तर्गत लोक सभा ग्रायोग के ग्रध्यक्ष तथा सदस्यों के लिये है यह नियवक-महालेखापरीक्षक के लिये भी उसी प्रकार का प्रावधान इसमे दिया जाना चाहिये।

श्चिं सस्य प्रकाण मालवं यो

तीसरे मै यह जानना चाहता हूं कि पेशन के सबध में क्या प्रावधान है ? ग्रभी पिछली सब में कुछ संशोधन किये गये है हाई कोर्ट के जजेज की पेशन के सबन्ध मे ग्रौर मर्वोच्च न्यायालयो के जो मख्य न्यायाधीण है उनकी पेंशन के सर्वध मे ग्रौर जहातक सैने जानकाी की है जायद उनकी अधिकतम पेशन 54 हजार रूपये प्रतिवर्ष कर दी गई है। मै माननीय मली जी से जानना चाहता ह कि क्या कंटलर एण्ड ग्राडिटर जनरल जब अपने पद में मुक्त होगे तो उनकी पेशन का भी प्रावधान किया गया है ? क्या उतनी ही पेशन रखी जा रही है जितनी कि सर्वोच्च न्यायालय के जज की या वहा के मख्य न्यायाधीश की है ? तीस मै माननीय सदस्यो की बात का समर्थन करता ह कि जो नियन्त्रक महालेखा परीक्षक का पद है ग्रीर उनकी जो रिपोर्टम होती हे उन पर वर्षों - वर्ष कार्यवाही नहीं होती है। इसी प्रकार पद राज्यों में भी है। वहा पर उनको एकाउन्टेन्ट जनरल कहा जाता है। वहा राज्यों की विधान सभाग्रो में लोक लेखा समिति होती है ठीक इस प्रकार से जैसे कि यहा केन्द्र मे लोक लेखा समिति होती लेकिन लोक लेखा समिति श्रकमर देखा गया है कि जब ग्रपनी रिपोर्टस भेजती है ग्रौर वह कभी-कभी एकाउन्टेन्ट जनरल के आफिस मे जाती है आडिटर जनरल के श्राफिस में ग्राती है ग्रीर इसमे सविधान मे प्रावधान भी है कि जो **ग्रपनी रिपोर्ट भे**जेगे राष्ट्रपति जी उसको सदन के समक्ष रखेंगे । लेकिन उस पर म्राप क्या कार्यवाही करते है ग्रौर इस प्रकार से जनता का जो पैसा है उस पर किस प्रकार से ग्राप नियन्त्रण करते है इसके संबंध में जानकारी नहीं कराई जाती है। मेरा निवेदन है कि इस स्रोर भी मरकार को विशेष ध्यान देना चाहिये ग्रौर जो रिवोर्ट दी जाती हैं उसकी भी संसद में ग्रीर देश के लोगो को असकी जानकारी कराना चाहिये। क्योंकि यह एक गरिमामय पद है एक महत्वपूर्ण पद है। मुझे पूरी आशा है कि जिस स्रोर मैने मुत्री जी का ध्यान म्राक्पिन किया है उनकी पेशन के सम्बंध में ग्रौर दूसरे उनकी नियुक्ति के सबध में, उस स्रोर विशेष ध्यान दिया जायेगा क्योंकि अगर इस पद पर नियक्त व्यक्ति कार्यकारी के नियतण मे रहेगा, कार्यकारी के कन्ट्रोल मे रहेगा तो निष्पक्ष होकर वह काम नहीं कर पायेगा। इसलिये नियुक्ति के सबध में भी उमी तरीके का प्रावधान होना चाहिये जिस तरीके का श्रापने पद मितत का प्रावधान किया है ग्रौर इस 📆 के से भी प्रावधान करना चाहिये कि यह कार्यकाी का बहुत ज्यादा उस पर नियन्वण नही रहे। इन शब्दो के साथ मै इमका समर्थन करता ह। धन्यवाद।

SHRI JANARDHAN POOJARI Sir, I am grateful to the hon. Members who have taken part in the deliberations This is a very simple Bill dealing with perquisites for the Comptroller and Auditor-General. The hon. Members who have taken part in the debate have made concrete suggestions. Particularly, I would like to mention the names of Shrı Nırmal Chatterjee, Shrı Ashwani Kumar, Shri Ramanathan, Shri Satya Prakash Malaviya and Sharad Yadav.

There was a suggestion by Shri Nirmal Chatterjee that we should have a similar set-up independent of the Comptroller and Auditor-General in regard to State accounts. Already, there is a provision in the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Act We would welcome if the initiative is taken by the State Govern-But it should be ensured that the State Governments duly protect the interests of the staff handling his work.

Shri Nirmal Chatterjee criticised the delays in the processing of audit findings. This point is well taken. In fact, the Government is conscious of this fact and we will convey the sentiments expressed by hon Members to the Comptroller and Auditor-General He also raised the point that there should be a Parliamentary review of the functioning of the CAG's organisation. As the House is awars, the reports of the Comprtollor and Auditor-General are being reviewed by the Public Accounts Committee as well as the Public Undertakings Committee Therefore. there is no need for a separate review by another Parliamentary Committee.

The other point which was raised by Shri Nirmal Chatterjee was that specialists should be associated by the Comptroller and Auditor-General in his work To some extent this is already being done. For example, experts are associated with the Audit Board for commercial undertakings I hope CAG will take note of the suggestion of the hon. Member

SHRI KAILASH PATI MISHRA Which of the States have (Bihar) taken interest?

SHRI JANARDHAN POOJARI. Coming to the Constitution point, Constitution does not prescribe any qualification for the office of the CAG Shri Ramanathan has made a point that the officers belonging to the IAS cadre or retired persons only have been appointed as CAGs and he has suggested that persons belonging to other categories like Chartered Acsome technical persons countants. Here I should also be appointed would like to bring to the notice of Member that men of high the hon integrity and wide experience appointed. So far we have appointed 7 persons as CAGs and out of the seven four belong to the Audit So, it is not and Accounts Service appointing only that we have been IAS or retired persons, we have been appointing well experienced officers. Still we will keep in mind the suggestion made by the hon. Member.

Coming to another point made by Shri Ramanathan that all records are not available with CAG. I may inform the hon Member that instructions are already there that all the records from the Ministry should be made available for proper functioning of the CAG.

Coming to the point made by Shri Ashwani Kumar about the delays in implementing the findings of the audit, I may mention that instructions already exist that the reports should be acted upon expeditiously. All Ministries are required to to the Committee notes on action taken A note is also taken by the Public Accounts Committee

Shri Ashwani Kumar also asked why CAG could not be associated with the Bofors enquiry Hon Members are aware that a Joint Parliamentary Committee has been appointed to look into the Bofors deal. The Joint Parliamentary Committee is free to take the assistance of the CAG, if it so likes Therefore, it is for the Joint Committee to seek the assistance...

श्री श्रश्चिन कुमार : महोदय, माननीय वित्त मत्नी जी मे एक चीज जानना चाहंगा । ज्वाइन्ट पार्लियामेन्टरी बनने मे पर्वक्या जी ने बोफोर्स के बारे में श्रापसे जानकारी मांगी थी ? ग्रापने उन्हे यह जानकारी दीया नहीं दी? उन्होंने यह जानकारी मागी या नही मांगी ज्वाइन्ट पार्लिया-मेन्टरी कमेटी बनने के पहले ? जब यह इतना बड़ा ग्रधिकारी है ग्रीर हम स्वीडन के ग्राडिट ब्यरो के चीफ के पास जा सकते है तो हमने भ्रपन इस सम्था का उपयोग क्यों नहीं किया ? इसका मैं भ्रापसे स्पष्टीकरण चाहता हं ।

[उपसभाध्यक्ष (श्री हेच हन्मनतप्पा) पीठासीन हए ।

POOJARI: SHRI JANARDHAN I have already stated that the Joint Parliamentary Committee is looking into that I have also stated that they are free to take assistance from CAG. It is for them to consider, whether to seek assistance of CAG or not

श्री ग्रश्विनी कुमार . मंत्री महोदय, मेरा स्पष्टीकरण यह था कि ज्वायन्ट पालियामेन्टी कमेटी बनने के पूर्व ग्रौर बोफोर्स की घटना स्नाने के बीच मे चार-पाच महाने का जो समय रहा उसमे सी०ए० जो ने इस के लिये अप्पसे जानकारी मागी या नहीं मागी? प्रापने यह काम उनके जिम्में करने से क्यों सकोच किया ? पार्तियामेन्टरी कमेटी बनने के पहले का पुछ रहा हू उसके बाद की बात मैं ग्रापको मान रहा हू । इस पर जरा स्पर्ध्याकरण कर सकेंगे तो बड़ी कृपाहोग।

JANARDHAN POOJARI: SHRI The hon. Member has made this point. I do not have the information whether the Parliamentary Committee has asked for the assistance of CAG. I do not have at present that information and as I have stated I do not want to comment on that. I am not in a position to give further information on that.

श्री ग्रश्विनी कुमार : उपसभाध्यक्ष महोदय, मै ज्वाइन्ट पालियामेन्टरी कमेटी बनने के पूर्व की घटना उसके बाद की घटना नहीं पूछ रहा हूं ग्रौर मली महोदय ने दो बार यही उत्तर दिया है कि ज्वाइन्ट पालियामेन्टरी कमेटी बनने के बाद यह कमेटी का ग्रधिकार है। यह तो में जानता ह परन्तु बनने के पूर्व की स्थित का मै स्पष्टीकरण माग रहा हूं। **ग्रगर** वह ग्राप दे सकते है तो बड़ी कृपा होगी।

SHRI JANARDHAN POOJARI: I have stated whatever I wanted to state

PROF. C. LAKSHMANNA (Andhra Pradesh): You have to state what is required, not whatever you want to state:

· SHRI JANARDHAN POOJARI: You know what type of discussion took place in both the Houses and in pursuance of those discussions the Joint Parliamentary Committee has been appointed Now it is within the jurisdiction of the Joint Parliamentary Committee whether to take it or not. Now I cannot interfere with the affairs of the Joint Parliamentary Committee. That is what I want to tell The discussion had taken place: you are well aware of

PROF. C LAKSHMANNA. The point is, what happened before that? What is the difficulty in your taking up that matter and telling?

SHRI JANARDHAN POOJARI: Telling whom?

PROF. C LAKSHMANNA: Telling the House

SHRI JANARDHAN POOJARI: Or telling the Committee I could not follow

PROF. C LAKSHMANNA Ashwini Kumar has raised a question with regard to whatever happened before the Joint Parliamentary Committee was constituted and there should not be any difficulty for you to answer that What has happened subsequent to the appointment of the Joint Parliamentary Committee, of course you may be reasonably within your right not to discuss, although there too there can be a difference of opinion, but at least you can take that position But he has specifically asked a question in regard to what happened before the Committee had been constituted What is the difficulty in answering that point?

SHRI ASHWANI KUMAR: I have asked two specific questions I will put it in English for his convenience.

THE VICE-CHAIRMAN (SHRI H HANUMANTHAPPA): He has already translated it.

SHRI ASHWANI KUMAR: My first question is, if the case was addressed by the Finance Ministry to the Swedish Audit Bureau, why was it not addressed to the C&AG? Secondly, I want to know whether the C&AG suo motu on its own, has enquired to find out the details of the Bofors case; if so, what is the progress in this regard? These are the two specific questions on which I want elucidation from the hon. Minister. And if he cannot answer that, I will seek your help for that, Sir.

SHRI JANARDHAN POOJARI: As to what happened prior to the constitution of the Joint Parliamentary Committee, my humble submission is that discsusion was going Now this point the hon. Member has raised for the first time. Now I am not dealing with this subject. We have to confine ourselves to the limitation of the subject. We have to keep in mind that we are dealing with the salaries and other amenities perquisites to be given to the C&AG. I will write to him answering this question, why it has not been done and other things. I will reply: I will write to him

Nok, Sir, I have answered all the points raised by the hon. Members. I have answered all the points raised by hon'ble Shri Nirmal Chatterjee. I once again, at the cost of repetition....

SHRI ASHWANI KUMAR: About the service conditions of the staff and all others of the C&AG Department, I want clarification on that issue. will he be kind enough to give that clarification at least?

SHRI JANARDHAN POOJARI: All the major points which have been raised, I have answered. It is a simple Bill. I once again thank the 1505 RS

hon Members and if at all the hon. Member is not satisfied, I will write to him in detail regarding the action taken on this

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): The question is:

"That the Bill further to amend the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971, as passed by the Lok Sabha, be taken into consideration."

The motion pted

THE VICE-CHAIRMAN We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 4 were added to the Bill.

Clause 1, the Enacting Formula and the Tule were added to the Bill.

SHRI JANARDHAN POOJARI: Sir, I beg to move:

"That the Bill be returned."

The question was put and the motion was adopted

#### THE HIGH COURT JUDGES (CON-DITIONS OF SERVICE) (AMEND-MENT) BILL, 1987

THE MINISTER OF PLANNING THE MINISTER OF PROGRAMME IMPLEMENTATION AND THE MINISTER OF LAW AND JUSTICE (SHRI P. SHIV SHANKER): Mr. Vice-Chairman, Sir, I beg to mode:

"That the Bill further to amoud the High Court Judges (Conditions of Service) Act, 1954, as passed by the Lok Sabha, be taken into consideration."

As you are aware, during the last year, substantial improvements in the service conditions of the Judges of the High Courts and the Supreme [Shri P. Shiv Shanker]

Coart have been made. The present Bill is also a result of our concern fe bringing about further improvements in the service conditions of the Julges

High Court

Judges

Ir this Bill pased by the Lok Sabha on 30-11-87, it is proposed to increase House Rent Allowance to the High Court Jucges from the present 12½ per cent of the salary per month to a fixed amount of Re 2.500 per month. This is dore to compensate such of those horioutable Judges of the High Courts who have to stay in their own houses base to make their own arrangements, as no Government accommodation can be mode available to them

Ir may be appreciated that even after the substantial improvements in the salaries of the Judges, which has been increased from Rs 3.500 to Rs. 8,000 per month, an amount of 12-1/2 per cent as House Rent Allowance to the Judges does not enable them to live in a decent and proper house befiting their status and With the proposed amendment dignity. to section 22(A) of the High Judges (Conditions of Service) Act, 1954, this situation is expected to be remedieð

I hope the Bill will receive the whole hearted support of the House.

THE VICE-CHAIRMAN (SHRI HANUMANTHAPPA): There is one amendment bv Shri Satva Prakash Malaviva.

प्रकाश मालकीय उपसभाध्यक्ष महोदयः मैं प्रस्ताव करता ह कि

"उच्च न्यायालय न्यायाधीश शर्त) ग्रधिनियम, 1954 का श्रीर संशोधन करने वाले विधेयक को राज्य सभा निम्नलिखित सदस्यों की प्रवर को सौपा जाये. ग्रर्थात् :-

- श्री रशीद मसुद
  - 2. श्री चित्त बस्

- 3 श्री वतरानन मिश्र
- 4. श्री जगदम्बी प्रसाद यादव
- 5. श्री शकर सिंह वाघेला
- 6. श्री बी० सत्यनारायण रेडी
- 7. प्रो० सी० लक्ष्मन्ना
- 8. डा॰ जी० विजय मोहन रेडी
- 9, श्री कैलाश पति मिश्र
- 10. श्री सुकोमल सेन
- ा. श्री सत्य प्रकाश ग्रौर उसे ग्रानामी सब के प्रथम दिवस तक ग्रपना प्रतिवेदन प्रस्तृत करने का ग्रनदेश दिया जाये।"

The questions were proposed

THE VICE-CHAIRMAN (SHRI HANUMANTHAPPA): Now the motion and the amenument are open for discus sion Shri Upendra.

SHRI PARVATHANENI UPENDRA: (Andhra Pradesh): Mr. Vice-Chairman, Sir, this Bill is a simple Bill, providing for enhanced house rent allowance the Judges Normally we should not grudge such small benefits to the judiciary, and I have no particular comment about the amount which is now being sanc-But I would like to take this opportunity to give a few of my views on how the judicial system is functioning, of course, within the ambites of the Constitution and our own responsibilities here.

Sir, it is a known fact that the common man who goes to the court, at various levels, is being harassed because of the abnormal delays in dispensing justice. Whether it is a High Court or the Supreme Court, years are consumed in deciding. Even for listing the cases they are taking several months or years. Today, the Government's own admission, nearly one and a half lakh cases pending in the Supreme Court, and ten times that number in the High Courts. The Judges complain that all the vacant

posts of Judges in the High Courts and the Supreme Court are not being filled in From the answer the Minister has given recently to a question, we find that about a dozen vacancies are there in the Supreme Court and about a hundred vacancies are there in all the Courts. May be, I am wrong Lam subject to correction Fifty may This itself indicates that there is something seriously wrong with our judicial system and its management, not know why so much time should be consumed or taken by the Government in filling up these vacancies When recommendations come promptly from **Unlef Justices**, why the Government should take so much time at its level to fill up these vacancies? I hope the Minister will answer when replying to the debate. But it is a very sorry state of affairs that lakhs of cases are pending in the courts. Something has to be done about this immadiately

I am sorry to say that the Judges whom we kept on a high pedestal always, are becoming subjects of controversies also. This is an unfortunate development. The sancity, which was being attached to the judicial system earlier, is being croded gradually, and the confidence also is being croded. I do not know whom to blame, whether we should blame the Judges or the mode of appointment of the Judges or the political masters who are alleged to the interfering with the judicial decisions and judicial functioning.

SHRI P SHIV SHANKER. That of course, is unfair. Nobody is interfering in judicial decisions.

'SHRI PARVATHANENI UPENDRA'
You can deny That is why I used the
world "alleged"

SHRI P SHIV SHANKER But that may be lurking in your mind.

SHRI PARVATHANENI UPENDRA:
No no "Alleged interference", I said.
I did not say "positively." If it is not a
fact, you can always deny. There is
nothing wrong in that.

Also, the system of transfer Judges, which has been recently introduced some time ago, is also being used to pressurise, indirectly threaten, intimidate Judges. There Judges who are in constant fear that if a particular decision goes in a particular way, the powers that would be annoyed and unhappy, and, therefore, they want to safe. That is one more which has been normally made by the legal circles after the introduction of this transfer system. I do not know whether this transfer system has helped the judicial quality That, the Minister will tell

In this connection, I would also point out certain observations made by the hon. Minister for Law and Justice in the course of a lecture which he gave in Hyderabad some time ago.

THE VICE-CHAIRMAN (SHRI H HANUMANTHAPPA): Mr Upendra, he has already clarified on it on the floor of the House Why do you mention that?

SHRI P. SHIV SHANKER: I have no objection, Sir.

SHRI PARVATHANENI UPEND-RA: What is it? It is relevant.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): He has clarified on it.

SHRI PARVATHANENI UPEND-RA: I am quoting his own words.

SHRI P. SHIV SHANKER. I am having no objection. I will have an occasion to meet it.

SHRI PARVATHANENI UPEND-RA: Personally speaking and strictly speaking, I would have myself agreed to some of the observations of the Minister. He has touched upon a number of points which I myself have been holding.

SHRI V. NARAYANASAMY (Pondicherry): The same "NEWSTIME"?

SHRI P. SHIV SHANKER: The same "NEWSTIME".

SHRI PARVATHANENI UPEND-RA: But, coming as they do from the hon. Minister, somehow I take them with a pinch of salt. I do not doubt his sincerity, but I feel that there must be something else behind his comments which he made against the Supreme Court particularly.

SHRI P. SHIV SHANKER, When have you become an astrologer?

SHRI PARVATHANENI UPEND-RA: The first point he made is about the elitist character of the Supreme Court Judges and I do not know whom he is blaming. It is their Government which has been in power here for the last 40 years and if they chose to appoint such judges whom he thinks are responsible for the present state of affairs or some unpopular decisions or anti-people decisions, the Government itself is to blame. One point on which I particularly agree with him ...

SHRI P. SHIV SHANKER: Don't agree with me. You never agree with me.

SHRI PARVATHANENI UPEND-RA: Sometimes I said I do agree

He says, and I quote:

"Without so saying, the judiciary claims to be supreme. The power to declare constitutional amendments, legislative enactments and administrative action ultra vires and invalidate them is of such a comprehensive nature that, if not wisely exercised, it will put the whole mechanism of constitutional checks and balances out of gear. The power to issue writs under Articles 32 and 226 of the Constitution is of widest amplitude. It is controlled, if if at all it can be said,

by the self-imposed restraint; retional approach, wisdom and national good; all of which are weak constraints over such extensive power."

I fully agree with him on this point, but tht behaviour of some of the courts and their decisions their actions are at the instance of the ruling party which itself has taken recourse and induced the judges to overstep their limits. They have to be blamed. I do not want to go further and create another controversy here. We have been discussing it for the last four days and we have discussed about east Andhraain pending petitions in the Pradesh High Court which are purely political interest litigations. The Supreme Court has been taking credit all these years, for the last few years about the public interest litigation which it started. We are happy at least the judges have come out of their glass towers and they are concerned about the common man. But, unfortunately, this has now overstepped limit and even political interest litigations are being entertained by the courts as a part of the writ jurisdiction. Here I would like to quote from one opinion from Mr A G. Noorani, on this fact. I quote:

"The public interest litigation has come to stay, none denies But in the High Court judge's case. Justice Bhagwati uttered this sound warning: We hope and trust that the High Courts of the country also adopt this proactive, goal-oriented approach. But we must hasten to make it clear that the individual who moves the court for judicial redress in cases of this kind must be acting bona fide with a view to vindicating the cause of justice and if he is acting for personal gain or private profit or out of political motivation or other oblique consideration, the court should not allow itself to be activised at

the instance of such person and must reject his application at the threshold, whether it be in the form of a letter addressed to the court or even in the form of a regular writ petition filed in court"

High Court

Judges

That is what Mr. A. G. Noorani has said I doubt how many judges are observing this dictum nowadays.

Now, Mr. Shiv Shanker has made many uncomplimentary references to the Supreme Court. He also asserted in this House that all theses remarks applied to the Supreme Court judges earlier to 1980. If I remember correctly, he said from 1980 the Supreme Court has been functioning all right in the interest of the common man. Before that he said that it was not so,

SHRI P SHIV SHANKER: Neither nou have understood me properly nor you have properly read the article.

SHRI PARVATHANENI UPEND-RA: May be,

SHRI P. SHIV SHANKER: I am prepared to place a copy on the Table of the House. I have got a copy. have no objection. I will read it out \*Eyself and you also read it out.

SHRI PARVATHANENI UPEND-RA: I will quote from Mr. Shiv Shanker's speech-

"Madhadhipatis like Keshavananda and Zamindars like Golaknath evoked a sympathetic chord nowhere in the whole country except the Supreme Court of India..... Anti-social elements i.e. the smugglers, FERA violators, bride burners and a whole horde of reactionaries have found their haven in the Supreme Court."

This is his comment. I am really glad that Mr. Shiv Shanker has. developed a liking or affection for the underdog suddenly and I do not know how to comment upon this because in commenting on the courts action in one of the cases Justice Sabyasachi Mukherjee said, I quote:

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"My conscience protests to me that when thousands of remedyless wrongs wait in the queue for this Court's intervention, the petition at the behest of diamond exports and dry fruit exporters, where large sums are involved, should be admitted at such quick speed."

This was a comment on the hearing of the bail application of an industrialist L M. Thapar, and that shows sometimes promptitude is shown by the Judges at the instance of some powers that be. Mr. Shiv Shanker particularly is often accused, may be unjustifiably, of influencing the Judges. I do not know But that is the common charge

SHRI P. SHIV SHANKER: Nobody has accused me except you, that too taking advantage of this House

SHRI PARVATHANENI UPEND-RA: That is one charge which is made. Wherever we go they always say that no Judge does anything without consulting Mr. Shiv Shanker, Of course, I am subject to correction, I may be contradicted and it is not a charge. But most of them consult Mr. Shiv Shanker in many of the cases whether it is in the Supreme Court or High Court.

He has also started this theory of committed Judges. In this article he also said that since they are not giving proper judgement it is open for the Government to go into the anteof theses people to their commitment and all that. If it is only a question of verification of their commitment to the Constitution, the nation's ideals, etc., there is no quarrel. But what we understand is commitment to the Congress dictates and Congress party orders.

SHRI V. NARAYANASAMY: That is your interpretation.

SHRI PARVATHANENI UPEND RA. Yes, My interpretation. Because of such committed Judges' there is delay in appointments also. They are always apprehensive that if they appoint a correct man or somebody, he may later become difficult and he cannot be managed And, therefore. several times the files are returned. Even when the Chief Justice recommends, even when the Prime nister or Chief Minister recommends again the files are being recirculated. Therefore, it is very necessary to evolve a proper system for pointment of the Judges itself. That 1s very essential. The present system is full of loopholes and undue leverage to establishthe ment to pack and choose, to bypass, to ignore, to supersede even qualified people and appoint their own people. Therefore, there must be a foolproof system In some countries they are elected, in some countries, there are committees to appoint. Therefore, some system has to be evolved so that the correct people are appointed to the judiciary. This is very essential I do not know and Mr. Shiv Shanker will definitely clarify because some of his marks at least against the Supreme Court, are really in the nature contempt of the court. If he were an ordinary citizen he would have been hauled up by now for tempt of the court But I do not know whether he has deliberately used this occasion to make speech, whether it is his concern for the common man and the improvement of the judicial system or used it as pressure tactics so they will be afraid because of his bombardment hereafter to be careful and bow to his dictates I not know but it is not a healthy sign to attack the Supreme Court, highest court in the land, to deride and east doubts on its integrity

Whatever it is, I feel, a thorough review of our judicial system is necessary

Mr Shiv Shanker has been in charge of these legal affairs in the

Centre, directly or indirectly. In whichever Ministry he had been, has always been involved in the judicial matters in the Centre for the last 7-8 years. Therefore I feel that the time has come for him to think of radical changes in the judicial system so that the system will improve and the common man and the people of India will benefit. Thank you.

THE VICE-CHAIRMAN SHRI H. HANUMANTHAPPA). I requested the Members to kindly confine themselves to the Bill The point is if we have to go by the Business Advisory Committee (Interruptions).

SHRI ALADI ARUNA clias V. ARUNACHALAM (Tamil Nadu). He has taken less time.

SHRI SATYA PRAKASH MALA-VIYA. What was the urgency for this?

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): For everything you want to rise What can I do?

SHRI SHANKARRAO NARAYAN.
RAO DESHIMUKH (Maharashtra):
Mr. Vice-Chairman Sir. I rise to support the Bill. Though the Bill is very small in nature, its reflections are far and wide. It refers to the very important section of judiciary and we all know judiciary is an important organ of the Constitution of India. It is kept independent throughout its working, recruitment, etc.

Si<sub>1</sub>, the Bill seeks to provide a lumpsum fo a judge who is not given any official residence and that fixed sum Rs 2500. Sir, the economic conditions of the judges are not very satisfactory, as we all know. They have to face so many problems in their everyday life and their conditions in everyday life are not very satisfactory. As we all know if we want to take a house on rent, first we have to arrange from Pagri or a deposit that too

without a reason and then the rent. Such are the conditions prevailing in the country regarding the taking up or houses on lent So if a judge requires a better house for his living be'ter accommodation for his everyday life, then he has to approach somebody and when he comes through somebody for securing a rented house and if somebody obliges him, naturally, the judge remains under his obli-And, later on, he has to regation turn that in one way or the other This is temptation which creates corrup'ion. Corruption starts from here only. Therefore, while considering this particular class of Judges of the judiciary throughout the country as such. we must give them a secured status in the society We must see that they are free from wants. If you take the case of a Judge who is tansferred, he is not only without a house but there is no arrangement for the education of his children. Are they free from wants? Can we say they are leading a very satisfactory life? Therefore, in order to get all these facilities for their everyday life, they are required to oblige somebody in one way or the other and this is how the temptation comes in Therefore, my suggestion is give them better status in life; make them free from wants so as to enable them to function properly and apply their mind to judicial principles Nowadays, the spheres of law have enlarged very much Twenty years ago. the spheres of law, or some call them the species of law, were very limited Now, many new systems have come into being New technologies have come And all sorts of new legislations, legislations even in respect of water and air, are coming A Judge is expected to consider them concentrate on them, to see the provisions of ♦he legislations and enactments and deliver the judgment. For all these purposes, concentration of his mind is necessary. When could he concentrate? If he has better living conditions When could be concentrate? When he is free from wants. And that is exactly what is not happening Our hon Minister of Law comes from the same

walk of 1fe, law. Therefore, I would request him, I would call upon him, directions to all the States Governments to fall in line with the principles that are laid down by the Central Government I knew the conditions prevailing in Nasik Except the District Judge, nobody has got any house accommodation and every Judge is under the obligation of somebody There the problem starts. They are under constant orders of transfer. They are under constant difficulty in respect of the education of their children. So, this thing could be borne in mind Only enhancing of the allowance will not do. You have given them a lump-sum of Rs 2500 f am surprised. Only today some of my friends have come from Bombay. They have told me Just this morning that the land price at Nasik is Rs. 1000 per sq. metre So. what is this? Either you give houses for Judges or give them reasonable allo  $\tau$ ances and make them deliver judgproperly How can a Judge deliver judgements properly unless his wants are provided for? Housin 2 3 the basic problem for all Government officials It is particularly so for Judges, because from Judges you expect laying down of morals for a secured society which is expected under the Constitution of India When you expect that a Judge should lay down certain morals for a secured society. to be followed by the society. should we not expect that the Judge should be in a good position to live the everyday life? Thereafter I want to bring to your notice a very strange thing which is happening in tural areas. In mofussil areas a judge is at the mercy of a sub-inspector of police. He asks the sub-inspector of police "Mr. Subtransports My Sub-Inspector will you see transport? Mr Sub-Inspector will you that I get a proper house anywhere through you?" And immediately the police officer can do it because the police officer manages most of the things in some way or other better than the judicial officer Such is the condition An ordinary sub inspector of police helping a judicial officer-is it not a strange phenomenon in ruial

[Shri Shankairao Narayanrao Deshmumkh]

areas? A very strange phenonmenon. Not only that. The sub-inspector of police arranges for the eduaction of the judge's children, for their transport for going to pictures, for everything. I am telling you the particular truth I bring this to the notice of this august House for a particular purpose to show that the judiciary is the most neglected. When a panchayat samithi president or chairman can be provided with a vehicle, why not a judge who has to do duty fifteen days at one place and fifteen days at another? I often travel on buses and what a horrible condition it is When you consider giving house rent allowance to a High Court judge, should you close your eyes in regard to the district level judicial officers? Certainly not because, under the Constitution judiciary functions as a whole. Therefore, I request 'he honourable Minister to call upon the State Governments to understand the problems of the dis rict level judicial officers and give them their basic necessities; otherwise, they will not be able to lay down for a secured society those morals which are expected of them under the Constitution

DR. R K PODDAR (West Bengal): Mr. Vice-Chairman, there is nothing to oppose in this Bill which deals with a small matter. The Minister give Rs 2500 to a wants to Court towards his house rent allowance But I wonder what the rationale is in trying to satisfy judges in this ad hoc and piece-meal manner Only a few months ago their salaries raised to Rs. 8000. Why did not the Government remember at that time itself that the judges would have to live in houses? In any case, the question is that this Rs 2500 is not much Here in Delhi there are hotels where you have to spend that much amount just for one night: So I don't grudge this provision.

Then there are other judges also—district judges, sub-judges, etc.—some of whom draw less than what a Class IV employee in LIC earns.

I undesrtand that the average pay of a lift operator in the LIC is about Rs. 2,500/- per month and some of the Judges earn less than that I do not know why the Government is not thinking about this aspect. The point is that the Government is trying to solve these problems in a piecemeal manner They want to have the best people as High Court Judges and they want to compensate them in salaries, pensions, house rent allowance, etc. But the whole society is crumbling now Dou you want the best people only for the posts of Judges? You should also want the best people to work as professors, as scientists. as dotcors and as engineer, A few months ago, there was , strike for about three months or so in the Delhi University by the professors. Unless you solve the social problems, socioecnomic problems, in an equitable manner, this sort of piecemeal legislations would not lead you anywhere. You give something to the Judges on the one hand and, on the other, you also give the threat of punishment. I will not say 'punishment' but some threat you give, some kind of a threat Just a few months ago, the Chief Justice of the Calcutta High Court was transfered to Bombay and the Chief Justice of the Punjab and Haryana High Court was transfered to Calcutta That Chief Justice was appointed just for one day in the Punjah High Court; So, in one way, you try to satisfy them by offering them high salaries and high perks and, in another way, you give them the threat of transfer: The Government is actually wanting to engender sycophancy among the Judges so that they do not go against the Government and they are allowed to enjoy their benefits I think the Government should give a serious thought to the judicials syste<sub>m as a</sub> whole.

Sir. there are 23 lakhs of cases pending in the different courts in India and about sixty-three lakhs of litigants are awaiting justice. Just by giving more salaries to the Judges or by filling up the vacancies, does the Govenrment think that the whole

judicial system will be allright? Does the Government think that the people will get justice? I heard from one of my friends, eminent in the judiciary, something about an unemployed youth who went to the court for justice He was the ninth man in a panel of nine persons to be appointed by Indian Oil Corporation. The Indian Oil Corporation appointed eight persons from that panel and this person was excluded. Therefore, he went to the court. He case The Indian Oil Corporation also contested it. The Division Bench was in favour of this man and ordered that he should be bsorbed against a future vacancy. But the powerful and mighty Corporation went to the Supreme Court just to debar the unemploved vouth from having a position in the Corporation: Now, the case has been pending in the Supreme Court for eight or nine years and the man, this unemployed youth, does not have the money to pay for his second class fare from Haldia to Delhi. So, you see, the poor man is being harassed by the mighty and the powerful It is having more money, they can appoint very powerful lawyers just to irustrate the expectation of justice by the underprivileged section. So, all these issues have to be tackled by The Government You have to see how the judicial system can be improved Can you not nationalise the whole judicial system? Sir, they say that they are for socialism. But, in the socialist countries, the judicial system is nationalised. Just as the health services nationalised, the judicial system also can be nationalised. Why cannot the judicial system be nationalised? If that is done, the lawyers and the judges will all be paid from the national exchequer and the people also can approach them easily.

The last point that I want to make is with regard to the allowances and pay of the Judges. But they have to be paid by the State Government. And most of the States have deficit budgets. So I would request the Central Government to make some extra

grant to the State Governments on this account so that they can suitably pay to the Judges.

With these words, I conclude.

SHRI V. NARAYANASAMY: Mr. Vice-Chairman, Sir, I support the Bill piloted by the hon. Minister of Law.

Sir, this is a simple Bill which replaces an old provision. Sir, the entire judicial system in our country has undergone a radical change, To be a Judge is a difficult task. It is also quite complex. The Judges have to go through the facts in different cases and they have to judge the mater according to the well settled law and the Statute. As I already said, the duty of a Judge is to judge the matter not only from the point of view of the Statute Book and the precedent but also from the point of view of the changing social and economic customs in the country. The recent development that has taken place in the matter of rendering justice is a good example, because to render justice to a person who has no source of incomé or who is not in a position to pay a huge amount to the lawyer means actually rendering justice to the poor. This system was introduced three or four years back and it brought a radical change in the thinking of the judge, not only from the judicial point of view but also from the point of view of social economic and political changes that have taken place in the country.

Sir. we find that in the High Courts there are vacancies to be filled up. The hon. Minister has replied in the House that as on 10th October 1987 about 50 Judges have to be appointed in different High Courts and 10 Judges have to be appointed in the Supreme Court It is also a fact that there is a backlog of cases. Cases have been pending for decisions for years together. The process adopted by the Government in getting a recommendation from the Chief Justice of a particular High Court, then from the Chief Mi-

[Shri V Narayanasamy]

nister of that particular State and then making their own enquiries and then coming to a conclusion is a lengthey process I agree with Upendran who says that there should be a time frame process in this matter, because we are already burdened with lakhs and lakhs of cases which are pending courts and litigants are waiting for judgments By delaying appointments of Judges we will be further adding more cases in the pending list. Therefore, I would like to urge upon the Minister to evolve a system either by appointing a Comission as we have of U.P S.C., or by having the Supreme Court Judges or the High Court Chief Justices to decide appointment of Judges. That system may be evolved. Of course, I quite agree with the hon Minister that the antecedents of a particular judge who is to be appointed should be throughly gone into. The Judges perform a sacred task. The duty of the Judges is sacred He has to decide a case on its merits Therefore, the appointment of should be made in a time-frame process so that the pending cases can be eliminated.

Sir, in the last session we have increased the salary of the High Court Judges The Judges are also very Now we are increasing the Allowance of the High House Rent Court Judges according to their status so that they may survive independently without depending upon any body. I am of the opinion that filling up of the posts of High Court Judges will not solve the problem. The posts of officers who have to help the Judge in deciding the matter should also be filled. There are so many posts lying vacant. They are the posts of subordinate judicial officers at the State level. This point should also be looked into.

Another point is about the salary of Judges at the lower levels, apart from the Supreme Court and High Court Judges There is disparity in

the salaries of a District Judges and the City Civil Court Judge in Delhi and in other Union Territories have got a personal example of the ·Judicial Officers working in the Union Territory of Delhi and the Union Territory of Pondicherry, Their salaries at various levels, i.e. Sub-Judge, Dis- . trict Judge and District Magistrate : are not on par with the Judges of the same level in Delhi. I had written as lefter to the hon Finance Minister. The hon, Finance Minister did not give any justification for this disparity in the salaries of these Judges The hon. Minister is going to reply to the queries raised by Mr. Upendra. hon Member has said that the High become a place of bribe Court has earners and so on and so torth

PROF. C. LAKSHMANNA (Anahra Pradesh) The Supreme Court and not the High Court

SHRI V NARAYANASAMY I am sorry. It is the Supreme Court He said that under the protective cover of law those persons are evading punishment and they are getting their place in he society. We will have to do it in the right spirit. Those persons get the protection of law and they are living in the society Those servi sons should be eliminated from the That is my interpretation. The hon Minister would have raid (Time bell rings) (Interruptions) The hon. Minister is gong to answer the ponints which I have 'raise' or which Mr Upendra has raised. I am giving my interpretation

SHRI V GOPALSAMY (Tamil Nadu): We are not objecting to it We want to know what is your point, kindly elaborate it

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Don't answer the interruptions

SHRI V NARAYANASAMY Sir, I will say that by the procedure they are getting protection and those persons who are to be punished by the

law are not getting punished. Therefore, there is no mistake, there is nothing wrong in the hon Minister's version at the time of the conference. I would like to say on this aspect that bette, conditions are to be made available for the High Court Judges so that they will be able to discharge Judeship in a fair manner and also protect the interests of the litigants in the society Thank you, Sir.

SHRI ALAD I ARUNA alids V ARUNACHALAM: Mr Vice-Chairman Sir I rise to extend my support to the Bill moved by the hon, Minister.

# [The Vice-Chairman (Shri Jagesh Desai) in the Chair]

Sir, there is no area of difference Palriamentarians regaramong the ding the higher emoluments, exemptions, concessions and facilities to the Judges of High Courts and the Supreme Court. The Judges who do not avail the facility of official residence under this Amendment Bill are entitled to get to the extent of Re 2,500 p.m. in lieu of prevailing higher rentals. Sir considering the income and status of the doyen of the Bar to maintain the independence of the judiciary, it is quite essential to pro security of the tect the economic Judges

Sir, our Constitution is very specific regarding the qualifications, allowances, service conditions, age limit, etc. of the Judges In the province of service also our founding fathers have incorporated necessary Articles so as to allow them to function without fear or favour. Articles 121, 126, 127, 141, 142, 143, 144, 211 and 260 are considered to be the bulwark for the independence of judiciary

Sir, supremacy of our judiciary has been well, established under Article 141 We are quite aware that there will no constitutional democracy with-

out effective judiciary he controversy between the Judiciary and the Legislature is not a new one We are aware of the fact that the judgement of Justice John Marshall in 1803 Barbary Vs Madison case controversy in the History of judiciary. Roosevelt raised In 1937 President criticism against the supremacy of Judiciary and he severely condemned Supreme Court for saying that he is not able to implement the New Deal. Sir, what was alleged, what was criticised what was charged by President Roosevelt has been repeated by our hon Minister in a different phraseology against our Supreme court Sir

SHRI V GOPALSAMY Are you justifying it?

SHRI ALADI ARUNA ARUNACHALAM. That is a different thing. Our Minister is alleged to have said that anti-social elements smugglers FERA violators. bride-burners reactionaries have found their haven in the Supreme Court. Sir, the speech of our hon Minister is highly emotional, provocative and irritant. But he has delivered it with a definite design; there is no difference of opinion about that I am not in a position to criticise or justify the allega-But out of anxiety and thirst for jurisprudence I would like to ask the hon. Minister as to how Judges are responsible for this state of affairs While they take oath, they express allegiance to the Constitution and not to the Legislature, not to the Executive, and not to the party in power. Only they express their allegiance to the Constitution. They are accountable to the Constitution. Our Minister is very particular about the accountability of the Judges of the judiciary Thev take the oath of allegiance to the Constitution. They are accountable to the Constitution So. when we frame the law, if our law is defective, our law has loopholes then an offender would easily escape through these loopholes or utilising the defects for which the Judges are not at all responsible

[Shri Aladi Aruna alias V. Arunacha-lam]

Sir in such circumsances m, assessment is that either we surreptitiously make a law for their escape making the or we lack wisdom in law, Sir, we cannot question the confidence of the courts in any event The courts are considered as temples of justice. Judges are like sacred priests. Our Law Ministry is a Board of Trustees and the Law Minister is the head of the Trust Board. If the head of the trust board criticises the temple, then the entire system will (Interruptions). Sir, even though the supremacy of the judiciary is accepted, the controversy legar ding the implementation of the decisions of the court or the degree of the court or the finding of the court is there and these can be implemented only with the cooperation of the executive and the legislature As Presiden Jacson sarcastically remarked, John Marshal made the decision let him enforce he said But the cooperation of the executive is necessary for the implementation of the judgement. Even though in the United States there is controversy and there was controversy between the judiciary and the executive nobody is allowed to create any dangerous situation in the implementing area. Therefore, cooperation from our area is necessary. Co-operation from executive and legislature to the judiciary is quite essen (Time bell rings)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Now the last point.

SHRI ALADI ARUNA alias V. ARUNACHALAM. No Sir. You have to give me some more time. So far I was speaking only about the principles. Now I have to come to the points (Interruptions)

Sir, it has been said that if justice is delayed, it means justice is denied. Sir, if you go through the number of cases pending in the Supreme Court up to the end of 1985, they number 1,56,986. As far as High Courts are concerned, the number of pending cases up to 31-12-1985 is 13,75,790. If

you add the current figure, I hope it will exceed 15 lakhs in various High Courts. Sir, what is the cause of all this delay? Who is responsible for this delay? My reply is that it is the policy of the Government in appointing judges. That is an important point, because now the Government selects the panel and asks for the panel from the Chief Justices of the High Courts and one panel from the State Governments

SHRI P. SHIV SHANKER: No, no, panel from the .

SHRI ALAD: ARUNA alias V ARUNACHALAM They are recommending to you.

SHRI P. SHIV SHANKER: It emanates from the Chief Justice.

SHRI ALAD! ARUNA white, V ARUNACHALAM Anyway, you are accepting the list from the State or the Governor sends the list after getting the panel from the Chief Justice of the High Court.

SHRI P. SHIV SHANKER: Comments of the Chief Minister

SHRI ALADI ARUNA clia, V. ARUNACHALAM You kindly correct me if I am wrong. The Chief Justice of the High Court prepares the panel and then the Government sends

SHRI P. SHIV SHANKER No. no.

SHRI ALADI ARUNA clias V. ARUNACHALAM That is my understanding. Afterwards the Governor sends the panel to you Right or wrong, you kindly tell me because in our State.

SHRI P. SHIV SHANKER: May I explain this so that the hon Member may not expatiate further to create confusion?

Sir, there is a memorandum of procedure that has been settled about the appointment of judges. That memorandum of procedure is in terms of

article 217 of the Constitution so far as the High Court Judges appointment is concerned. With regard to the Supreme Court Judges, it is article 124. Under that, even though the Constitution itself says that the President shall appoint in consultation with the Chief Justice and the State, what often happens is that because of this memorandum of procedure that has been evolved, the Chief Justice sends the names He addresses to the Chief Justice of India, with copy to me and copy to the Chief Minister. That is how it goes Then the Chief Minister has to have his comments, his views on that. Then he refers it to the Governor The Chief Minister after making up his mind and also after having the views of the Governor, sends it to the Law Minister. In the Law Ministry, in the Ministry of Justice, after we process it, we refer it to the Chief Justice of India. Thereafter I take my view and then advise the Prime Minister and the President. This is how it happens. It is possible, because he has in mind his own State. under this procedure itself, even the Chief Minister does not agree with the names recommended Chief Justice He can then suggest his own names but he must seek the comments of the Chief Justice for those names also before he makes them available to me, along with the views of the Governor.

SHRI ALADI ARUNA abus V. ARUNACHALAM I am also saying the same thing and you are repeating it in different words. What I said has been repeated by you.

What I want to say is that in the matter of the Chief Jusetice of the High Court being appointed from other States, it causes so cany controversies. They are at the mercy of the Centre. They never give due respect to the State Government. They are creating controversies and they become champion of controversies in the mon-Congress-I States, the States which are under the control of a party other than the party ruling at the Centre.

For example, there were two cases in our State. In preparing the panels, a particular community was recommended in the first panel also ...

SHRI P. SHIV SHANKER: It is not fair that in the absence...

SHRI ALADI ARUNA alias V ARUNACHALAM; But I am not mentioning anybody.

SHRI P. SHIV SHANKER: But you said 'a particular community' obviously it means something.

SHRI ALADI ARUNA alias V ARUNACHALAM. We have to expose; but I have not mentioned anyname or any community. You can infer anything. That is a different matter but I am not mentioning about any community. Out of five vacancie.. four lawyers recommended belonged to a practicular community. It was strongly opposed by our Govenrment. We are not against any caste but we will not allow any casts to dominate other casts. I would appeal to the Government, to the hon. Minister to give up the policy of appointing Chief Justices from other States. How can a judge, who has no knowledge about the language the culture, the habits and the behaviour pattern of the people, give proper judgements? How can a judge who has no knowledge about the legal luminaries of the local Bar can form an opinion about the merit of a can while preparing a panel' didate appointment of Therefore. from other States should be avoided The appointment of judges from othe States to a particular State is not onl anti-federal, it is against the interest of the State Government. You wi agree, there are three wings: Legisl ture. Executive and the Judiciary, L gislature is under the control of th Chief Minister; Judiciary is under th control of the Chief Justice, and th Executive is under the control of the Governor. Governors and Chief Ju tices are appointed from other State Do you mean that this is what a se government should be known as?

[Shri Aladı Aruna airas V Arunachulaml

it serving any federal principal? That is why I appeal against appointing judges from other States and this practice must be given up once and for all

Sir, in the U.K., the judges are nominated by the Lord Chancellor. the U.S.A., they are nominated by the President with the consent of the Senate The hon Minister is very particular about the accountability of the judges. That is why I want that appointment of the judges of the Supreme Court should be ratified by Parliament and in respect of the judges of the High Courts, the appointments should be ratified by the concerned. Unless this is done, there is no chance of controlling or making the judges accountable to the Legislature. Thank you

GURUPADASWAMY SHRI MS. (Karnataka) Mr. Vice-Chairman, Sir. I have no quarrel with this Bill. I welcome it I believe, the conditions of service of the judges should improve and improve decisively at all levels because it is one of the prerequisites to safeguard the independence of the judiciary. Good emoluments and other facilities are necessary to ensure their freedom.

Sir, Whenever we discuss the judiiary, we should remember that we re working in a federal set-up under written Constitution. Those who forjulated our basic document had ken care 'o see that for a federal et-up like ours, the sepration of powrs should be respected as far as ossible We have three wings, three mbs of the Government; executive idiciary and fegislature. All these ree wings have got to function withthe four corners of the Constitution. terms, all these agencies. legal abs, instruments, are accountable to e Constitution of India My friend s also talked about the accountabiv of the judiciary in his address at seminar about which there was

a reference. We have to remember that we function under the Constitution of India. If we have to make any change in respect of any limb have got to change the Constitution of India. We should not, and cannot, just tamper with the respective spheres of the three limbs They are based on checks and balances. It is a very old concept which has been evolved and the Constituion-makers had taken inspiration from various sources of authority while framing the Constitution The danger in a modern set-up is not from the judiciary but from the exe. cutive. Let us understand this. The executive by its very nature, tries to encroach upon the powers and functions of the legislature on the one side and the judiciary on the other. The problem of the present situation is, how to contain the executive, the overgrowth of the executive, how to prevent executive despotism to safeguard the democratic set-up in this country? Since the Constitution was formulated, if you look at the entire gamut, you will appreciate there is a tremendous growth of the executive power in this country which has been aetrimental to the free functioning of the legislature and the judiciary. That is the problem There may be a natural growth of the executive power but in our country 'here has been constant and deliberate attempt made by the executive to restrain and restrict the operations of the legislature and the judiciary. Parliament, as you know, is the creator, the executive the creature. Today the executive is the creator and the Parliament is the creature in acual practice

In the judicial field also, with all respect to my friend Shiv Shankerilhe is more knowledgeable than me. I straightway, concede that—as a student of political history I say, there is a progressive erosion of judicial independence in this country. There is very rapid and undestrable erosion of power of the judiciary and the legistature. We have to guard against the onslaught of the executive. My friend

took pains in his speech in Hyderabad to point out that the judicial class is not a good behaviour class. In his own way he admonishes them for not following the wishes of the executive.

SHRIP SHIV SHANKER. Will you plcase quote ...

SHRI M.S. GURUPADASWAMY: I would like you to go through the entire speech Your entire thrust.

SHRI P SHIV SHANKER: Please quote where I have admonished the · judiciar, for no obeying the executive because this is what you have said, Please quote,

SHRUM S. GURUPADASWAMY: 1 am not going back on my word. The whole thrust of your speech, pardon me for saying, is that the judiciary is not accepting fully endorsing fully the policy of the Government which you think is progressive You talk of the elite class; you talk of the masses Who created the elite class in this country? Is it the judiciary? Is it the Parliament? Or is it the executive and its policies? My complain against Mr. Shiv Shanker is, you have created the elite class, the monopoly class. You are more responsible than the judiciary and the Parliament And you blame the judiciary, perhaps in futzie Parliament also! You create a class structure and blame others for trying to interpret the laws which you make here. Judiciary should not be made a scapegoat. He should be very careful. He was a judge himself, a lawyer and a judge. I think he was inot taking much care when he delivered that speech That is all I can say He did not take much care, in his emotions or perhaps in his zeal. He thought the judiciary is at fault and has got to be mended

My triend here quoted Roosevelt, Do you know what Roosevelt dido In the same way you do it 'He said: "Judiciary is reactionary, is conservative It is not radical enough to appreciate the kopes and aspirations of the people." So he packed the judiciary with his

own men That is how he did it. With a view to packing your own men in the judiciary, you cannot advance this argument What you are doing is, you want to pack judiciary with your own men by saying that the present judiclary is very conservative, is not radical enough Are you radical? Are you progressive" I want to ask this. I would like the judiciary to be recruited on the basis of merit and talent. And the Constitution is there to proteet all of us. If there is something wrong in the Constitution, let us amend it Why blame the judiciary for it?

Sir, it was Montesquieu whom he has quoted in his speech who said long back: "If there is a combination of two wings of government, tyranny is mescapable. And if there is overdoing by one limb of the government, that is the beginning of tyranny". If there is a combination of the executive and the Legislature, it will be a tyranny if there is a combination of the judiciary and the executive, it will be a tyranny. The third limb will become helpless. Therefore Montosquieu said that there has got to separation of powers. This principle has been accepted by our constitutionmakers.

For heaven's sake, to protect the independence and freedom of the judiciary, the sanctity of the judicial system do not employ appointment, promo'ion and transfer as instruments to intimidate the judiciary. Thut you are doing today. Don't do this as an instrument of power to browbeat the judicial system here. You have done far more harm to the judiciary now than at any time. There is a progressive erosion of the independence of the judiciary. You tempt them also: After retirement you appoint them to various offices You make them Governors, you make them Lokayukts, you appoint them as chairmen of commissions of inquiry They are also human beings. You corrupt them That is my bo charge No retired Judge should appointed to any commission. appoint existing Judges as chairman

#### [Shri M. S. Gurupadaswamy]

of commissions of inquiry. If you appoint retired judges of the High Courts or the Supreme Court, they would be under your obligation. To that exent your inquiry will be vitiated; it will not be impartial and fair However, that will be a very bad weapon in your hands to tempt the judiciary. Those people who are retiring will be expecting something from you, from the executive It is a very dangerous practice to make a Judge, while he is a Judge or, after he retires look to the executive for facilities, for various benefits That Is a wrong practice that you have teen doing

May I say, therefore, Sir, while endorsing the views of other friends that justice should be cheap and quick, that you should fill up all the vecancies? There should be automatic filling up of vacancies. You should plan it You are talking so mach about the judiciary. Why don't you talk about yourself, your own performance Why are you waiting so long to fill up the vacancies? For whose benefit? People have not told you not to fill up the vacancies. Why do you do that? You should fill up the vacancies in the Supreme Court and the High Courts.

Sir, I entirely agree wi'h my friend here that no transfer of Judges is necessary It should be accepted by the Government. There should be no transfer of Judges because there is the problem of language and there may be other difficulties involved. local customs. Local customs must understand. For some time more -I am not saying it as a principle but as a practical necessity—these transfers have got to be stopped. think an evaluation is necessary. You been transferring these Jdlges, particularly the Chief Justices. How they are working and whether the new system is working better than the previous one. I think, Parliament should be told.

Sir, I do not like to take much of your time. But, I have no quartel with the Bill. I go along with the Minister so far as this Bill is concerned. I want healthy conditions and facilities to be created for the Judges so that they may function more independently, more freely. Thank you.

श्र) केशव त्रम ६ शुक्ल (मध्य प्रदेश) : उपसभाव्यक्ष महत्व्य ग्रापने मझे इस विधेयक पर बोलने के लिए समय दिया इसके लिए 🖟 ग्रापका ग्राभारी ह । इस उच्च न्यायालय न्यायाधीण (सेवा की शर्ते) (सण धन) विवेयक, 1987 का मैं समर्थन करता हू । यह हुत ही साधारण संशोधन है जे ेहत विवादास्पद नही है। इस विवयक के द्वारा उच्च न्यायालय के उन न्यायाधीयों को जो सरकारी निवास का उल्योग नही करते है उन्हें म्रावास भता जो पहले साउ बारह परसेट वेतन का था जिसका मुल ऋविनियम की धारा 22(क) की धारा (2) न प्रावधान था उसको इस संशोधन के द्वारा संशोधित करके श्रढाई हजार रूपये दिया जा रहा है । महोदय भ्रावाम की जिननी दिकट सनस्या है वह वड़ी गम्नीर समस्या है। यह निविवाद है कि हमारे जजेज को ज्युडिणियरी के अधिकारियों की प्रदा निष्पक्ष निर्भीक ग्रौर स्वतन्द्र न्याय देने में उनकी माली हालत ग्राडे न ग्रावे । इसका उचित ध्यान रखना ग्रावण्यक 🖣 ग्रौर मै ग्रयने कानून मंत्री जी का धनप्रशद करूंगा कि उन्होने इसको दृष्टिगत रखते ह ए पिछले दिनों एक ग्रमेडमेंट रखा उजेज के वेतन में वृद्धि की ग्रौर ग्रब उसने जो यह खामी रहें गयी थी उसको दूर करके स्रावास की फेसिलिटी दी गयी हैं। स्रगर उनको ग्रावास की फैसिलिटी नही मिलती है तो उनको जो 12.50 प्रतिशत वेतन उ**र** भत्ता दिया जाता था उसको बढाने के लिए यह विधेयक लाया गया है और उसे 2500 कर दिया गया है । इसमें औई विवाद का विषय नहीं था। हमारे विरोधी दल के लोगो ने इसका जो विरोध किया है वह सूपरफ्लग्रस विरोध जैसा है क्योंकि इस सदन में हर ब्रादमी को समता है कि जो चाहे बोल दे, इसलिए लोगं। ने रितें-

वेंट, इरिलेवेंट सब चीजे कही है । मैं उन पर नहीं जाना चाहता हू । मैं तो केवल ग्रयने को कन्फाइन करूगा कि यह जो कदम उठाया गया है यह वहुत सुन्दर है, स्वागत योग्य है । यह जुडीशियल **ग्रा**फिसर्स की स्वतव्रता के लिए, नाकि प्रलोभन के द्वारा या डर के द्वारा या ग्रन्य प्रकार से उस पर ग्राघात न पहचे, इस दृष्टि से इस खामी को दूर करने के लिए यह विधेयक लाया गया है । इससे वे निश्चित रहेंगे, उनको श्रावास की समस्या का सामना नही करना पडे़गा । यह एक बहुत ग्रन्छा कदम है, इससे न्यायाधीशो को राहत मिलेगी ग्रौर उन्हें न्याय करने मे दिक्कत नही होगी ।

महोदय, हमारे यहां की जो न्यायाल-यीय व्यवस्था है वह संविधान के अन्तर्गत एक निष्पक्ष ग्रीर स्वतव व्यवस्था है ग्रीर हमारे जजेज ने हमारे जुडीशियल ग्राफि-सर्स ने निर्भोकतापूर्वक ग्रौर समतापूर्वक उसका पालन किया है। वे इसके लिए प्रशंसा के पान्न है।

विरोधी दल के मेरे एक मित्र ने, जो इस मभय नहीं है, जजेज के ऊपर बड़ा ग्राक्षेप लगाया व्यांकि प्रेशर पड़ता है, मैं उनको बता देना चाहता हूं कि हमारे भारतवर्ष के जजेज ने यह सिख किया है कि वे निर्भीकतापूर्वक निष्पक्षता के साथ ग्रौर समतापूर्वक ग्रपना जजमेट देने मे, निर्णय देने मे किसी प्रकार से कम नहीं है ग्रौर उन्होने मंविधान की हर प्रकार से रक्षा की है। यह उनको मालुम होना चाहिए कि हमारी महान नेता, इरिंग गाधी जी जब प्रधान मन्नी थी तो **उ**नके विरुद्ध इलाहाबाद हाईकोर्ट के एक जज ने फैसला दिया था । हमारे मध्य प्रदेश मे भूतपूर्व मुख्य मन्नी के विरुद्ध **भ्रा**सवनी काण्ड मे एक जज ने फैसला दिया था । ग्रभी कुछ रोज पूर्वे ग्रांध्र प्रदेश के जजेज ने वहा के मुख्य मंत्री श्री एन टी रामाराव के खिलाफ निर्णय दिया है, ग्रपनी फाइंडिंग्स दी है । इन सबसे क्या हमारे जजेज की निष्पक्षता ग्रौर ॅ**स्घ**तंत्रता जाहिर नही होती है । एन*े*टी० रामाराव के खिलाफ दे दिया इसी बात 1505 RS-12

के लिए कहे यह ठीक नहीं है। पोलिटिकल प्रेशर मे ५ड़े बिना, चाहे कितना बड़ा हो, उच्च पदस्थ हो, उसके पक्ष या विपक्ष में समतापूर्वक निर्णय देते है, इसमे दो राव नहीं है। इसलिए यह कहना कि पोलिटिकल प्रेशर डाला जाता है, यह बिल्कुल गलत है । मैं इसका विरोध करता है। यह ग्रमत्य है।

**श्र**ग्रेजी में एक कहावत है कि जस्टिस डिलंड इज जस्टिम **डि**गडड । हमारे यहा हाईकोर्ट ग्रौर सुप्रीम कोर्ट मे पेडिंग केसेज की संख्या बहुत ज्यादा है। इसका कारण क्या है ? हमने यह प्रतिज्ञा ली है कि हम देश की जनता को सस्ता ग्रौर शीघ्र न्याय देगे, सूलभ न्याय देगे । इसके लिए हम कमिटेड है । हमने जनता से यह वायदा किया है और इस दिगा मे हम कदम उठा रहे है लेकि । जो हमारा कदम है वह वहुत मन्द है, ने इसकी ग्रारमती जी का ध्यान ग्राकर्षित करूंगा ग्रीर कहगा कि वे इस पर ध्यान दे।

हमारे यहां ह ईकोर्ट ग्रौर सुप्रीम कोर्ट में मुक्तदमों की सख्या इतनी ज्यादा क्यो वर्डा है जब हम इसकी गवेषणा करते है, विवेचना करते है तो हमको ऐसा मालूम होता है कि इस समय हर क्षेत्र मे अनेकों कानुन बने है ग्रीर वनते जा रहे है, इन मवकी व्याख्या करना ग्रौर उनके ग्रन्सार निणेय करना ही न्यायालयो का काम है लेकिन यह <sup>ब</sup>हुत बड़ा काम है । ःस समय लोग ऋपने ऋधिकारों के प्रति ज्यादा सतर्क हो गये है, सचेष्ट हो गडे हे, हर ग्रादमी मुकदमा दायर करता है ग्रांर इमी से मुकदमों की सख्या बढ़ रही है। इससे यह जाहिर होता है कि हमारे देश की जनता को इस न्यायालयीय प्रक्रिया में कितनी स्रास्था है स्रौर वह न्यायालयों ने **ग्रपने ग्रधिकारो की रक्षा पाने की ग्रा**ा रखती है, और इसीलिए इतने ऋधिक मुकदमे है, तो इनका निराकरण करना ग्रावश्यक<sup>े</sup>है । किस तरह से हम इनको कम कर सकते है, यह विचारार्णय विषय है ।

में तो ग्रांकड़ों को नहीं जानना, लेकिन उपेन्द्र जी ने तो कम **बता**ये । उन्होंने

### [श्री केणव प्रसाद शक्ल]

बताया कि सुप्रीम कोर्ट में डेढ लाख मुकदमें पेंडिंग हैं और हाई कोर्ट मै पद्रह लाख है। नारायण स्वामी जी ने बताया कि 30 लाख तो हाई कोर्ट में है और उम लाख सुप्रीम कोर्ट में है। कुछ भी हो। लेकिन मख्या है। यह निर्विवाद मत्य है कि पेंडिंग केमज बहुत ज्यादा हो गये है।

तो इनके लिए मैं प्रपना सुझाव दूगा कि इनको ममाप्त करने के लिए, डिमपोज आफ करने के लिए, मुकदमो का फैसला करने के लिए, इनका निर्णय करने के लिए हमको जजेज की जो खाली जगह है. उनको तुरन्त भरना चाहिए, इसमें देरी नहीं करनी चाहिए । इससे लोगो मे ग्रस-तोष की भावना पैदा होती है ।

तो मैं मंत्री जी से निवेदन करूगा कि वह इस दिशा में कदम उठायें ग्रौर जल्दी से जल्दी जितनी वेकेन्सीज है, उनको पूरा करें।

इसके अलावा अब यह वेकेन्सीज कितनी हैं यह भी में सुझाव दूगा कि इनको भरने की कृपा करें क्योंकि इता से भी काम नहीं चलेगा । मुकदमों की संख्या को देखते हुए, हमको ज्यादा से ज्यादा जज और उसके लिए उनकी संख्या को भी बढाना पडेगा । तो इमलिए संख्या बढ़ाने की भी कोशिश करें जिससे कि यह मुकदमें जितनी जल्दी हो सके उनको खत्म करें । यह भेरा सुझाव है ।

इसके अलावा, हम देखते है कि हमारे यहा बडी-बड़ी स्टेट्स है । उनके मुकदमों को समाप्त करने की दृष्टि में और लोगों को सुलभ, सस्ता और शीघ्र न्याय दिलाने की दृष्टि से हमारे यहा जितनी खंडपीठें है, उनको बढ़ाना डगा । जसवंत सिंह आयोग रिपोर्ट आ चुकी है । अभी वह स्टेट्स में अध्ययन के लिए भेजी गई है !

में यह निवेदन करूंगा कि हमारे यहां मध्य प्रदेश में हाई कोर्ट जबलपुर में है। उसके पहले हमारे यहा मध्य प्रदेश में चार खंड थे—विध्य प्रदेश, मध्य भारत, महा कौणल तथा भोपाल. चारों में ग्रलग-ग्रलग हाईकोर्ट थे। जब मध्य प्रदेश हाई कोर्ट बनी, तो हाई कोर्ट जबलपुर में चला गया ग्रौर यह कहा गया कि ग्रौर जगहों में हाई कोर्ट नहीं होगा, लेकिन प्रेशर के कारण हाई कोर्ट की खालियर में खडपीठ रखीं गई तथा इन्दौर में खडपीठ रखीं गई । रीवा ग्रौर शायद महाकौशल को उससे वंचित कर दिया गया। वहा पर एजिटेशन हो रहा है कि हमको वह खंडपीठ दी जाए।

तो उनकी मागें जायज है। तो मैं कहना चाहूंगा कि रीवा और महा कौशल की बिलासपुर या रायपुर जहा भी उचित समझा जाए, एक खड़ीठ दी जाए जिससे मुकदमो की मख्या कम करने मे मदद मिलेगी और वहा पर केसेज जब जायेंगे, तो मुकदमे कम हो जायेंगे।

इसी तरह इधर उत्तर प्रदेश मे खड-पीठ की बात हो रही है। वहा भी खंड-पीठ दी जाए। इसमे जो हमने जनता को किमट किया है, वायदा किया है कि हम जनता को सुलभ और शीघ्र न्याय देगे, उसमें सहलियत होगी। इसके लिए यह नहीं है कि ज्यादा जजेज होंगे, तो हमारा पैसा ज्यादा लगेगा। भारत सर-कार के पास पैसे की कमी नहीं है कि हम जनता की मागो को पूरा न करे।

तो मैं यह सुझाव दूगा कि माननीय मंत्री जी को कि ज्यादा खंडपीठ कायम करें पौर ज्यादा संख्या जजों की कायम करें जिससे मुकदमों का तस-फिया हो जाए। इस तरह से यह तसिफया होगा, तो लोगों में एक ग्रास्था बनेगी, जैमा कि मैंने बताया कि लोगों में हमारे न्याय के प्रति एक ग्रास्था बनी है ग्रीर वहीं कारण है कि हमारे यहा मुकदमें ज्यादा है। तो इसके लिए यह एक तरीका है। ग्रव बहुत से लोगों ने कई चीजें कहीं हैं, भैं उन पर नहीं जाना चाहता हूं ग्रीर मुझे यह कहा गया है कि ग्राप बहुत कम बोलिये, तो मैं थोड़े में यह

High Court **Judges** 

कहना चाहता हूं कि यह जो विधेयक लाया गया है, यह बहुत ही उत्तम विधे-यक है और उसके लिए और भी अगर जजेज के इमान्यमेंटस, यानी वेतन, भत्ता वगैरह के लिए जितना ज्यादा से ज्यादा गवर्नमेंट कर सके उतना ही अच्छा है क्योकि उनको हर तरह से निश्चित होकर जनता को न्याय देने में सहलियत मिले ।

इन्ही गब्दो के साथ में इस विधेयक का स्वागत करता हूं भ्रौर समर्थन करता हं १

श्री ग्रश्विनी कुमार (बिहार) : माननीय उपसभाध्यक्ष (व्यवधान)

उपसमाध्यक्ष (श्री जगेश देसाई) : इस के पहले बिल के लिये एक घंटा तय किया गया था भ्रौर उसके मुताबिक उसको खत्म किया, इसके लिये मैं सब मैम्बर्ज का बहुत ग्राभारी हं। मगर यह बिल कम में कम एक घंटा श्रीर... (व्यवधान)

श्री सत्य प्रकाश मालवीय : यह कोई जरूरी तो नहीं है कि यह ग्राज ही पास हो । इसको टलवा दीजिये ग्रगले सैशन के लिये।

श्री राम ग्रवधेश सिंह (बिहार) : यह इतना महत्वपूर्ण बिल है कि शायद कोई इतना महत्वपूर्ण बिल इस सैशन में ग्राया नही । . . . व्यवधार इस पर तो दो दिन बहस होनी चाहिये।

उपसभाध्यक्ष (श्री जगेश देसाई) : वह बिजनेस एडवाइजरी कमेटी तय करती है। दो घटे तय किया है उसमें ग्राप की पार्टी के भी प्रतिनिधि थे। ग्राप ऐसी बात मत करें।

श्रीराम ग्रवधेश सिंह : ग्राप क्सी मे है तो ग्राप थोडा बढा दीजिये। हम सब लोग ग्रापका धन्यवाद करेगे।

श्री ग्रश्विनी कुमार : माननीय उपसभाध्यक्ष महोदय मै ग्रापका बडा विशोष स्नेहपात हू कि जब भी मै बोलने के लिये खड़ा होता हू तभी स्राप टाइम की घंटी सुना देते है। मैं ग्रापका आभारी हू कि आपका मेरे लिये स्नेह

है लेकिन इतना मैं कहंगा कि मुझे अपनी बात कहने का ग्रवसरे दिया जाये। मबसे पहले मैं निवेदन करना चाहगा कि अभी मेरे पूर्व के माननीय सदस्य जिन्होंने अपना भाषण दिया उन्होंने भाषण में एक बात कही है कि विरोधी **दल** के लोग ''बक '' रहे थे। यह ''<mark>बक'</mark>' पार्लियामेन्ट्री गब्द है या नही है इसको **श्राप जरा** देख लीजिये । ग्रगर यह ''बकना'' शब्द ग्रनपार्लियामेन्ट्री हो तो इसको निकाल दीजिये<sup>?</sup>

उपसभाध्यक्ष (श्री ज़िगेश देसाई) : ऐसा नहीं बोला ।

श्री ग्रश्विनी कुमार : ऐसे बोला है ग्रीर मैंने इसको नोट किया है। जो ग्रभी मा० सदस्य बोल रहे थे कि विरोधी दल के मदस्य बक रहे थे। ग्राप रिकार्ड देखिए। मै रिकार्ड देखने के लिये कह रहा हं?

THE VICE-CHAIRMAN (Shri Jagesh Desai): I don't think he has said it. If he has said like that then it will be expung-

श्री ग्रश्विनी कुमार : मैने निवेदन किया है। उस समय उनको रोका नही।

उपसभाध्यक्ष (श्री जगेश देसाई) : शुक्ल जी ऐसा बोलने वाले है ही नहीं इसलिये मैं नहीं मानता ।... (व्यवधान) ठीक है ग्रगर होगा तो निकाल देंगे।

श्री ग्रश्विनी कुमार : उपसभाध्यक्ष महोदय जो हमारे विधि मंत्री बिल लाये है उसमें कोई दो मत नहीं है कि इस माध्यम से उन्होंने एक ग्रवसर प्रदान किया है कि विधि व्यवस्था पर चर्चा करके हम ग्रपने विचार व्यक्त कर सकें। पता नही योजनानुसार या बिना योजनानुसार उन्होने स्वयं बहुत ग्रच्छा भाषण देकर विधि व्यवस्था पर विचार करने का स्रवसर दे दिया है जिसकी सब माननीय सदस्यों ने चर्चा की हैं वह उन्होंने थ्योरी दे

[श्रः अश्विनः कुमार]

दी है जिसके ग्राधार पर उनके विचार सबको पना लगे है कि उनकी इच्छाये है क्या आकाक्षाये है उसको लेकर एक चर्चा प्रारम्भ गई है। जो उनको सुविधायें दी जा रही हैं उसका मै समर्थन करता ह जब कभी बहुत चर्चा हो रही थी कि न्यायपालिका मे बहुत ग्रधिक लग रहा है। मैं ग्रापसे निवेदन करना चाहगा कि पिछले साल जजो के वेतन वृद्धि का बिल लाया गया था श्रौर इस साल किराया वृद्धि का ले आयो यह क्या कार्यपालिका की क्षमता के उपर विश्लेषण नही है कि 6 महीने पहले वह क्यो नहीं सोचती **है** कि यह काम कर सकते है ग्र**ौर** सदन का इतना समय क्यों बर्बाद किया गया इसके लिये कि फिर से तीन घंटे चर्चा हो। रे ग्राप कह रहे हैं कि चर्चा क्यो हो रही है ? उसी समय यह बात ग्रा जाती तो ग्रच्छा **रहता** । मै केवल इतना हो जिस्ट देना चाहता हू कि मंत्री महोदय जरा ग्रपनो कार्यपालिका की क्षमता देखे कि वह इस प्रकार से किननी सक्षम श्रभी चर्चाहो रही थी कि ला में केसेज मे विलम्ब हो रहा श्रभी जो माननीय सदस्य बोले **कहाकि य**ह हमारी स्वतन्त्र न्याय-पालिका है इसलिये लाग वहा मुकदमे ले जा रहे है। उनको उसके विश्वास है। मैं उनकी बात का समर्थन करते हुए दूसरे ढंग से ग्रपनी कहना चाहगा कि स्राखिर कोई भी व्यक्ति न्यायपालिका के पास क्यो जाता उस समय जाता है जबिक कार्य-पालिको उसके ऊपर ग्रन्याय करती है एग्जीक्यूटिव उसके उपर ग्राघात करती है ग्रौर एस ०पो० डी एम<sub>े</sub> या ग्रौर लोग उसकी नहीं सुनते है ग्रौर वह उनसे ग्रपने बचाव के लिये वहा जाता है। ज्यादा बढ़ते जा रहे है उसमे लक्षण यह भी है मंत्री महोदय **सोचना** पडेगा कि क्या में **जहां-**जहा उनकी कार्यपालिका पुलिस है और भिन्न-भिन्न डिपार्टमेंन्ट

उनके ग्रत्याचार, ग्रनाचार व्याभिचार तो बढते नही चले जा रहे हैं ? मैं निश्चित कहुगा उनके कारनामों के रिएक्शन मे कोर्ट मे जाते है। श्राज कोर्ट जाना बड़ा सरल है नहीं है र्महगासौदाहै। यह तो अपभी कोर्ट ने पब्लिक पटीशन लेकर थोड़ा सा सरल किया है । परन्त श्राज लोग मुसीबत मे कोर्ट मे जातेँ हैं। विशेष उल्लेख मे बहुत से के**सेज ब्राते है कि इस प्रकार के ब्रानाचार** हो रहे है, अत्याचार हो रहे लोग क्या करें<sup>?</sup> लोग हमारे पास **ग्राते है ग्रौर हम सदन** में **ग्र**पनी बात खत्म करना चाहते है। परन्तु इसी के साथ मै कहुंगा कि जजेज के बारे में सोच रहे<sup>ँ</sup>है, न्यायपालिका के बारे मे सोच रहे है तो सरकार जो ग्राज की कोर्ट फीस है, जो कोर्ट के प्रोसीजर है। जो उसके सारे पैरा- 🦠 फर्ने लिया है. उसका सरलीकरण करके कुछ काम करना चाहेगी जिसमे कि न्याय-पालिका का अच्छा काम हो सके, इसको स्रोर मै ध्यान स्राकषित करना चाहगा। दूसरी बात की बहुत चर्चा हो रही है कि केमेज बहुत पैडिंग मेरे प्रश्न के उत्तर मे 🕍 जो उत्तर मिला उसमे इस सन्न में बताया गया कि लगभग 15 लाख केसेज हाई कोर्ट मे ग्रौर 1 लाख 70 हजार कैसेज सुप्रोम कार्य मे पेडिंग है स्रौर इन पेंडिंग के साथ ही एक ग्रौर बड़ी विशेषता है ।

उपसभाध्यक्ष महोदय, कि पाच साल से अधिक निलम्बित केसेज लगभग 2 लाख 27 हजार है दस साल से अधिक निलम्बित केसेज लगभग 1 लाख हैं और अब केसेज बढ़ गये हैं जनसंख्या बढ़ गई हैं मुकदमे बढ़ गये हैं, जजो की संख्या बढ़ाई जाये । पिछले साल सरकार ने मुप्रीम कोर्ट के जजों की संख्या बढ़ाई परन्तु बढ़ाने के बाद दुर्भाग्य का विषय हैं कि हमारे देश के अन्दर इस प्रकार के दस जज नहीं मिले हैं, 10 विकीस नहीं मिले हैं, हाई कोर्ट के जज न

मिले हैं, जिनको सुप्रीमकोर्ट का जज नियक्त किया जा सके।

श्री सत्य प्रकाश मालवीय . मिले हैं, लेकिन पोलिटिकल फ्लोसफी के नही ₹ . . .

श्रो ग्रश्विन। कमार प्रभी मंत्री महोदय सारा वर्णन कर रहे थे कि जज की नियुक्ति का क्या प्रोसिजर है, स्टेट हाईकोर्ट के चीफ जम्टिस से प्रारम्भ होकर चीफ मिनिस्टर से, गर्वेनर से ला-मिनिस्टर के पास केस ग्राता मैं कहना चाहगा मन्नी महोदय मेरी जानकारी के हिमाब मे श्राज 43 जगह खाली है. हाईकोर्ट में, सुप्रीम कोर्ट मे, उसमे से पाच जगह मन् 1982 से खाली है, क्या पाच माल मे पाच जजों की नियुक्ति ग्रान्ध्र प्रदेश में संभव नहीं हो मकी, सन् 1984 से दो जज गुजरात में बहाल नही हो सके, जैसी मेरी जानकःरी है । 1984 से चार जज इलाहाबाद हाईकोर्ट के नियुक्त नहीं हो सके है। ग्रान्ध्र प्रदेश के बारे में तो कहा जा सकता है कि वहां विरोधी दल की सरकार है, लेकिन गुजरात श्रौर उत्तर प्रदेश मे तो उसी की सरकार है, जिसकी केन्द्र में सरकार है तो इस प्रकार से गजरात ग्रौर पंजाब में भी 1985 मे जजो की जगह खाली है। महोदय वास्तव मे इसमें सोचने का विषय है ग्रौर मै मंत्री महोदय से कहना चाहगा कि ग्रपने गिरेबान् में डालकर कार्यपालिका जो इसकी नियक्ति करने का महत्वपूर्ण ग्रंग है, उसको देखें।

महोदय, जैसा मेरे मिल्रों ने कहा, कम्युटेड जजेज की बात हो रही थी कि उन्ही की निय्क्ति की जायेगी जो हमारी विचार धारा के है। कौन सी विचारधारा, में प्रक्त पछना चाहत हूं. विचारधारा-कांग्रेस पार्टी की विचारधारा, तेलुगु-देशम की विचार-धारा सी पी एम की विचारधारा बी० जे पी की विचारधारा या विचारधारा भारत के कस्टीट्शन की ?

दूसरा हमारे प्रदेशों में ग्रौर केन्द्र मे भिन्न-भिन्न दलों की सरकार है, उनकी थोडी-बहुत ग्राइडोलोजी डिपरेण्ट है। ग्राज सबेरे ही एक माननीय सदस्य ने ग्रारोप लगाया कि पण्चिमी बंगाल में जो नियुक्तिया हो रही है, कम्प्यटेड के ब्राधार पर हो रही है, वह गलत है। क्या केन्द्र सरकार इस प्रकार के जजों की नियक्तियो मे पक्षपात करके अन्य राज्यों को भी प्रोत्साहन देगी 🗀 सब ग्रयन-ग्रपने दलो के लोगों को ग्रागे करें। इसलिये मेरा कहना है कि केन्द्र की सरकार बड़ी है, प्रधान मत्नी का एक बड़ा विशेष स्थान है ग्रौर वह जो परम्परायें, जो ब्रादर्श यहा से निमित्त करेगे, वह सारे देश में जायेंगे। इमलिये जो एक संविधान के प्रति है उसके नियमानुसार करें।

ग्रगली बात मैं यह कहंगा कि कब कौन जज रिटायर कर रहा है इसकी पहले में जानकारी होती <mark>है</mark> कि ग्रमुक-ग्रमक दिन को वह रिटायर कर रहा है। इसी साल ग्रभी ग्रौर भी जज रिटायर कर रहे है 1988 मे, तो इसके बारे में पहले से क्यो सोच-विचार कर रखते कि इतने जज रिटायर हम उनके लिये पैनल हो रहे है बना कर रखें। जैसे-जैसे कोई जज रिटायर होता जाये, दूसरा आप नियुक्त कर सकते है । ऐसी व्यवस्था ग्राप रख सकते हैं कि नहीं रख मकते। यह मै जानना चाहुंगा। मेरा सुझाव है कि पहले से अगर पैनल रहे, तो उससे आसानी रहेगी, पुरानी नियुक्तियो को तो भ्राप करें; लेकिन ग्रागे जो जजो की जगह खाली हो रही है, उसके लिये दिचार करके पहले से पैनल रखें ताकि जगह खाली होते ही उनमें मे नियुक्ति की जा सकती है।

महोदय, खाली नियक्ति का प्रश्न नहीं है, कुछ जगह जो एक्टिंग जज है । राजस्थान में देख लीजिये, एवि<mark>टंग</mark> चीफ जस्टिस दो साल से वहा है, न तो उनकी चीफ जस्टिम का स्थान दिया जा रहा है ग्रौर न नियुक्ति की जारही है।

## [श्री अशिवनी कमार]

एक ग्रांर नई परम्परा पिछले कुछ सालों से चली है, चीफ जिस्टम के ट्रांसफर की, जिससे भिन्न-भिन्न राज्यों के चीफ जिस्टस दूसरे राज्यों में जाते हैं। जहां तक मेरी जानकारी है राजस्थान का कोई भी चीफ जिस्टम किसी ग्रन्य राज्यों में नहीं है, बिल्क राजस्थान में भी एक्टिंग चीफ जिस्टिस काम कर रहा है, उनका जगह नहीं दी जा रही है। मेरा यह कहना है कि इसके बारे में विचार करना जरूरी है, यह विचार का विषय है। इसके क्या कारण हैं, यह मंत्री महोदय बताने का प्रयत्न करेंगे तो बड़ी कृपा होगी।

यह चीजे जब तक श्राप ठीक नहीं करेगे इसके स्तर को नही उठाएंगे नहीं चलेगा। ग्राज जुडिशरी के वारे कल्पना है कि यह एक स्वतन्न न्यायपालिका है। परन्तु जो व्यवहार में देखा जा है, उसमे बहुत सी चीजे नीचे ग्रा रही **ग्रीर जैसा मैंने प**हले कहा कि महोदय ने ग्रपने हैदराबाद के भाषण जिडिशरी के ऊपर बहुत कुछ बात में उन्ही का एक उदाहरण देना हुं। उन्होने जमीदारी <sup>ए</sup>बोलीशन की बात कही और ग्रागेप यह लगाया कि जमीदारी बिल को न्यायपालिका ने रह कर दिया और उसी में उन्ही के शब्दानुसार यह है कि जब दोवारा बिल पास करने की बात ग्राई तो उन्होने स्वय स्वीकार किया कि, "वी हेड लास्ट द पोलिटिकल बिल टू पास ।" यह किसका दोष है ग्रौर कौनसी बाधाएं ग्राएंगी यह कल्पना होना चाहिए । माननीय शिवशकर सरीखे व्यक्ति ला मिनिस्टर है । एक-से-एक बड़े विद्वान जर्जज रहे है जिन्हे कि सब प्रकार का ग्रनुभव है। साथ ही ला मिनिस्ट्री में बड़े-बड़े विद्वान जजेज है, <mark>उनको अगर</mark> कल्पना नही है तो मैं कहना चाहुगा कि उनको सोचना चाहिए कि इसमे से क्या लेकुना निकाल सकते है। मैं कहना चाहता हू कि कानून जल्दी में बनते है और फिर त्यायपालिका मे जाते है। वहां से नीचे भेजे जाते है ग्रीर फिर

सशोधन होते है। इसलिए यह **सोच-**विचार कर किया जाना चाहिए । परन्तु उधर सोचा-विचारा नही जा रहा है । अभी मेरे एक मित्र महोदय ने कहा कि जज जो रिटायर हो जाने है हम उनको प्रोत्माहन देकर, प्रलोभन देकर न्याय-पालिका को भ्रष्ट बनाने का काम कर रहे है। मैं यह नहीं जानता कि यु एस एस**० आर० मे कौनमा न्यायपानिका का** मिस्टम है । वह मिस्टम तो यहा लागू नही हो सकता । हमारे यहा तो इंग्लैंड ग्रौर भ्रमेरिका हर दृष्टि से भ्रादर्श माने जाते है। जहां तक मुझे जानकारी है ग्रमेरिका के ग्रन्दर ग्रगर कोई व्यक्ति 10 माल जज रह जाता हैतो उसके बाद उसे कोई पद नही दिया जाता ग्रौर उसको जितनी सेलरी मिलती थी उतनी पैशन मिलती है। मत्नी महोदय कमिटेड जुडि-गरी की बात कर रहे है। मैं तो कह रहा हुं कि जजेज को इलेक्शन कमीशन का चैयरमैन बनाकर, भिन्न-भिन्न पोस्ट्स देकर, गवर्नर बनाकर जो भेजा जा रहा है। यह जजेज को भ्रष्ट करने का तरीका है। उसके बाद हम कहते है कि भ्रष्टा-चार फैल रहा है।

उपसभाध्यक्ष महोदय (श्री आगेश देसाई): श्रव खत्म कीजिए। ग्यार्ड् मिनट हो गए हैं।

श्री ग्रश्विनी कुमार: में एक-द मिनिट मे खत्म कर द्गा । मैं एक-दं महत्व के विषयो पर ग्रौर बोलुगा । ग एक महत्व के विषय की ग्रोर प्राप्त ध्यान ग्राकषित करना चाहुंगा । मुझे व हाईकोर्ट्स, विशेषकर पटनः हाईको का ग्रनुभव है कि जो जजेज वहा नियुव होते हैं उन्हीं के बेटे, भाई भतोजे व **ग्राकर** वकालत करते है। तो जब कि को लेकर वे ग्राते है तो तुरन्त जमा हो जाएगी या रिट दायर हो जाएगी तो मेरा सुझाव यह है कि जब सरक सारे विषय पर विचार कर रही है जिनके बेटे. भाई जिस हाईकोर्ट मे ह करते है उसके बाहर ऐसे उजेज नियुक्त करने के बारे में ग्राप सोचेंगे क्योंकि यह एक भयंकर भ्रष्टाचार

तरीका है ग्रौर उसमें में जज के पास जाता है कि नहीं, यह कहना नो कठिन है परन्तु उनके बेटे जो कल ला कालेज मे म्राए है ग्राज उनकी हजारो, लाखो की प्रैक्टिस शरू हो जानी है । इस नरह उनकी प्रैकिंटम जमने लगनी है ग्रौर कल को दो माल, पाच माल बाद जब आप जजेज के लिए नाम खोजना शह करते है तो वही ग्राने हे क्योंकि उनका बाप जज रहा, उनका चाचा जज रहा । जिन्होने कि बाप के नाम भनीजे के नाम पर जमा-नत कराकर लाखो रुपए कमाए वह फिर जज बन जाते है। कल को वे जज वनकर क्या करेगे । उनका क्या सिद्धात होगा । उसके लिए शिवशकर जी ने कहा कि हमने ट्रामफर ग्राफ जजेज कर दिया है। परन्तू ट्रामफर स्राफ जजेज के बारे मे जैसा कि मेरे अन्य मित्रों ने कहा भावना उनकी अच्छी रही होगी परन्तु मरकार उसे ग्रपने हाथ में धमकाने के लिए उनमे अपने काम कराने के लिए एक इंडा बनाकर रखती है।

क्रान्त मे मैं इतना ही कहगा कि ज़ज़ेज के लिए जो कुछ किया जा रहा है वह उचित है ?

श्री पी शिवशंकर : ग्रापने रामायण की सारी कथा कह दी ?

श्री ग्रश्विनी कुमार . रामायण तो आपने टी वी पर लादी है। श्रापने हैदराबाद मे रामायण शुरू की हमने तो <mark>कमेंटरी</mark> की है । उसमें भी हम<sup>ं</sup> ज्यादा **नहीं** कर रहे हैं। मेरा तो इतना ही कहना है कि सरकार के विचार में यह एक अपच्छी कल्पना श्रागयी है । **पालिका को स्व**तंत्र रहना चाहिए । कल को सरकारे बदल सकती है। देश में जैसा परिवर्तन आरहा है उसमे अगर न्याय-पालिका निष्पक्ष ग्रौर स्वतव रहेगी कोई भी सरकार बदले, कोई भी दल मेजारिटी में स्राये, न्यायपालिका एक नियंत्रित रूप मे देश को ग्रागे ले जायगी। मै निवेबन करना चाहगा कि ग्राज का जो सत्तारूढ़ दल है वह चाहे जब तक सरकार मे बना रहे लेकिन कालातर मे देश की परिस्थितियों में परिवर्शन ग्राने त्राला है और बहुत से राज्यों में परिवर्तन ग्रा गया है। ग्राज देश के 14 राज्यों में श्रापकी मरकार नहीं है। तो क्या उह देश के लिये उचित नही होगा कि इम ऐसी परपरा डाल कर जाये कि ग्राने बाली पीढ़ी ऐसान कहे कि हमने देश की श्रागेले जाने का मार्ग श्रवरुद्ध कर दिया है।

We should have a committed that is, a judiciary committed not to party but committed to the Constitution and to the integrity and welfare of Irdia.

इन् शब्दो के माथ श्रापको फिर धन्यवाद देता हू ।

उपसभाध्यक्ष (श्री जगेश देमाई) . राम ग्रवधेश सिंह जी, ग्रव ग्राप बोलेगे। **ग्रौर मैं** 7 मिनट के बाद घटी बजा द्गा । उसके बाद भी ग्राप तीन मिनट बोल सकते है । श्रापकी पार्टी का पूरा टाइम केवल 3 मिनट का है, इसलिय दस मिनट मे ज्यादा में ग्रापको ग्राधा मिकड भी नही दूगा । मैं यह बात अभी से बोल देता है।

श्री राम ग्रवधेश सिंह : माननीय उप-मभाध्यक्ष जी, इस विल के माध्यम मे हमे भारत की मौजुदा न्यायपालिका के स्वरूप, उसके कार्य करने की विधि के बारे में इस सदन में बहुस करने का मौका प्राप्त हुआ है और मै समझता ह कि अब यह बहुत उचित समय है बहुस करने का । अभी तक जितनी वहम हुई है उसको मैंने बहुत ध्यान से सुना है । बहम का मारा तत्व यह था कि न्याय-पालिका निप्पक्ष ग्रोर निर्मीक हो । इसी पक्ष पर बहस हुई । लेकिन उसके, निष्पक्ष बनाने के लिये कोई ठोस, कारगर बात भारतीय समाज व्यवस्था के सदर्भ मे नही हुई है । कैसे यह निष्पक्ष रहेगी इन बात को देखना है । यहा हिन्दुस्तान मे जज हो या चीफ जिस्टस हो या चीफ संकेटरी हो या लेजिस्लेटर हो या मन्नी [श्री राम अवधेश सिंह]

हो, वह पैदा होता है जाति मे, वढ़ता है जाति मे, सोता है जाति में, मरता जाति मे ग्रौर मरने के बाद भी रहता है जाति मे । यह एक सामाजिक सच्चाई है । ग्रव जिस तरह से सतही बहस हुई उसमें सैद्ध।न्तिक बात कि न्यायपालिका कार्यपालिका ग्रौर विधायिका के बीच मे संतूलन रहे, तो यह नहीं हो सकता है जब तक कि इस वान के लिये कोई ठोम ग्राधार नही तैयार किया जारेंग<sup>-</sup>। मै बहुन दुख के माथ कहना चाहता हू कि संवि-धान की धारा 124 जिसमे सर्वोच्च न्याया-लय के जजोंदी नियुक्ति का प्रावधान है ग्रौर जो शर्ते है ग्रीर धारा 217 में हाईकोर्ट के जजो की नियुक्ति का प्राव-धान है ग्रौर जो शर्ते है ग्रौर धारा 233 में एडीशनल सेशन जजों की नियुक्ति का प्रावधान है, इन तीन सविधान की धाराग्रो का भरपूर दूरुपयोग किया गया और ऐस बन्यः या है ि ए निमा जि व्यवस्था की ग्रौर ही न्यायपालिका उन्मुख रहे । कोई प्रगतिशील काम सरकार करना चाहती है तो इस तरह के जज बैठे हुए है न्याय-पालिका में कि जैसे साप कूंडरी मारे बैठा रहत है ग्रौर किसी को घुसने नही देता । वह घर की रखवाली करता है तो उसी तरह से न्यायपालिका में साप की तरह से लोग बैठे हुए है जो वाहर से किसी को उसमे घुसने नहीं देना चाहते है। उँदावे के साथ कहना चाहता हूं कि भारत सरकार जांच करे ग्रौर गृह मत्रालय ग्रौर विधि मत्रालय जाच कराये कि कितने परिवारो का एकाधिकार न्यायपालिका पर है हाई-कोर्ट के जजो के बारेमे ग्रौर सुप्रीम कोर्ट के जजो के बारे में। 300 परिवार इस देश मे है जिसका पूरा एकाधिकार न्याय-पालिका पर है ग्रौर वे जैसा चाहते है,वैसा कराते है।

महोदय, मुझे बहुत दुख के साथ कहना पड़ता है कि हमारे मित्र श्री ग्रश्वनी जी ने बहुत सही कहा ..

उपसभाध्यक्ष (श्री जगेश देमाई) : मगर ग्रापके विचारों श्रौर उनके विचारों मे बहुत फर्क है ।

श्री राम ग्रवधेश सिंह: बहुत कुछ विचार मिलते है हमारे । मैं ब्रापको बताना चाहता हूं कि न्याय पाने की ग्राजादी है, लेकिन क्या हो रहा है कि वहां पर कुछ ही खानदान के लोगो की नियुक्तिया हो रही है। जो एक बार जज बन जाएगा तो उसका साला, उसके रिश्तेदार, उसके मित भी वनेंगे। दर्दक्यों होता है कि एक ही जिले मे 10 साल हाईकोर्ट में कोई प्रेक्टिस करे तो वह हाईकोर्ट जज बन मकता है । 10 वर्ष हाईकोर्ट प्रेक्टिस करेगा तो या सुप्रीम कोर्ट में करेग। तो सुप्रीम कोर्ट का जज बन जाएगा। 233 धारा के मुनाबिक कोई लोवर कोर्ट मे करेगा तो ऐडीशनल मेशन जज बन सकता है । सबसे बड़ी खामी इसमें यह है कि न्याथपालिका मे चुनाव के लिए प्रतियोगिता की भी व्यवस्था है लेकिन वह केवल जडिशल मजिस्ट्रेसी के लिए है मुसिफ के लिए है। ग्राप मिद्धान्तत. यह नही कह सकते है कि न्यायपालिका के चुनाव मे प्रतियोगिता नही है । जहां से फासी देने का ग्रिधिकार न्यायपालिका को मिलता है वहा भी पैरवी पर नियक्ति होती है। 🕯 ऐसे लोगों को जानता हूं। चार दोस्त थे, वे एक साथ रहते थे एक माथ प्रैक्टिस करते थे, एक साथ वे जडि-शल मजिस्ट्रेट की परीक्षा मे बैठे । एक जो उनमे सबसे तेज था वह हरिजन था. वह भी उसमे बैठा श्रौर वह म्सिफ मजि-स्ट्रेट हो गया । दूसरा जो था मता के गलियारे मे और न्यायपालिका के गलियारे मे था । जिस ग्रन्पात मे उसकी पैरवी थी, उसी ग्रनुपात में उनको जगह मिलनी थी । जिसकी थोड़ी पैरवी कम थी, दूसरे से वह ऐडीशनल सेशन जज बन गया । जो तेज था, जिसके लिए वे कहते है कि 7 वर्ष की पैरवी होनी चाहिए, जो प्यर ग्रानर सर करता रहा वह उसके सिर पर ग्राकर ऐडीशनल जज वन गया । तीसरा त्रादमी सुप्रीम कोर्टका जज बन गया । यह है ग्रापकी नियुक्ति की व्यवस्था 🗗 इसमे ग्राप ग्रपेक्षा कर सकते हैं न्यायपालिका स्वतंत्र रहेगी ? नहीं रह सकती है। इसमे समाज के कमजोर तबके का कोई प्रतिनिधित्व नही है । इस पर क्या सरकार नही सोचेगी?

महोदय मैं इस सदन के माध्यम से ग्रपने देश के नौजवान प्रधान मंत्री को कहना चाहता हूं कि न्यायपालिका में भी जनता श्रपना चेहरा देखना चाहती है। जैसे सरकार एक दर्पण है उसी प्रकार से विधायिका भी दर्पण है जिसमें जनता ग्रपना प्रतिनिधित्व देखना चाहती है उसी प्रकार से न्यायपालिका में भी जनता अपना प्रतिनिधि देखना चाहती है । मैं पूछना चाहता हू मत्री जी से वे पूरे देश मे जितने हाईकोर्ट के जज है उनमे बैक-वर्ड क्लास के लोग कितने है यह क्या श्राप बताएंगे उसमे ग्रादिवासी कितने है, हरिजन कितने है, माइनारिटीज के लोग कितने है, महिलाएं कितनी है यह बताएं । हमारे जो प्रधान मंत्री है उन तक ग्राप हमारी बात को पहचाएं हम दर्द से बोल रहे है। अगर हम लोगों की बात नहीं सूनी गई तो क्या होगा कितना ग्रसन्तोष होगा यह ग्राप जाने ।

श्रीमन् पटना हाईकोर्ट के चीफ जस्टिस के बी एं सिह थे। वहां क्या होता था कि सारी जातियों का जमाव होता था। रात में तय होता था कि किसमें क्या फैसला करना था । एकदम साधारण मजिस्ट्रेंट के स्तर से चीफ जस्टिस का स्तर गिरा था। मुझको 31 ग्रगस्त । 1982 को ग्रौर 9 फरवरी, 1983 को पटना हाईकोर्ट के सामने धरना देना पड़ा श्रौर कहना पड़ा कि इसको बदलो । भारत सरकार को हमने मेमोरेंडम दिया । उस समय संयोग से माननीय मन्नी जी थे तो उनकी ट्रांसफर हुई ग्रौर राहत मिली हमको । पूरे सूबे को लगा कि कुछ राहत मिल गयी । ऐमे जो चीफ जस्टिस होगे तो उनके बारे मे क्या होगा ? डा० , लोहिया की तरह में निर्भीक हों निष्पक्ष हों यही हम चाहते है ग्रौर सब वर्गों का उसमें प्रतिनिधित्व हो । मैं यह कहता हूं कि इस समय जो 440 जजेज है उसमें सब के सब कुछ को छोड़ कर ऊंची जाति के है। 55 फीसदी तो खाली ब्राह्मण ही है। एक जाति है जिनकी संख्या साढ़े तीन फीसदी है। (समय की घंटी)

उपसभाष्यक्ष (श्रो जगेश देसाई) : ग्रापके दस मिनट हो गये । ग्रब ग्राप बन्द करिये ।

श्री राम श्रवधेश सिंह : तीन मिन्द ग्रौर दे दीजिए ।

उपसभाध्यक्ष (श्री जगेश देसाई) : एक मिनट से ज्यादा नही । इसी में ग्राप खन्म करिये ।

श्री राम ग्रवधेश सिंह : मैंने ब्राह्मण गब्द कह दिया क्या इमलिए ग्रापने...

उपसभाध्यक्ष (श्री जगेश देसाई) : मैं पहले हिन्दुस्तानी हूं । न ब्राह्मण हूं ग्रौर न कुछ ग्रौर ।

श्री राम श्रवधेश सिंह : सब हिन्दु-स्तानी है लेकिन मरने के बाद तक श्रपनी जाति में रहते है यह दुर्भाय है । मैं कोई जाति में नहीं हू । मैं हिन्दुस्तानी हूं । मैंने श्रपने लड़के का नाम कश्मीर श्रली रख। है दूसरे लड़के का नाम कृष्ण कबीर रख। है दूसरे लड़के का नाम जयश्री नूर रखा है । मैं किमी धर्म को नहीं मानता किसी जाति को नहीं मानता भगवान को नहीं मानता । (व्यवधान)... (समय की घंटो) मैं एक मुझाव देना चाहता हूं ।

उपसभाध्यक्ष (श्री जगेश देसाई) : स्रापका टाइम खत्म हो गया ।

श्री राम ग्रवधेश सिंहः एक मिनट में ग्रपनी बात खत्म कर दुगा।

मेरा पहला सुझाव यह है कि श्रिखिल भारतीय न्यायिक सेवा की स्थापना की जाये नाकि प्रतियोगिता के श्राधार पर जजों की नियुक्ति की जाये। माथ ही यह भी हो कि वह 10 माल तक प्रेक्टिस में रहा हो तभी वह प्रतियोगिता में बैठ सकता है।

दूसरे यह कि जनसंख्या के श्राधार पर ग्रगर यह सम्भव न हो तो कमसे कम हर वर्ग का प्रतिनिधित्व उसमें हो । [श्री राम ग्रवधेय सिंह]

पिछड़े वर्ग का प्रतिनिधित्व हो । 50 जगह हाई कोर्ट मे खाती है तो उसमे कम से कम 40 इनमें से भी जानी चाहिये। पटना मे 13 जजेज की जगह खाली है। मैं माग करना हू कि 13 में से कम में कम 9 जगह पिछड़े वर्ग में में, हरिजन जाति के लोगों में में वहाल की जाये

र्नासरे यह कहना चाहता हू कि हर हालत मे मुख्य न्यायाधीश उस राज्य का नहीं होना चाहिए दूसरे राज्य का होना चाहिए । दो-तिहाई जज हमेशा श्रपने राज्य के नहीं होने चाहिए । श्रगर वे दूसर राज्य के होगे तो जातपात नहीं हो पायेगा।

चौथे यह कि जजो की संख्या दुगनी बढ़ाई जाये। जब 10 लाख से ऊपर हाई कोर्ट में केसेज पैंडिंग है ग्रौर एक लाख केसेज मुप्रीम कोर्ट में पेंडिंग है तो मैं चाहूंगा कि जब तक जजो की सख्या दुगनी नहीं बढ़ाई जायेगी तब तक ये पेंडिंग केसेज कम्प्लीट नहीं होगे। संविधान की दुहाई मत दीजिए। ग्रगर पिछड़े वर्गों को उचित हिस्सा नहीं मिला तो संविधान की रक्षा के लिए सविधान को जलाने का काम वह करेंगे ग्रौर उसमें हमारें जैसे लोग शिरकत करेंगे।

SHRI DHARAM CHANDER PRA-SHANT (Jammu and Kashmir): Mr Vice-Chairman, Sir, I rise in support of this Bill which is a very simple enhancement of emolu-Bill, about ments of Juages There can be no two opinions about this. But, Sir. I have some points to raise There is shortage of High Court Judges It has resulted in 14.83 lakh cases pending in the High Courts and 1.63 lakh cases pending in the Supreme Court. It is a huge number. It is because of shortage of Judges in the High Court. The case of a man who goes to the court to demand justice lingers on tor 10 years or more. He spends thousands and thousands of rupees in litigation.

He knocks at the doors of the courts. But justice takes so long that he withdraws his case. The case is filed

Secondly a High Court Judge has to dispose of election pentions also. There are cases when a person files an election petition. His petition goes on for 5 years. In the meantime, the Assembly is dissolved and whether he wins or loses the case does not maiter. The case remains in the court and he has spent so much of money on it. It is because a High Court Judge disposes of not only election petition; but other cases also that election petition lingers on. I suggest that when a High Court Judge disposes of an election petition, his duty should be confined to the election petitions only should not deal with other case. In this way, the disposal of election netitions will be quick and speedy

There is one legal directive is some a Judge. Don't punish those who have not committed crimes though yo, may have to acquit those who have committed crimes. But we have seen that those who have not committed crimes have been punished. That is a loophole in the Judicial system which should be plugged. If you don't plug this loophole, then people will not get justice.

Sir, in the lower courts also situation is very deplorable. Judges are appointed by the Chief Justice. But there is interference by State Governments with the that those who do not have any merit are appointed Judges. Α Judge should be appointed on merit alone. His performance as a lawyer at least for 10 years should be perfect man who has just passed LLB and is immediately appointed as a Judge will not perform his duties perfectly according to the law A lawyer who works efficiently for 10 years as an advocate should be given a chance to work as a Judge in the High Courts or in the lower courts. Justice should not be delayed Justice should done speedily to the persons who approach the courts. If they

not given justice, then their confidence in the judicial system will be shaken. Thank you.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Mr. Gopalsamy. Only 5 minutes.

SHRI V. GOPALSAMY: Mr Vice-Chairman, Sir. I know that the time at my disposal is very short. I will confine myself to the Bill. Originally the House Rent Allowance was 12-1/2 per cent of the basic pay. At that time the basic pay was Rs. 3500/-. Now the basic pay of the High Court Judges including other perquisites is Rs. 8000/- and above. It has been raised from Rs. 3500 to Rs. 8000 On that basis, the House Rent Allowance comes to about Rs. 1000.

Sir, now the Government have introduced a new Bill under which the house rent allowance is raised to a consolidated sum of Rs. 2,500. It is understood that this rise to a consolidated sum of Rs 2,500 will be paid to the Judges who are occupying their own premises from the date on which this condition is notified. Since the pay has been raised much earlier and given effect to from 1st April, 1986, it is requested that the house. rent allowance of Rs 2,500 also may be given effect, that is retrospective effect from 1st April, 1986 because when there was an increase in the pay of the Central Government employees, that was given retrospective effect from 1st January, 1986. When the Central Government employees have been given such a facility retrospective effect, I hope would request our hon Minister to consider this request to give a retrospective effect Even at this moment, I hope our hon Minister would definitely consider this request give retrospective effect from April, 1986, and that would be a welcome measure

Sir, the strength of the Judges of the Madras High Court is 25, i.e. 21 Permanent Judges and 4 Addi-

Judges. tional As on date, the strength of the Madras High Court is only 18. By March, 1988 Chief Justice would be retiring As on date, the vacancies are 7 and by 15th of March, 1988, the vacancies will be 8. And I do not want to go into the plight of the people due to the delayed justice and all those things. So, I would request the hon, Minister to fill up the vacancies as early as possible taking into consideration various aspects because, recently, a controversy also has arisen in Tamil Nadu between the Law Minister and the Chief Justice. I do not want to go into that. While taking into consideration the whole background, it is also necessary keep in mind the socio-economic conditions and at the same time the need to uplift the people coming from the down-trodden, from the backward sections. That aspect also should be taken into consideration That is my request.

Sir, the Judges of the High Courts of other States like Kerala Andhra Pradesh are enjoying the full facilities of phone calls whereas the case of the Judge of the Madras High Court, the phone facility is reduced to 700 total calls, inclusive of free calls per month, except in the case of the hon. Chief Justice. it is ridiculous to note that earlier to the introduction of this new system, even the first three senior Judges. otherwise called the Portfolio Judges, were enjoying 800 free calls, when the charge payable for of the call is increased, the Judges are made to pay from their pocket for extra calls Sir, the facility of free calls is a status symbol. when some of the Judges in the High Courts of some States are enjoying the facility of free calls, why should there be a discrimination against the Judges from some other High Courts? This anomaly also should be removed

SHRI P. SHIV SHANKER: You must address it to Mr. Aladi Aruna.

SHRI V. GOPALSAMY: We are

[Shri V Gopalsamy]

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helpless. That is why I am addressing it to you and because you are friendly with the Government, you could take it up with the State Government also (Interruptions). You are the mediator now. I would request our hon. Shri Shiv Shanker to take up the issue with the State Government though it is a petty matter.

SHRI M. S. GURUPADASWAMY: He wants your good offices.

SHRI V GOPALSAMY: Sir, this discrimination should go. It is ridiculous to expect the High Court Judge to pay for the calls from his pocket. I hope the hon. Law Minister will now take up the issue with the Government.

Sir, there is one more thing which also concerns the State Government. I would request the hon. Law Minister to look into this. In States, the High Court Judges allowed to fly the High Court on their cars. This system of flying a flag on the cars of the High Court Judges was prevalent for some time in my State, in Tamil Nadu. But it was subsequently given up on count of the policy of the Government and now the Judges of the High Court of Madras are prevented from flying the High Court flag on their cars. When the Judges of the other High Courts are enjoying such a flag facility, we do not see any teason as to why the Judges of the Madras High Court Should be deprived of this privilege. On also I would request the hon. Minister, because that Government is very friendly or toeing the line of the Central Government, whatever you dictate, they dance to tunes, to take up the issue with the State Government so that the Judges of the Madras High Court enjoy the facility of flying the flags on their cars.

With theses words, Sir, I conclude.

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SHRI DARBARA SINGH (Punjab): Mr. Vice-Chairman, Sir, I want to point out only one thing. Whatever has been said by the hon Member, the Law Minister will take care of this. But I would like to say that at the time of selection of candidates, whosoever they may be, they will be fulfilling the conditions all right, but it should ascertained that they do not have any feudalistic bias or communal or caste bias at all. This must be taken into account

(Conditions of Service)

(Amdt.) Bill, 1987

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Malvıyaji, five minutes.

SHRI V. GOPALSAMY: Sir, I confined myself to the time. So bonus should be given subsequently

श्री सत्य प्रकाश मालवीय : उपमभा🕏 ध्यक्ष महोदय मैं निर्धारित ममय में पूर करने की कोशिश करूगा। येनेइस विधेयक को प्रवर मिनि को भेजने का प्रस्ताव किया है । वह इसलिए रखा है कि जब संविधान बना था तो उम वक्त हाईकोर्ट जजेज की जो मैंले**ी थ**ें वह 3500 रुपये रखी गई थी गत वर्ष इसको बढाकर 8 हजार रुपये किया गया ग्रौर म्रब यह प्रावधान किया जा रहा है 🛍 यदि सरकारी स्रावास में हाईकोर्ट के जजेज नही रहेगे तो प्रतिमाम 2500 रुपये मकान का भत्ता मिलेगा । मेरी समझ मे नही स्रारहाहै कि 2500 रुपये के पीछे क्या सिद्धान्त है ? दो हजार, चार हजार या दस हजार क्यो नही किया गया ? इसीलिए मैंने प्रस्ताव रखा है। मै ग्रपनी बात वही से शरू करूंगा जहां से मेरे मित्र राम ग्रवधेश सिह जी ने ग्रपनी बात को समाप्त किया था । 26 नवम्बर, 1987 को ग्रताराकित 🖈 संख्या 2049 के उत्तर मे बतलाया गया है कि जो ग्रत्पसख्यक वर्ग है पिछडे वर्ग है. ग्रनसूचित जातियां है हरिजन भाई हैं या महिलाएं है इनकी नियक्ति के लिए सरकार तलाश कर रही है... (व्यवधान)

श्री राम श्रवधेश सिंह मती जी सुनिये जरा ।

श्री सत्य प्रकाश मालवीय . माननीय विधि एवं न्याय मत्नी ने जवाब दिया I am referring to the reply to Un-Starred Question No. 2049 on 26th November, 1987. The Hon. Law Minister replied that the Government have addressed the Chief Ministers of the States and the Chief Justice of High Courts from time to requesting them to locate and recommend persons from the bar belonging Scheauled the Castes Tribes and other backward classes and minorities and women who are suitable for appointment as Judges of the High Court so that they could give them better representation in the High Courts than it is at किया था वही मेरा प्रश्न था । सरकार ने गाइडलाइंस तय कर दी है गवर्नमेट लिए ग्रप्वाइंटमेट करने के लिए रखा है। उसमे लिखा है। कि लोकेट किया आए ढुढा जाए हिन्द्स्तान में । तो क्या कठिनोई है ऐमे लोगों की नियुक्ति करने मे । इन वर्गों के जजो की सुप्रीम कोर्ट ग्रौर हाई कोर्ट म में कितनी ट टल 🏲 स्ट्रेंग्थ है इन वर्गो के कितने लोग है जिसमे इसका जित्र है । माननीय मदस्यों ने इस ब्रोर भी ध्यान ग्राकर्षित किया ग्रौर जब **ग्रलादी ग्रहण ग्रपनी बात कह रहे थ** तो उन्होंने कहा कि जस्टिस डिलेड इज जस्टिस डिनाइड । ग्रभी मक्ल जी ने मध्य प्रदेश का जित्र किया ग्रीर इलाहाबाद हाईकोट में जो केस पेंडिंग है उनके बारे में यह है-per the information furnished by the Registry of the Allahabad High Court 79.595 cases were pending before the Court for more than five years as on 30th June, 1986. निर्विवाद है कि करीब-करीव यह

यह निर्विवाद है कि करीब-करीब 16 लाख से लेकर 18 लाख केसेज सर्वोच्च न्यायालय और हमारे देश के जो

18 ग्रलग-ग्रलग उच्च न्यायालय है वहां विचाराधीन है । उसके बहुत से कारण हो सकते है लेकिन एक कारण यह भी है कि जो पद खाली है चाहे सर्वोच्च न्याया-लय में हो या दूसरे उच्च न्यायालयो मे हो उनमें सरकार नियक्तिया क्यो नहीं कर रही है। ला कमीशन ने भी ग्रपनी रिकमेडेशन कर रखी है । लग् कमीशन की 79वी रिपोर्ट मे जो लिखा है में देना चाहता ह जिसको कि माननीय भारद्वाज जी जानते है ग्रब जरा गौर से इसको वे सुन लेगे । The Law Commission of India observed in its Seventy-Ninth Report: It is our considered opinion that the delay in filling the vacancies is one of the major contributing factors responsible for the piling accumulation of arrears. In our opinion when a vacancy is expected to arise out of the retirement of a Judge, steps for filling up of the vacancy should be initiated six months in advance The date on Which such a vacancy normally arise is always known to the Chief Justice and also to the o'her concerned. "It should be esured that necessary formalities for appointment of a judge, to fill the vacancies, are completed by the date on wnich the arises."

मान्यवर चीफ श्राफ श्रामी स्टाफ के रिटायर होने की तारीख है 6 महीने के बाद लेकिन 6 महीने के पहले ही घोषणा कर दी जाती है कि चीफ श्राफ श्रामीं स्टाफ कौन होगा तो इनके सिल-सिले मे भी क्या कठिनाई है।

में इन प्राकडों की ग्रोर ग्रापका ध्यान ग्राकिषत करना चाहता हूं कि मर्वोच्च न्यायालय की जो सैक्शन्ड स्ट्रेग्य है वह इस वक्त 26 है ग्रीर वहा पर 10 स्थान रिक्त है। क्या वजह है कि स्थानों को भरने में इतनी किठनाई हो रही है। दूसरी ग्रोर जो विभिन्न हाईकोर्ट्स है उनमें सैक्शन्ड स्ट्रेंग्य है 442 लेकिन इस वक्त 50 जजेज के स्थान रिक्त है। मैं ग्रापका ध्यान ग्राकिषत करना चाहूंगा. On 31st October, 1987, ther existed six vacancies in Allahabad High Court out of which five are from 15th October

[श्रो सत्यः प्रकाण मालवाय]

1984. In Andhra Pradesh, from where the learned Law Minister comes, there are two vacancies since 26th November, 1982. Besides, there are 3 vacancies in Andhra Pradesh since 17th October, 1987.

These are the vacancies as I said, lying vacant from 15th October 1984 in Allahabad, and from 17th October in Andhra Now I take the case of Gujarat. In the Gujarat High Court, there are four vacancies, and out of these four vacancies, two vacancies are from June 1984, one is from 7th June, 1984, and the other is from 26th June, 1984.

मैं यह जानना चाहता हूं कि इतने जो केसेज पड़े हुए है, लाखों केसेज है, न्याय लोगों को मिल नहीं रहा है तो क्या कारण है, क्या कठिनाई है कि इन स्थानों को जल्दी नहीं भरा जा रहा है । मैं फिर ध्यान ग्राकिपत करना चाहूंगा, ग्रभी हैदराबाद में माननीय न्याय मबी जी ने एक की नोर्ट एड़ेस दिया था, उसमें बहुत सी बाते है, यह 3 दिसम्बर 1987 के "हिन्दुस्तान टाइम्स" में छपा है, उसमें ज्यादा जाने की जरूरत नहीं है लेकिन मैं एक बात की ग्रीर उनका ध्यान ग्राकित करना चाहूगा। हमारे शिवाशंकर जी ने वहा कहा

Where do we stand? Why did the rouble arise? The basic question asked is that if the Supreme Court is not accountable to anyone, should the appointing authority look at the philosophy of judges before appointing them?"

में यह जानना चाहता हु कि इस फिला-सफी के पीछे उनका क्या मकसद था क्या ग्राशय था ? जब उत्तर देंगे तो उसको समझाने की कोशिश करेंगे कि कल इस फिलासफी के पीछे कोई पोलिटिकल फिलासफी तो नहीं है क्योंकि मान्यवर, दो दिन के लिए इलाहाबाद हाउक ट मे एक व्यक्ति को चीफ जस्टिस बनाया गया, एक्टिंग चीफ जस्टिस थे, रिटायर होने वाले थे ग्रौर केवल दो दिन के लिए बनाया गया । इसकी क्या आवण्यकता थी ? दो दिन के लिए आप एक्टिंग चीफ जिस्टिम रखते है इसका मतलव यह है कि आप न्याय के प्रति खुद न्याय नही कर रहे है । आप आंर क्या कर रहे है कि इतने स्थान वहा पर रिक्त पड़े है और उसको जो प्रोसेस है मैं उस पर नही जाना चाहता हू लेकिन उस प्रोसेस के पीछे इतनी किटनाई नही होनी चाहिए । जैसे कि भैंने ध्यान आकर्षित किया कि आध्र प्रदेश मे 82-83 स्थान रिक्त है, इलाहाबाद मे, गुजरात आदि मे चार-चार माल के रिक्त है । मंती जी इसको समझाने की कोशिण करेंगे ।

इलाहाबाद की बार एसोसिएशन ने एक प्रस्ताव पास किया था जिसकी स्रोर में ध्यान ग्राकर्षित करना चाहता हूं :

"A meeting of the Democratic Lawyers Front and Litigants Forum held under the presidentship of Mr. S.K. Garg, Convenor, criticised and condemned the government policy regarding appointment of judges in the High Courts and Supreme Court. The speakers in the meeting strongly resented the appointment of Chief Justices in the various High Courts for brief periods, making mockery of the high office and further ignoring the approved names"

एक सज्जत थे इलाहाव द हा इकोर्ट में वे केवल दो दिन के चीफ जस्टिस बनाये गये। मई 1987 में यह हुआ, अब हम दिसम्बर 1987 में हैं, करीव-करीब 5-6 महीते बीत गये है, आज भी इलाहाबाद हाई-कोर्ट में एकिट चीफ जस्टिस एक दूसरे सज्जन है। क्या वजह है कि इलाहाबाद हाईकोर्ट और अन्य हाईकोर्ट स में एक्टिंग चीफ जस्टिसेज है, रेगुलर चीफ जस्टिस को क्यों नहीं मुकर्रर करते है। दूसरा में इस और भी ध्यान आवित करना चाहता हूं जो pending cases है इस सिलसिले में एक यांकड़ा है:

As on July 1 this year (i.e. 1987), there were 1.6 lakh cases pending in the Supreme Court. Of them, 2422 cases were as old as 15 years and 66

cases older than that, and the High Courts had about 14 lakh cases pending with them, quite a few of them 10 years old.

तो जो लिटिगेंट पिब्लिक है जो लोग त्याय चाहते है अगर 15-15 साल तक 20-20 माल तक न्यायालय में मुकदमों विचाराधीन रहेगे न्यायालय में मुकदमों का फैंमला नहीं होगा, तो क्या ब्राप इस देश की जनता के प्रति न्याय कर रहे हैं?

कहा जाता है कि यह टेम्पल आफ जिस्टिस है वह न्याय का मेंबिर है, लिकत 15 साल हो जाते हैं न्याय मिल नहीं पा रहा है। उसके पीछे जो न्याय नहीं मिल रहा है, उसके पीछे सरकार की नियुक्तियों के मंबंध में दोषपूर्ण नीति भी है। आप उनकी सख्या को बढ़ाये। संख्या जितनी आपने मुकर्रर कर दी हैं, उसके मुताबिक जो आप नियुक्ति करें। यह भी आप नहीं करते है।

तो इमलिए मेरा निवेदन यह है कि इन सारी जीजो पर पुर्नीयचार कीजिए और में पुन यह कहना चाहता हू कि जो हाईकोट जजेंज है सर्वोच्च न्यायालय को जजेंज है था चीफ जस्टिम है, उनको किमान के अनुसार इस महंगाई को देखते हुए एक निले अदमी की नरह जिदगी जीने का मौका दीजिए। उनकी तनख्दाह और बहा दीजिए, लेकिन में निष्चित हुए पें यह निवेदन करूंगा कि जो म्थान रिक्त हैं, जो खालो स्थान है, उनको जल्दी भरने की कृत करे जिससे कि आदमी को न्याय मिल मके।

प्रन्त मे पै प्रपनः बात खत्म करते कुए फिर यही निवेदन करना चाहूंगा कि कम से कम इस बात की सफाई मंत्री महोदय देंगे कि जिन उच्च न्यादालयों के चीफ जस्टिम की तरफ मैंने ध्यान प्राक्षित किया है कि चार-चार साल, पांच-पांच साल से वहा पर स्थान रिक्त हैं, उनके क्या कारण हैं ? क्या उनके पीछे पोई पानिटिकल रीजन है, क्या उसके पीछे रे तो नहीं कि ऐसे लोग नहीं कि एसे लोग नहीं कि धारी पार्टी के लोग है, उनके प्रिक्त किमान टेड नहीं है, क्योंकि बराबर यह अलोम लगाया जा रहा है कि वर्तमान मध्यारी लोग जो है, वह कमिटेड ज्यूडिशरी के हैं वह चाहते हैं कि ऐसे लोग मुर्रे कोर्ट में, हाईकोर्ट में पहुंचे, जो मंदिधा के प्रति नहीं, बिल्क सत्ताधारी पार्टी के प्रति नहीं, बिल्क सत्ताधारी पार्टी के प्रति नहीं, बिल्क सत्ताधारी पार्टी के प्रति प्रतिबद्ध हों ?

इन्ही शब्दों वे साथ में इस दिधेय**क** पर अपनी राग व्यक्त करता हु ।

SHRI P. SHIV SHANKER: Mr. Vice-Chairman, Sir, I must thank the hon Members at the outset. Almost all members have been pleased to support the Bill. But while supporting the Bill, various hon, members have been pleased to make diverse observations in regard to the judicial system itself. It is these observations, I think, which call for an answer In certain respects. I have also to out the record straight so that no lurking suspicion or misunderstanding prevails.

One of the points which has been raised by hon. Members is about the vacancies not being filled up in time. I would like to bring just one aspect in connection with this to the notice of the hon House. The President, for the purpose of appointment of High Court Judges or, even for that matter, appointment of Supreme Court Judges, has to consult several Constitutional authorities In the case of High Court Judges, there is more than one Constitutional authority. They have to be consulted. Often, it so happens that there is divergence of opinion Knowing the judicial system itself and based on the experience that I have gained as the La $_{f w}$  Minister–-first, for two years from 1980 to 1982 and then since July, 1987—I would say that the Central Government particularly, the Law Minister, endeavours to see that as far as possible consensus emerges in 'he names. It is a trial which has

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to be a particular with an objecto be made a particular authority does the let down. This process involute a good time I have seen in Vav cases. This process is slightly he consuming If the hon. Members think, well. Constitutional power is in the hands of the President, therefore you consult and appoint, you can override the other authorities; fair, that can be done, there is no difficulty about that Constitutionally it is perfect but then our society being a very complex society, always it is better to take a consensual approach and in this process delays do take place, I do not deny this. Some of the hon. particularly referred Members have to their own cases. Particularly the hon. Member from Tamil Nadu raised that issue. It is not difficult for me just to override either the Chief Minister or the Chief Jus'ice and appoint but then would I be doing a service to the State? That is why we try to evolve a consensus and in evolving consensus sometimes the positions are taken so strongly that it becomes difficult, but still in the process it takes time.

SHRI V GOPALSAMY: That means the ball is in their court in Tamil Nadu.

ALADI ARUNA alias V. ARUNACHALAM. He is dealing in a general way.

SHRI P SHIV SHANKER: leave it to Shri Aladi Aruna to deal with it, but I would like to tell one thing I would not like to shirk the responsibility by merely saying this. It is true, we face lot of difficulties and a lot of issues have been raised by hon Members in this regard. One of the hon. Members has raised the issue as to why a particular Chief Justice had been appointed only for two days Well, I cannot disclose I was not the Minister at that time but as a Minister now I take the responsibility on myself and say, I cannot disclose what is there in the file, how the file has developed.

श्रो राम अवधेश सिह: ग्राव सद का क्यों लही बतायेग?

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SHRI P. SHIV SHANKER: The point is, if there are charges against those who are not in this House and who cannot defend themselves, I am not going to say anything against them. Therefore, I would like to say that we make endeavours. I can assure that on my part I will make as much endeavour as possible. I would also like to tell hon. Members that I agree that a person should not be appointed-left to myself I totally agreefor two or three or four days or even for a week or one month or two month or two months It is perfectly all right, I quite agree, but then sometimes things emerge in a particular fashion. For example, I take the responsibility for having appointed recently a Chief Justice in Delhi High Court for five days. Yes, I myself say that because before me there was a precedent of only one day

SHRI M. S. GURUPADASWAMY: You have done better.

SHRI P. SHIV SHANKER: If I had the precedent of one day

SHRI ATAL BIHARI VAJPAYEE (Madhya Pradesh) You have dance better.

SHRI P. SHIV SHANKER, One has to look into diverse factors and I would like, where our difficulties are genuine, hon. Members and also the nation to appreciate our difficulties. I have not been a hypocrite. What I have to say, I will say it frankly, I have always been saying so right from the beginning, when I was the Law Minister and also a Minister in this Central Government fcr 💏e last seven to eight years.

Therefore, what I want to bring to the notice of the hon. Members is that the delay, in my submission, is inherent in the very system itself. ruptions) Well, you may not agree. Mr. Gurupadaswamy, that is a different thing.

SHRI M. S. GURUPADASWAMY: It is not inherent. You yourself said that you can appoint a straight way but you do not.

SHRI P. SHIV SHANKER: Then I also said that in system itself you have got to be aware of the complex system of the society.

SHRI M. S. GURUPADASWAMY: You say that.

SHRIP SHIV SHANKER: That is exactly the thing. That is why before coming to this conclusion I have already laid the foundation for what I wanted to say. Therefore often times delays occur. Some of the hon have raised the question that vacancies are there from 1982, 1983, 1984 etc. That is not correct. The vacancies go on get'ing filled up But subsequent vacancies also arise. If you take into consideration the subsequent vacancies and take it back to a particular date, that would not be the correct approach. So I thought I must say that because of exigencies, the delays occur.

SHRI NIRMAL CHATTERJEE (West Bengal): You are creating a problem for us. If you say that we have to trust and not examine it, you put us into difficulty as Members of Parliament

SHRI P. SHIV SHANKER: I am sorry that is a very easy way of putting the question which I will not answer. It is not a question of trust; it is a question of my oath

SHRI NIRMAL CHATTERJEE: I agree, but the point is that you say that there are such factors also which lead to delays...

SHRI P. SHIV SHANKER: I am saying this. Precisely that 13 what I have said.

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SHRI NIRMAL CHATTERJEE: That is what you are saying. How are we to know that there are no other factors if the Parliament cannot scrutinise?

SHRI P. SHIV SHANKER: I am prepared. That is a matter which could be debated.

SHRI NIRMAL CHATTERJEE: You have talked of another meaning. You have talked of transfer. It could be valid. But how are we to judge whether the transfers are valid if the Parliament is barred from assessing?

SHRI P. SHIV SHANKER: I am not saying that.

SHRI NIRMAL CHATTERJEE: You help us by saying how we can scrutinise this.

SHRI P. SHIV SHANKER: I follow your point. It is true that Parliament and hon. Members of Parliament are entitled to the information, but not stage, because beyond a particular where it is a matter as I said, if by putting forth the papers before you, or by disclosing the whole facts before you if I am placing a person in jeopardy who is not in a position to answer it, I shall not place those facts before you. I am sorry you have to live with me. Right or wrong, as Carlyle said it, my husband, whether good or bad, is my husband You have got to live with that. If you do not believe me, I leave it there.

SHRI V. GOPALSAMY: There is provision for divorce also.

SHRI P. SHIV SHANKER: Mr. Chatterjee, speaking personally for myself, I am prepared if you evolve a system—I do not know whether it is possible, but it has got to be gone into—whereby a few of the Opposition leaders, on the oath of secrecy, could look into the papers. Perhaps that could be one way of dealing with this. I am only trying to put across this view because speaking for

[Shri P Shiv Shanker]

myself, I have no objection. I am prepared to make a clean breast of myself on every file. But the system works in a particular manner . But we could perhaps evolve a method. It is a matter where we could sit and weik out. Whether we can go into it is a question which could be debated in a different way, but this is not the time or occasion where I could express myself on those issues.

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SHRI ALADI ARUNA alias V. ARUNACHALAM: The hon. Minister has reminded us about the vacancies in the Madras High Court that these have remained vacant 1986. But for the information of the House, I may state that so far Allahabad High Court is concerned, five vacancies remain there from 1984 and in Andhra Pradesh High Court, two vacancies remain from the year 1982. These facts must be known to the House. You cannot create the impression....

VICE-CHAIRMAN THE (SHRI JAGESH DESAI): The Minister is replying that point.

SHRI P SHIV SHANKER: I would like to know if it is your case that after 1982, no appointments have taken place so that the vacancies...

SHRI NIRMAL CHATTERJEE: That is what you should answer. He says it is continuing vacancy. Your case is it is not. That you should definitely clearify.

SHRI P. SHIV SHANKER: Αt least in respect of Andhra Pradesh High Court, I am aware it is not. There is nothing of that type. What happens is this.

SHRI ALADI ARUNA alias V. ARUNACHALAM: It is given in the reply. It has been stated by hon. Minister that two vacancies remain vacant from 1982.

SHRI P. SHIV SHANKER: I do not know in what context it has been said. I would like to go into it. can check with you. There should be no difficulty about it. What I am trying to say....

SHRI V. GOPALSAMY: Can vou enlighten us about the delay in filling up the vacancies in Madras High Court?

SHRI ALADI ARUNA alias V. ARUNACHALAM: That he has already explained. But the position is worse in other States.

SHRI V. GOPALSAMY: You should come to that point

SHRI P. SHIV SHANKER: In a collusion of yours and Mr. Aladi Aruna, I will never be tricked in!

Now, Sir, some of the honourable Members have raised the issue about the letters written often about apponitment of Scheduled Caste Judges, Scheduled Tribe Judges, of backward classes, women or minorities, etc., etc.

श्री राम श्रवधेश सिंहः वितन है. जरा बनाइए ?

श्री पी० शिवशंकर: मझे निवेदन तो करने दीजिए । स्रापने सौर मालवीय जो ने इस इश्यु को रेज किया है।

Sir, I would like to bring to your notice that if anybody is responsible for this, it is I who started the letter in August 1980. My letter of August 1980 was the subject-matter of the Judges case also. When I did it out ginally, I did it with a very honest intention, and I continue to have hope in that After all, ours is a very complex, intricate society. Different segments are there in our society-I need not go into the details. Every segment must have a share in administration, be it the executive,

be it the legislature or be it the judiciary. It is from this angle that I wrote the first letter in August 1986, and I am glad that some of my successors later on took up that cause It is true that in spite of this-I concede and I am ashamed to say this as a member of the Governmentadequate number of Scheduled Caste. Scheduled Tribe, Backward class, minority or women Judges are not there. I am fighting for it. It takes a little time for me. I have to persuade the other authorities also. I have my difficulties in that

श्री राम ग्रवधेश सिंह : उपसभाध्यक्ष महोदय, मैं पूछना चाहता हूं कि क्या जानकारी में बैकवर्ड क्लास, **श्रा**पकी शेडल्ड क्लास भ्रीर महिलाग्रों में योग्य लायर नहीं हैं, जिनकी प्रैक्टिस 10 साल से ऊपर को है ? इस आधार पर आपको खोजने में टटोलने में दिक्कत क्या हो रही है ?

श्री पो० शिव शंकर : भाई, मेरे खोजने या टटोलने की बात नहीं है। इसमें बहुत सी चीजें श्राती है । चीफ जस्टिस साहब को रिकमड करना पडता है। क्या ग्रच्छा होता कि धारा 217 या 124 का संशोधन इस तरह किया जाता कि सारे पावर मझे दिए जाते तो श्राप जो चाहते हैं वह बड़ी श्रासानी से किया जा सकता ।

श्री ग्रटल विहारी वाजवेंगी : ग्राप यह चाहने हैं ?

श्रो पो॰ शिवशंकर : मै, जो सवाल कियाजारहा है उसका जवाब देरहाहं। I have already explained the procedure for the appointment. There is a procedure which has to be followed,

धी राम प्रविधेश पिह : : डायरेक्शन तो दिया जा सकता है ? (ध्यवधान) मुझे बोलने दीजिए । दुसरे भी बोले हैं।

उपसमाध्यक्ष (श्रो जगेश देसाई) : आपके सिवाय बीच में किसी ने नहीं बोला है । ग्राप दूसरी बार बोल रहे हैं।

श्री पी० शिव शकर . आपने इस्य उठाया है, ग्राप मुझे बोलने दीजिए।

Some of the authorities did respond. I am not saying that they did not respond Some have their own approaches. Now, in such a situation, it is only a question of continuous trial. We cannot give up this approach. We have got to go on requesting and we have got to go on persuading so that there is a proper representation to each and every segment in the society. Trials have been going on for quite some time. It is not as though it could be said that trials have never been made. But it presents quite a complex situation. I remember, one of the Chief Justices some time back wrote to me: "Where is it in article 217 backward classes, Scheduled Castes, Scheduled Tribes, Muslims and so on and so forth? How are you bringing it in? Only go by the merit." What does he mean by merit? He

says, "What I select is merit." 600 p.m. Now, what can I do? I have to persuade him. Long back gentleman wrote I have to persuade him. have to request him to see the reason. I have to request him to see the complexities in the society. I can do only that Beyond that what can be done? Sometimes our difficulties are also there

One of the hon Members, I must say, made a very very uncharitable remark Since the remarks are such that they have brought, me in, think that I should explain the position. It is very easy to eav in general terms. I would have understood if you had wanted to score a point by merely saying that judicial decisions are being influenced by politi cians. You have gone to the exten of saying that Mr. Shiv Shanker taking advantage of his position, had

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influenced Judges and judgments. I am not angry with him. I pity him. I am really sorry that he is using a wrong forum for the purpose of expression of this thing. I would have very much liked if he had not done it. Merely because some judgments have gone against your Chief Minister or something like that, should you go on talking anything against some people?

PROF. C. LAKSHMANNA: Sir,...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please sit down.

SHRI P. SHIV SHANKER: Please allow me to say this. I am not going to yield on this.

PROF. C. LAKSHMANNA: Just one second.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I will not allow you.

SHRI P. SHIV SHANKER: I am sorry. I will not yield. Having said something, it is unfair.....

PROF. C. LAKSHMANNA: You say anything about what we have said. I am only saying that no judgment has gone against the Chief Minister.

SHRI P. SHIV SHANKER Whatever it is, I am not bothered about it.

PROF. C. LAKSHMANNA: That is all.

SHIV P. SHIV SHANKER: Or supposing some judge has decided against me should I go to the extent of saying this? I would have very much liked if he had some facts to tell me, "Look, in such and such a case you have interferred." Why this type of rumournongering? I am not bothered about he reflection that he is making aga-

inst me. I am prepared to answer. But, then, this is a reflection on the institution of Judges who are not in a position to answer here. I would have very much wished, and I am prepared (Interruptions)

SHRI V. GOPALSAMY: The Minister is replying,

SHRI P. SHIV SHANKER. On my part, I have not shirked my responsibilities. I am prepared. My conduct could be judged by Mr. Gurupadaswamy, Mr. Vajpayee or anybody else. It is no doubt true that I have spoken very frankly, very strongly on many an occasion, on many a subject. But I have not come down to this level to say things of this type. I would have very much wished, if he really wanted that this point should go home, he had told me I would like to tell the hon Member that if he can prove one allegation. I shall not continue to sit here. I will not only be not a Minister but I will resign my seat in Rajya Sabha. I am a man of that type If I could resign about 18 years of my secure life as a Judge. I would never continue to be in a position like this and do nasty things as he has tried to put. I have always lived on my own principles, whatever rumour-mongering goes on. The greatest misfortune is that I have come into politics, I am saying personally because I have known a lot of people talking. Therefore, I would have very much wished that he had substantiated, instead of making a general allegation and walking out. It is very unfair on the part of the Member to have said that. Then he says, "Dignity of the judiciary."· From him should I receive lessons on the dignity of the judiciary? I have lived in that institution, and I am a product of that institution I have believed in criticism, and I am going to say what I have to say about the speech which has been mentioned. I have never shirked my responsibilities, if I have to say something Therefore, to make allegations of this type and to cast the aspersions, direct or

indirect, on the judiciary and then to proclaim that we are offenders of the same is something which is astounding.

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Judges

One of the hon. Members-perhaps the same hon Member-said the system of transfer of the judges is also used to intimidate so that judges may play safe This issue, of course, some of the other hon. Members have also raised. I would like to very clearly say that I started this transfer policy when I was the Law Minister in 1980 I was in the dock before the Supreme Court for this. Judges' case by itself is a decision where I have myself been a respondent. I had explained at that time in this House and in the other House as to why this policy has to be pursued. I had said, it not only advances the cause of national integration, but it is more reformative. I would not like to go into those details Jecause my speeches are already printed and I have spoken on each and every point in detail. It is not my view alone. It started in 1957 when Mr Setalved used to be the Chairman of the Law Commission and Mr. Palkhiwala was one of the Members of the Law Commission at that time It is recommended that who Chief Justice and judges must be from outside. So much so I have quoted these things.

Even Mr. S.V. Gupte, who happened to be Attorney General during the Janata period said, these must be from outside. Those who are in the profession know how things have been going on I would not like to say anything more on this exept that it has very great advantages It lis true I for one personally feel, since this policy is not implemented fully Difficulties are coming in The difficulties are not because of the fact that it difficulties we are implementing are because of the improper implementatiion of this policy. Immediately after I took over in July 1987, I have been working on this and trying to see that is implemented wholly, Therefore to say, if a Chief Justice

difficulties will comes from outside arise, is not correct. Of course, there are a minor points as you might say that he is not aware of the local laws. This is the argument which is often repeated. If that is the argument I accede, then nobody have got to should be appointed to the Supreme Court because he has to deal with different State laws also

SHRI ATAL BIHARI VAJPAYEE: Language problem is there.

SHRI P. SHIV SHANKER: It is not there. It will arise, it is going to arise. Vajpayee Ji. I would like to tell you told this earlier and I this. I have would like to tell you now because I have got my own experience on this. I would like to say what has happened in many cases

alias V. ALADI ARUNA SHRI ARUNACHALAM: In Supreme Court it rarely happens, but as far as High Courts are concerned, examination of the evidence deposed in th lower court is mostly examined in the High Court. That is why the judge who is having the knowledge of the local language is helped greatly to give correct judgment

SHRI P. SHIV SHANKER. If that be so, no judge sitting in the Supreme Court is competent to decide the case from Tamil Nadu, where the local laws of that State are involved. If vour argument has to be accepted, it leads to this. But I am worried about another thing which I would like to tell vou. In 1980-81 I visited some of the States and Law colleges. Law being taught in regional languages, when I was addressing at two places—the Rajasthan Law Faculty as also a college somewhere in the interior of Maharashtra, Latur the Law College students said they would be able to understand neither in Hindi nor in English. They asked me to speak in their language I am not against any and I need not be regional language misunderstood. This is a matter where

[Shri A]adi Aruna alias V. Arunachalam]

I would request all the hon. Members to kindly put their neads together and evolve certain norms in this. If you follow. If a man goes before the Supage and if they become judges of the High Court, a lot of consequences will follow. If a man goes before the Supreme Court and argues, in what language he has to argue? Lot of things are there. To explain this quite a lot of time will be taken.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please be brief.

SHRI NIRMAL CHATTERJEE-Therefore, what is required is translation and this can be done in multilingual States

SHRI P. SHIV SHANKER. Mr Chatterjee, what will happen, I would like to put it this way. Supposing I come from Andhra knowing Telugu and I am a Judge of the Supreme Court and you come from Bengal knowing only Bengali and myself and you sit by the side of each other and then the third Judge from Orissa is there and all the three are from .. (Interruptions). Will you kindly wait?

SHRI ALADI ARUNA alias V. ARUNACHALAM: The present arrangement is a common language in Supreme Court.

SHRI P SHIV SHANKER: You don't want to listen to me.. (Interruptions).

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): Mr. Minister how much time you would take to finish your reply?

SHRI P. SHIV SHANKER. I will take at least 40-45 minutes because I have to explain.

SHRI NIRMAL CHATTERJEE. We want to lis'en to you. You speak for an hour because you are an interest-

ing speaker. You can educate us. In that case we can adjourn now because in any case the session is being extended.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I think, I will take the consensus of the House. Can the Minister reply tomorrow?

SOME HON. MEMBERS: Yes, to-morrow.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Mr Minister you can continue your reply tomorrow.

SHRI P. SHIV SHANKER: I have no problem. I am entirely in your hands

SHRI NIRMAL CHATTERJEE: We want you to satisfy us because we will be asking you questions.

SHRI P. SHIV SHANKER: I am prepared. (Interruptions).

SHRI NIRMAL CHATTERJEE: We will ask you questions. We want to be satisfied because we know you can satisfy us.

PAPERS LAID ON THE TABLE\_

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Now, we will take up Paper to be laid on the Table. Shri Janardhan Poojari.

श्री सत्य प्रकाश मालर्वाय (उत्तर प्रदेश) मेरा प्वाइट स्राफ ब्राईर है...

उपसभाध्यक्ष (श्री जगेश देसाई) प्वाइंट श्राफ श्राइंर है ?

श्री सत्य प्रकाश मालवीय : मेरी ग्रापित यह है कि जो सप्लीमेटरी लिस्ट ग्राफ बिजनेस है इसमें लिखा है at 6.00 P.M. Now, it is 6.15 P.M.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): I wanted at that time.

Report of Justices Thakkarnatrajan Commission of Enquiry

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): Sir, I lay on the Table a copy (in English and Hindi) of the Report of Justices Thakkar-Natarajan Commission of Inquiry constituted under the Commissions of Inquiry Act. 1952, to enquire events and circumstances leading to the arrangements entered into with Fairfax Group Inc., together with Memorandum of the action thereon so far. [Placed in Library, See No. LT-5249/871

SHRI M. S. GURUPADASWAMY (Karnataka): Sir, may I make a submission?

V. NARAYANASAMY: SHRI (Pondicherry): No discussion,

SHRI M. S. GURUPADASWAMY: I do not know the contents of the report; then, where is the question of discussion? (Interruptions)

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): Let me understand what he wants to sav.

SHRI M. S. GURUPADASWAMY: My submission is the report has been laid on the Table of the House and we have not seen the report. Therefore tomorrow time may be allotted for discussion of this report.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): BAC is meeting tomorrow and it can be taken up there.

SHRI JANARDHAN POOJARI: Copies are being circulated. (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JA-COB): Don't announce that there will be a discussion tomorrow.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): I said that the Business Advisory Committee is meeting tomorrow. That is what I have said. (Interruptions)

SHRI M. M. JACOB: That is not what he said. That is why I wanted to clarify. (Interruptions)

SHRI LAL K. ADVANI (Madhya Pradesh); Mr. Vice-Chairman, Sir. my colleagues have not seen the report nor have I nor any Member of the House except perhaps the Minister. But I have certainly seen the Agency Report on the summary of this report laid on the Table in the other House at 5'0 clock. I had been particular to find out some salient facts about the report. I find that our worst apprehensions have come true and the opening intro itself of the UNI report says that this report is an indictment of Mr. V. P. Singh. At that point of time, I recall when the Fairfax Commission was being appointed, we felt that instead of..... (Interruptions)

NARAYANASAMY: SHRI V. No. this cannot be discussed in the House.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): Mr. Advani, you have not seen the report.

SHRI LAL K .ADVANI: Sir, I have no reason to doubt this agency report because after it has been laid on the Table of the other House. (Interruptions)

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): How can you say?

SHRI LAL K. ADVANI: May I read out?

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): No, no.

SHRI LAL K. ADVANI: I do not want to read out. (Interruptions). Let me complete in one minute. I will complete in one minute.

JACOB: I am on a SHRI M. M. point of order. This is being laid out here in pursuance of our assurance and also the practice and also a statutory notification, because it is like that. It is the convention here also the precedent that a report when it is laid on the Table of the House, it is never discussed.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): No, he is not discussing it

SHRI LAL K. ADVANI: I am not discussing. Mr. Vice-Chairman, Sır according to the Commissions of Inquiry Act itself, along with the report, an action taken report has to be submitted by the Government. Where is it? Till now very often a Commission's Report has been held back on the ground that unless the Government is ready with the action taken port, the report cannot be placed and today I find that it is only the Commission's report that is being placed and not the action taken report. Has the Government any explanation of this violation of the Schedule?

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): No. I will ask whether the Government is also going to place the action taken report? terruptions) Let the Minister clarify. (Interruptions)

SHRI JANARDHAN POOJARI: Sir, as per the rules, we have to submit and the time that is prescribed for submitting this report along with the action taken report is six months. So this report was submitted on 30th November ..... (Interruptions)

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): Both are being ....

SHRI JANARDHAN POOJARI: No. we are of amining this report. (Interruptions)

SHRI VIRENDRA VERMA (Uttar Pracesh): Please read it. It is together with Memorandum of the action take thereon so far.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): Will you allow me to understand or not?

SHRI LAL K. ADVANI: They have not got it on the Table. (Interruptions)

SHRI A. G. KULKARNI (Maharashtra): I am on a point of order Sir. I agree that the report has been placed but it is said, "together with the Memorandum of the action the eon so far". It is the duty of the Government to do it. This is a halfhearted action. They must place before us . . (Interruptions)

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): Let me hear the Minister (Interruptions)

Yes Mr. Poojari.

(Interruptions)

SHRI M S. GURUPADASWAMY Let me know whether it has been laid on the Table. Has the memorandum of action been laid on the Table of the House?

श्री लाल हुण ग्राडवाणी : खाली बाहने से नहीं होता है जब तक कि 🚽 सविभिट न कर दे ।

SHRI JANARDHAN POOJARI: I will just submit. Even though six months' time was given and now as per this memorandum also it has been submitted, I will just verify whether it has reached or not. I am told that it has been sent to the Secretary. I will verify as to the memorandum of action also. (Interruptions)

PROF. C. LAKSHMANNA (Anding Pradesh) · Mr. Vice-Chairman, I would like to be categorically informed whether as per the paper . (Interruptions)

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): Today, the business is to lay the papers . (Interruptions) No, No. You can raise it in another form Let us hear what the Minister has to say (Interruptions)

PROF. C LAKSHMANNA. This is the official paper. It says that the me morandum of action so, far has been submitted I would like to know whether it has been submitted

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI) I will read this. The Government have accepted the findings of the Commission. The various recommendations of the Commission are under examination and action thereon will be placed on the Table of the House within the prescribed

period under sec ion 3(4) of the Comnussions of Inquiry Act. 1952" (Interruptions) Now the House stands (Interruptions)

SHRI LAL K ADVANI: No The Fouse must be assured that this will be discussed thoroughly (Interruptions)

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI). Now the House stands adjourned and will meet again on 10th December, 1967 at 11 a.m

The House then adjourned at twenty-three minutes past six of the clock till eleven of the clock on Thursday, the 10th December, 1987.